978 Report of Commn. of 432 Inquiry into disappearance of Netafi (Resn.)

MR. SPEAKER: I cannot go back to any item unless the House decides it. (Interruptions)

SHRI K. S. CHAVDA; In protest, walk out.

[Shri K. S. Chavda then left the House.]

SHRI S. M. BANERJEE: As a protest against the Government's attitude towards Harijans, we walk out. (Interruptions)

[Shri S. M. Banerjee and some other hon. Members then left he House.]

18 hrs.

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श्री सब् [लमये (बांका): प्रध्यक्ष महोदय, हरिजनों धौर धादिवासियों पर जो अत्याचार हो रहे हैं, उस के बारे में मैंने एक काम-रोको प्रस्ताव दिया था, लेकिन धाप ने उस को यह कह कर स्वीकार नहीं किया कि धनटचेविलिटी सम्बन्धी बिल धाने वाला है । सरकार ने मीसा को प्रेसिडेंस दे कर इस बिल को नहीं लिया, मैं इस के विरोध में सभा-त्याम करता हूं।

[Shri Madhu Limaye then left the House.]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): To put the records straight, this Bill was on the Order Paper for three days. I was here on all the three days but nobody came forward to discuss the Bill. I had moved it also. Now they have walked out, but this has been on the Order Paper for the last three days.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): It is nothing but cheap tactics of the Opposition.

श्रम्पक महोदय : क्या विस्तकसन के टाइम वगैरह के बारे में कोई फैसला हो गया है? यह 12 बजे से पहले खल्म करना होगा।

SHRI K. RAGHU RAMAIAH: You suggested in the morning that it should end at 12.00 p.m, and that should be observed. The Prime Minister may be called at about 10.30 or 10.45 so that by 12.00 o'clock the debate is over. We accept that suggestion of yours.

MR. SPEAKER: Now, Shri Jyotir-moy Bosu.

18.00 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS --Contd.

SHRI JYOTIRMOY BOSU (Diamond (Harbour), Sir, I beg to move:

"That this House expresses its want of confidence in the Council of Ministers"

We have to bring in a No Confidence Motion which my friends opposite have been calling 'habitual'. But a friend of mine-also from that endtold me that a No-Confidence Motion was almost like a hand-pipe added to a man-hole,-possibly belonging to the Government. This is done to serve as a warning to this Government because vices, failures, corruption and improprieties are mounting at very great speed. Perhaps never before was there a Government so corrupt, so unscrupulous, so unprincipled, so deceitful and so apt in robbing the exchequer and compensating it by levymore and more every year. Our utterances are not meant merely for Mrs. Gandhi or her Congressmen, but for the people. Surely a time will come, sooner or later, when they will throw out this Government lock-stock and barrel.

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We don't expect to defeat them here through press-buttons immediately. Sir, a Coterie occupying the country for 28 years has landed this country into this misery of ours. In any bourgeols democracy, can you show us any other example of a coterie holding the country?

One of the secrets is, "talk of democracy, talk of socialism and do the opposite'. Their own personal interest comes first and the country's interest is always lost sight of, Since 1967, when the Congress opposed forces came on the surface, the erosion of democratic norms and values has been taking place much faster And, today, we see a very special type of Indira's grand socialism. A glaring example of it, I have on hand. On 25-4-1975 in the meeting of the Federation of Indian Chambers of Commerce, Mr K K Birla (both have been sailing in the same boat) opened his speech with a full throated compliment to the Prime Minister for her imaginative leadership. And, Sir, Smt. Indira Gandhi, in return, praised K. K. Birla She welcomed the change in the attitude of businessmen towards social objectives of Government's economic policies and complimented them and Mr Birla's speech as by and large constructive' You can judge what sort of socialism she discovered in K K. Birla, of all persons in this country. That is why, she has heavily fallen back on them and people are being exploited. The examples are as follows ---

The aggregate assets of monopoly houses in 1971 were Rs 4,137 12 crores You are moving towards socialism, my young friend! The figure comes to Rs. 4.535 99 crores in 1972; and it again shoots up to Rs. 4,999.07 crores in 1973 In three years the aggregate assets of the monopoly houses increased by Rs. 860 crores.

Look at the profits. Foreign companies: The Indian Tobacco Company 1972-73 Rs 6.65 crores, 1973-74 Rs. 9.15 crores; Dunlops Rs. 2.51 crores in 1972-73, and next year Rs. 5.02 crores. The Indian companies Mafatlai Rs 1.31 crores in 197273 and Rs. 3.53 crores in 1973-74; there are so many of them; Gwalior Rayon Rs 4.72 crores in 1972-73 and Rs. 12.26 crores in the next year. We are moving towards socialism under Mrs. Gandhi's leadership at Super Concord spee!! There is no doubt about it.

The Congressmen are now desperate and are not afraid of public identification and are fighting with their back on the walls to stick on to power and are selling the interests of the millions to a few for sticking on to power-giving open and hidden massive concessions at the cost of the exchequer, thereby robbing the people in a very fast manner. For almost each and every concession, a substantial monetary concession is there. Such shady big deals—either negotiated or approved or both-have been done by no other person than the Prime Minister herself.

There are hair-raising examples. One recent case is the importation of ethyl alcohol. In 1972-73 the total customs revenue realised was Rs 857 crores. Exemptions were given for a total of Rs. 344.08 crores. This was revealed because an Under Secretary made the mistake by making it public. Otherwise, it would never have seen the light. Today that amounts to 40 per cent of the net customs revenue of Rs 857 crores. Can you imagine that? Of these two firms, one is a foreign firm, Alkalı Chemicals Corporation of India of ICI, hundred per cent British company, and the other is Indian, Synthetic and Chemical's of Kilachand They along got-or purchased for consideration-exemptions of Rs 232 19 crores Can you imagine this? Within one year these two

The second secon

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[Shri Jyotirmoy Bosu]

companies were given customs exemtion of Rs. 232.19 crores. It may be even more. How was this engineered? In 1972-73, a proposal was mooted, a conspiracy was hatched-and amounts were paid in advance against promises; elections are coming and the needs are great; here the gap between promise and performance is not much; the gap will have to be filled; otherwise next time it would not come—to bestow a big gain to the conspirators, the monopolists. In all this, the Prime Minister has been involved, I am very sorry to say-of course, for a very hand-some consideration. In 1972.73. these two industrial alchohol-based industrial companies came in for a game or a bargin-a souce of exploitation and for a windfall of money, The source of exploitation would be importation of un-denatured ethyl Undenatured, you must alcohol. understand, is consumable, which could be easily diverted for tremendous profitable products like production alcoholic drinks, drugs and similar items. On paper artificial scarcity was cooked up, and the Prime Minister's Secretariat, collusion with the Petroleum Minister and some government officials of U.P. Government and West Bengal leadersrip-I do not remember whether Mr. Gokale was the Minister at that time-cooked up the figures and a deficit of eight million litres was shown in West Bengal-this is December 1971-January 1972. Artificial shortage was created and they said, "The factories would stop functioning if you do not allow us to import'. After knowing everything, I am positive and confident that there was no shortage at all, because the opening stock for next year in U.P., the carryover stock, was about 84 lakh litres, and the ICI, in its letter dated the 25th April, 1972, have revealed or confessed or admitted that the distilleries in U.P. held adequate stocks of alcohol. There was no stortage. And

the Kilachand Synthetic Chemicals at Barelly had a very urgent need and the Kandla imports had to be arranged, although the imported commodity did not move to the factory, if at all it moved in reality, before 18 months.

They had produced documents Commodities moved after 18 months. Urgency was great, shortage was genuine. It is most surprising that the Kilachands twice insisted for permission from the Government to reexport or divert the undenstured ethyl alcohol. Diversion, of course, took place, because the habit of drinking is increasing in the country and profits must be made. Figures of storage and movement were cooked upmost fictitiously. Even the Petroleum Ministry's letter confessed that thesedemands were inflated. Direct advantages were received by the parties through over-invoicing. There was lot more of over-invoicing than what: was paid for ethyl alcohol to the seller in UK and America. They highly inflated the bills and the money that was in between was retained there in black foreign exchange and it was all tax free. And they could bring anything other than what was prescribed and use the same for purposes other than specified.

Like for manufacture of drinks, the import duty for ethyl alcohol importation undenatured was Rs. 60/- a litre or 200 per cent ad valorem wrichever was higher, but what did they pay, Rs. 2/- and something. This is next to nothing. This is how, it worked out to 230 crores of customs duty in one year. Here, of course, the exchequer got next to nothing.

For Kilachands, 10,000 tonnes and 88.2 lakhs of rupees in foreign exchange were released and for ICI, 18 million bulk liters out of a total 25 million bulk liters were allowed. Foreign exchange released figures were not available. Everything was done to rob the country and pay a few people. Everything moved at a

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hreak-neck speed. The ICI representatives met the Petroleum Minister on 25.2.1972 and the very next day, that is, 28,2.1972 the order was out. No other record or minutes of the meeting were kept. That is very interesting. In the case of ICI, I take it that Shri Gokhale was the Minister. I would like to be corrected, if I am wrong. The meeting was held on 25.2.1972 and I think, he had a clear indication from above.

In the case of Kilachands, the meeting was held at the supreme place, in the Prime Minister's Joint Secretary, Mr. Tandon's room. This deal, as the practice is, was finalised there, the give-and-take part of it was decided there, take so much and give so much. In this room, many such deals and plots have been done. The meeting took place on 14.8.1972 at 11.00 a.m., No agenda, no record was drafted for circulation. Everything was secret except for the donor or the donce.

This is very interesting. This speaks for itself because the assessment of requirements of alkali raw material is wholly and finally the business of the Petroleum and Chemicals Ministry. They are the final But, in big deals, Prime authority. Minister perhaps does not trust others and, in any case, the Ministers are no more than a mere rubber stamp in this country to-day. So, the avenue was the Prime Minister's Joint Secretary's room. Mr. Janeshwar Misra has brought the letters about the Private Secretary but the Private Secretary is a mere cog in the wheel. That is all. Nothing else, But the prime energy or the power is somewhere else. And no doubt, the Kilachands, the donors, were also present in the meeting. People can draw their own conclusion as to what happend. also shows how the Prime Minister operates through subordinates over the heads of other Ministries. My information is that from ICI alone was collected a sum of Rs. 3 crores....

(Interruptions). I will tell you how much of this was in foreign exchange and how much in Indian currency....

SHRI H. K. L. BHAGAT (East Delhi): The hon. Member cannot make such wild allegations without any basis or evidence. It is absolutely fantastic.

SHRI JYOTTRMOY BOSU: She will have enough opportunity.

SHRI VIKRAM MAHAJAN (Kangra): On a point of order, Sir. There is a rule that no allegation of a defametory or incriminatory nature can be made by a member against another unless he has given previous intimation to the Speaker and also to the Minister concerned so that the Minister may be able to make an investigation into the matter for the purposes of a suitable reply. The hon. Member is making certain allegations. He is making allegations against the Law Minister. He is making allegations against the Prime Minister. As no previous intimation has been given to you and to the Minister, I humbly submit that these allegations should either be expunged or the hon. Member should withdraw them.

SHRI JYOTIRMOY BOSU: The Prime Minister is here. She is able to reply. Do you want us to reveal what we are going to make in a no confidence motion? If you think so, you are simply living in a fools' paradise.

SHRI H. K. L. BHAGAT Mr. Mahajan has raised a very fundamental question which you should dispose of first.

SHRI JYOTIRMOY BOSU; The member is present here. The rule applies only to a person who is not present in the House...(Interruptions)

I shall not mention by name. I will' go by designation. SHRI VIKRAM MAHAJAN: The rule is very clear. He has to go by the rules.

MR, SPEAKER: It is very essential that the Member who levels the allegations takes upon himself the responsibility.

SHRI VIKRAM MAHAJAN: That is not the rule. May I make my point clear?

Rule 353 says:

"No allegation of a defamatory or incriminatory nature shall be made by a member against any person unless the member has given previous intimation to the Speaker and also to the Minister concerned so that the Minister may be able to make an investigation into the matter for the purpose of a reply:"

So, there is no question of the member taking up the responsibility. He has to give previous intimation to the Speaker and the Minister concerned. That is one condition,

SHRI JYOTIRMOY BOSU: He is wasting the time.

SHRI VIKRAM MAHAJAN: He cannot just make wild allegations like this. These remarks must be expunged and I request you to give a ruling on this point.

श्री सबु लिलये: (बांका) : मिरा भी एक प्लाइंट भाफ भार्डर है। इन्होंने जो भाभी नियम पढ़ कर सुनाया हैं उस का मतलब बिलकुल साफ है कि जो इस सदन का सदस्य नहीं है ऐसे किसी व्यक्ति के बारे में भारोप नहीं लया सकते। उस में शब्द परसन है। यह मेम्बरों के लिए या मंत्रियों के लिए नहीं है। प्रधान मंत्री जी यहां बैठी हुई हैं। MR. SPEAKER: "No allegation.. shall be made by a member against any person..." So the term 'person' includes Members and Ministers also. So, please don't give me a wrong impression,

SHRI JYOTRMOY BOSU: To avoid any quarrel, I will not mention the name. I will go by designation,

SHRI BHAGWAT JHA AZAD (Bhagalpur): You cannot do that, You cannot go like this.

SHRI VIKRAM MAHAJAN: He cannot make an allegation without notice. Therefore, I submit that the charges which he has made must be expunged. (Interruptions).

SHRI JYOTIRMOY BOSU: Take it that it was out of sheer love; don't take it otherwise. (Interruptions).

Another strange thing. The Kilachand of Bombay had very very urgent import, but they did not even place indents with Railways for tank wagons for whole of 1972-73 because in the meantime, I suspect, the imported ethyl alcohol found its way into drink bottles at a profit of 500 per cent on the landed cost. At Calcutta, on less than 28.20 lakh litres had been fraudu. lently diverted for making alcoholic drinks Now having been caught in one case of Customs Department, about Rs. 25 crores were raised And at what price the Prime Minister settles this, we shall wait and see that, (Interuptions)

भी विश्वति मिश्रः (मोतीहारी) : पब्लिक एकाजन्द्स कमेटी मे यह बात नही भाई बी । पब्लिक एकाजन्द्स कमेटी में प्राइम मिनिस्टर का नाम नहीं भाय

MR. SPEAKER: The propriety demands that being within his know-ledge he should refer to them.

SHRI JYOTIRMOY BOSU: I am only quoting from the Reports that have been placed on the Table of the House.

हम तो कल मर जायेंगे, भाप उस की पहिबे न । टण्डन साहब से पुछिये मीटिंग हुई थीया नहीं।

This was done to help Prime Minister's socialist friends and help affient Congressmen and for vote catch-Of course, Nagarwala's money also came from similar source. That was tip of iceberg.

Now I come to another scandalthe rag scandal, import of good woollen garments in garb of rags, one of the biggest frauds perpetuated on people of India in disguise, I went to Bombay Dockyard at a considerable I went to galis and lanes of Ludhiana to find out the facts and I found out the facts. Hundreds of lakhs, I should say, hundreds of crores of rupees were lost in foreign exchange, in customs duty, in Income tax in this shoddy deal. And worst economic offenders made a rich harvest in collusion with the people in power.

18.23 hrs.

[Dr. HENRY AUSTIN in the Chair]

One Srikrishna Woollen Mill-a blanket cheat I would call him-for defence supplies-got a national award from the Government even after the publication of the Public Accounts Committee Report asking for vigilence inquiry against him. Most malpractices swell around election year; that you can find out. For example, import of these garments, replenishment-

> 1969-70 Rs. 34 lakhs 1970-71 Rs. 31 lakhs Rs. 428 lakhs 1971-72

Necessity is the mother of invention. Need was there. These were meant in theory to be only the raw material of shoddy industry. The shoddy industry's total capacity is 4.425 million kg. on one shift basis and quantity allowed to import in 1972 was 15,01 million kg. and next. year it was 17.5 million kg.

These are only paper figures which are far too low. That is because the price of procurement abroad was grossly understated through underinvoicing. That was to suit the S.T.C.'s stipulation who were importers on paper. These importers under the very nose of the Government amassed a great foreign exchange fortune abroad and bought these good garments at a much higher price than shown in the invoices. It even went upto ten times the price. If it is shown at Rs. 2 a k.g. in the invoice, they are paid a price of Rs. 20/-. The price calculation in Indian rupee of Rs. 4.28 crores for one year is only a fraction-may be a very little fraction. But, I must tell you, gentlemen, here that the whole thing is contrabana because importation of garments is prohibited under the law. It attracted a total customs duty of over 260 per cent. The price of one year for the import would be about Rs. 54 crores. Not only these smugglers were not prosecuted or, the goods or vessels confiscated but these were released free of duty and penalty on the Prime Minister's personal order-15,000 bales of them. Can you imagine that? No doubt there was some consideration that was there. I do not know the amount involved. The loss to the exchequer was immense and manifold. According to my modest calculation, I have come to the conclusion that the income_tax loss plus penalty comes to Rs. 20 lakhs. Firstly, for 1971-72, alone, the loss of customs duty and penalty was Rs. 125 crores. These garments are very good ones and so they gave a huge profit. This black money that has been generated has been practically left untouched which ran into himdreds and

[Shri Jyotirmoy Bosu]

hundreds of lakhs of rupees because, theoretically, these were rags for use in shoddy industry. Hardly anybody entered them as garments in their books of accounts. So, the money was unseen. And, thirdly, the drainage of foreign exchange was very substantial. Underinvoicing was done to the extent that in one year, to my mind, it was to the tune of Rs. 50 crores. This con. traband, a big part of it, was generator of so many economic evils, I regret to say, was released under the Prime Minister's orders. She released the economic offenders. Contraband is a smuggled commodity which has been banned to be imported. The Public .Accounts Committee took up for consideration para 16 of the Report of C. & A. G relating to irregular release of woollen garments imported under misdeclaration as rags. It was stated by Member (Customs) that decision in this regard taken at the inter-ministerial meetings held in the Cabinet Secretariat was conveyed to the Cantral Board of Excise and Customs. This had the approval of the Prime Minister. There is no doubt about it. Here everything is allowed for a consideration at the cost of the exchequer and the people.

Handling of sugar tycoons is another scandal. This is a sugar rebate scheme-a benefit intended for growers on paper, was actually meant for producers. For the purpose of levy of excise duty-look at this interesting thing-the tariff on which excise duty was calculated, was fixed at Rs. 320 per quintal in October, 1974 while the free sale market price for that month was Rs. 585/, per quintal That way we are losing excise duty of almost of Rs. 265/- per quintal. They showed that they are also for a consideration. Otherwise how will the Congress machinery run to win the election? Rs. ·60 lakhs are for the support to get 130 candidates elected. So, some money has to be found from whichever source it is available.

Besides, there are recovery figures. This is a fraud of sugar rebate scheme which cost the exchequer Rs. 1231.41 lakhs in 1972-73. The rebate was given to factories which had not produced any sugar at all during the base period. You cannot touch them and, in the name of export promotioncash assistance—in three years, they doled out Rs. 150 crores and if one goes into it, I can tell you that 3/4th of the money has been swallowed by the exporters who had a share-equity partnership here in front of the poor.

Sir, so far I have talked about one type of corruption, namely, through robbing the exchequer. Now, I come to another type of corruption. Of course, in Shrimati Gandhi's regime it has become an accepted way of life. A Congress Chief Minister of South had to pay Rs. 75 lakhs to his Congress MLAs for his throne. The money was mainly collected by a Central Minister from big landlords. What were the promise given to them? They were promised that no land reform would be made effective.

Now, I come to Shri Bansi Lal, Chief Minister of Haryana which is nextdoor to Delhi. You cannot check Shri Bansi Lal but if you read Comptroller and Auditor General's report on State Electricity Board it is very revealing. After going through it, I have come to the conclusion that people have been robbed at least at the tune of Rs. 12 crores. In police records Shri Bansı Lal is stated as a man of doubtful character. Police also lists him as belonging to RSS cadre.

Now, a word about Shri Devraj Urs of Karnataka. A number of written complaints by the legislators against him have come but Shrimati Indira Gandhi is sitting over them. As usual the Prime Minister is dragging her feet but as far as Akalis are concerned even one memorandum would be taken cognizance of and it was done within one day. Today, I am told, the Punjab Revenue Minister has cheated worth Rs. 1,50,000 in foreign exchange and the Enforcement branch has given a report but nothing happens.

Now, I ask Mrs. Gandhi what happened to the Lok Pal Bill?

SHRI C. M. STEPHEN (Muvattupuzha): Sir, I rise on a point of order. Here is a motion of No Confidence against the Government of India. May friend has added to the allegations that he previously made to which objection was taken. He is now going on from State to State and Chief Minister to Chief Minister. The Resolution before this House Is a motion of No Confidence against the Central Government. There are two grounds no which I am objecting. Firstly, the allegations against the Chief Ministers or Ministers of the different States are absolutely irrelevant for the purpose of discussion. Secondly, allegations made against people who cannot defend themselves on the floor of the House and without giving notice to the Speaker and without furnishing details and documents are completely objectionable according to the well laiddown procedures. If those allegations are made they have got to be objected to and they have got to be expunged. Therefore, the Member must be prohibited from making such allegations on the two grounds specified by me and those allegations be expunged from the records.

SHRI SHYAMNANDAN MISHRA (Begusarai): May I refresh the memory of the hon. Membler that this matter about the transactions of the State Electricity Board had been raised on the Floor of the House and the objection was taken to the fact that the Comptroller and Auditor General of the Government of India was being used to give him a clean chit. The Finance Minister had replied to the debate, New, the report has been submitted by the Comptroller and Auditor General of India and the raport

says in effect, that he has swindled money to the tune of Rs. 125 crores.

SHRI C. M. STEPHEN: Sir, reference has been made to Shri Devraj Urs and other State Ministers regarding which no records have been placed before the House. Secondly, it is absolutely irrefevant to the motion of No Confidence which is against the Central Government. Absolute irrelevance is the ground and prohibition of allegation.

MR CHAIRMAN: You have made your point,

श्री मनु लिनये: समापति महोदय,
मैं जब तिमलनाडु के दौरे पर गया था
तो तिचनापल्ली में भारत हैवी इलेकिट्रकल्स
के कारखाने में गया था । यह कारखाना
केन्द्र के ध्रन्तर्गन धाता है। वहां के मैनेजर
ने मुझे से कहा कि स्टेट इलेकिट्रस्टिटी बोर्डस
ने 100 करोड़ द० हमारा नहीं दिया ।
जब 12 करोड़ द० की चोरी धकेले
हरियाणा में होगी तो भारत इलेक्ट्रिक्स
का दिवाला नहीं निकलेगा? क्या केन्द्रीय
सरकार उन को पैसा देती जायगी?
धाप यहां चोरों की बकालत कर रहे हैं?

श्री झटल बिहारी बाजपेबी (ग्वालियर):
समापित जी, मुख्य मंत्रियो के विरुद्ध
प्राप्टाचार के झारोप लगाये जाते हैं। उन
के झाझार पर यहां पर प्रश्न करने की
इजाजत होती है। सरकार की झार से
उन के उत्तर दिये जाते हैं। प्रधान मंत्री
को स्मृति-पद्ध पेस होते हैं। उन का
हवाला न केवल सबन में दिया जाता है
बिल्क झाप को याद होगा कि कंसल्टेटिव
कमेटी की बैठकों में उन स्मृति-पद्धों पर
स्या कार्यवाही हुई इस के बारे में सरकार
की घोर प्रकाश काला जाता है। सब जिन
प्रकाश की सदन में चर्चा हो। सकती है

[सदल विहारी बाजरेयी] विचार,बीन है इसलिये उन मामलों को नहीं उठाया जा सकता है ?

इसलिये मेरा जिबेदन है कि इन के पाइंट बाफ बार्डर में कोई दम नहीं है।

MR. CHAIRMAN: I have listed to the point of order made by Mr. C. M. Stephen and also the observations made thereon by hon. Members. would like to point out to Shri Jyotirmoy Bosu that he should observe certain norms which have been accepted by the House, that is, when we bring in the names of persons who are not present here and about whom there have not been any allegations or any discussion here, we should be careful. We are bringing in the names of persons who do not have the opportunity to reply. When you bring in fresh allegations, it will not be in tune with the precedents followed in this House.

SHRI SHYAMNANDAN MISHRA: This allegation was contained in a memorandum which was submitted to the Government of India.

MR. CHAIRMAN: What about the allegation against Mr. Devraj Urs. Chief Minister of Karnataka? I would therefore, suggest that you should not try to bring in...

SHRI JYOTIRMOY BOSU: The matter was an agenda item in the Home Consultative Committee meeting on 5th. You have seen the wide Press coverage. The Prime Minister is expected to keep the morals of the Chief Ministers in the country in good shape. Therefore, this House cannot be deprived of giving her any requisite advice in performing her duties. Therefore, I am only trying to render a service. I come back to the subject-the Lok Pal Bill. Sir. if it had been kept in cold storage, it would have become a rotten commodity by now. It has been kept in a deep freeze specially built for the purpose. Why is it that the Prime Minister is not included in that? I do not know. Sir, this must have gone into an elemnal sleep.

What about the public declaration of Ministers assets? Why is she dragging her feet? Look at the reply. Is it worth the stationery which has been used for this? On 26th March, in reply to a question, she said:

"The question of making public the assets and liabilities of Ministers is under consideration. But, pending a decision on this question, it would not be appropriate to disclose the details of the statements such as variations in assets of Ministers after their assumption of office."

Why this sort of reply? I asked her 'Since when it is under consideration?' She said 'It is under consideration for some time. Nobody remembers the exact date.' Very inconvenient thing to remember. One should not remember inconvenient things.

I do not remember the date of the meeting.' This is also inconvenient, because a specific question has to be given a specific reply. So avoid it this way, putting some grease on your pot and you can easily sleep. That is the tactics she is adopting.

As regards public declaration of assets, I know somebody is possessing a Sable coat which is valued at a million dollars, which used to be worn by the Czars. It may be worrying some. That may be known to many people. I do not know. This is the first time, unfortunately, that in this country the Prime Minister is being seriously charged with maipractices. The Hindalco firm Rs. 5 lakes cheque has made it crystal clear. Since it has gone to the Privilege, Committee, I am not going to make a debate of that now.

Let us take her son's case. We have been trying to raise a debate on Maruti since January 1973. The last debate we had was in December 1972. Only a few years ago, this boy had no assets. He is a millionaire today. can say that He is owning or controlling, or doing both, how many firms? Maruti Pvt. Ltd., Maruti Technical Services Ltd, Maruti Heavy Vehicles Ltd. Drilling Equipment Pvt. Ltd., and so on and so forth. I do not know the total equity value or authorised capital or paid up capital of the whole thing I have not been able to get hold of that information

Motion of

श्री राम प्रकाश (यम्याना): मर्हा

नि । नेस । (ननी दण माएगा ?

MR CHAIRMAN Are you on a point of order?

SHRI JYOTIRMOY BOSU No he is not I do not expect anybody to be canvassing a point of order

MR. CHAIRMAN That is not the question

SHRI JYOTIRMOY BOSU Do not take it semously

The 'socialist' Birlas have substantial money in all the ventures, how much of course I do not know I am told that this boy has a technical consultancy agreement, with Maruti Technical Services Pvt Ltd, un'er trade mark 'Maruti' and a lump sum of Rs 5 lakha was given-I would like to be corrected People are writing to me and telling me repeatedly. There is a fee of 2 per cent on net sales which will amount to over Rs 110 crores a year when the car comes into full production Of course there is a strpulation of a minimum amount of Rs 25 lokhs a year

Therefore, the total remuneration that this young friend of mine is earning at the present moment is 749 LS--15

444 14

about Rs. 24,000 or Rs. 25,000 per month, which used to be the salary of the British Vicercy in this country.

These companies are congregations of economic offenders Economic offenders have been forced to come to these companies and buy shares. In reply to an unstarred question No. 1431 dated 1st August 1973 which was replied on 20th October 1974---it took them one year and two months-it came out there are 8 charges, 4 by CBI and 4 by the Directorate of Enforcement It is continuing The charges include smuggling evasion of the Foreign Exchange Regulation Act, black money etc

I do not want to talk about the land near it on affair, which is one of the wor t cantils m recent times. About 00 icies of fertile land were snatched is it nio tillegaly and improperly-I charge the Prime Minister with doing this at a nett pince of about R 9000 per acre which was wo that kast R 75000 per acre All the poor farmers were deprived of Re 2 ctores Ard what are the payment terms of the Harvana Government?-How car Bansı Lal be attacked here?-18 years instalment at 7 per cent interest

MR CHAIRMAN You are allotted 45 minutes

SHRI JHYOTIRMOY BOSU One hour

STRI RAM PRAKASH I was the Minister there at that time I know the price of that land

SHRI JYOTIRMOY BOSU Squadron Le lei Mahindei Singh officer in charge in the Defence Ministry, two Air Marshals and many other officers also objected 1500 peasants had been unrooted But everything was ruled

[Shri Jyotirmoy Bosu]

The Prime Minister addressing a meeting in Lucknow in I am not worried about an inquiry. But when I kept on writing to her she said. No, an inquiry cannot be held? They are not even prepared for a depate on the floor of the House. I demand a parliamentary probe into the whole affair. How can she touch Bansi Lal who did oblige her so much?

MR CHAIRMAN You are addited 45 minutes If you want 10 minutes more I can give it but I will reduce that time from your reply time

SHRI JYOTIRMOY BOSU What about the points of order ai ed I do not want any point of order

MR CHAIRMAN I will give you 10 mo e minute

SHRI JYOTIRMOY BOSU Besides this there are many other thanks about steel, cement dealers of josits, etc. The lett 1 of intent was g n by the Cabinet Sub-Committee which was presided over by the Pi - Minister herself. Now of course > 1 c duty on car is being reduced by Mr. Sub-ramanism. Let us see what happens to that Even the Income tax. Act was charged to give sen soit of exemption to the royalis. This was given to the Technical Services Limited.

Another bigset fraud that they have committed is that if it they have said where a committed is that if it they have said where is the property. This is most untrue I have got a photo tot of the fact which I shall adout to the House and anybod can exhibe it the House and anybod can exhibe it to the Table of the House This is from Killick Nixon Limited addressed to Marufi Limited Gurgion Road Palam Haryina. The letter is dated 16 August 1973.

"Attention-Wing Comander R N Chaudhary (Retired)-

We acknowledge with thanks the receipt of your letter No dated 7th instant and also copy of your letter No of 8th instant addressed to M/s. Blue Star Ltd ..."

A dummy company

PAS SOURCES BOOM

" As required by you we enclose a copy of our General Scheduled of rates for attending to clearance and forwarding booking "

If they were not importing, what clearance did they require

which we shall allow a special discount of 30 per cent on the agency and transportation charges as men tioned in our letter dated 3rd June, 1973."

Of course they have to allow this if they want to survive

'We are still awaiting the documents from Messrs Blue Star Ltd as per our letter dated 2nd August addressed to Messrs Blue Star Ltd, New Delbi

Thanking you and assuring you of our best attention at all times

Your faithfully

Per Pro Killick Nixon Limited Encl Schedule of rates

Carbon copy to Messr Blue Star Ltd Mathine Tools Dept, Bue Star House 24 Ring Road, Laipat Nagan New Delh 21 ATTENTION MR K J BHATIA We refer to our letter dated 2nd August 1973 and shall be glad to receive the import documents at an early date to enable us to attend to the customs and clearance formalities. So and so Steamer is now expected to arrive here on or about the 18th August 1963. We are enclosing a further copy of our General Schedule of

Rates in case we had overlooked to enclose the same with our letter of 2nd August.

Copy to Messra Blue Star Ltd., Instrument Dept., Sahas. Bombay...."
Yet they say that they are not importing and we have to accept. They have been importing machinery.... (Interruptions).

श्री शंभ प्रकाश : गेरा ज्वासन्ध्र आफ शार्डर है । उन्न टाइम पर जः जमीन की कीमत वी श्रीरश्री ज्योतिर्मं क बसु ते जी कीमत बताई, वह सही नहीं है। अगर यह बात न हो, तो मैं रिजाइन करने के लिए तैयार हूं बरना ये रिजाइन करने के लिए तैयार हुने हैं।

ं श्रंट **ज्योतिमर्थयं वसुः** त्रश्रूप्र योज य**ह** हा।

They have become big dealers in Tul Mohan Ram story. What happened when it was brought to the surface? I can claim a little credit for it in March last year. Of course Blitz had done a good job. In the Monsoon session Cabinet Ministers say here: they promise that they would get it enquired into and bring it before the House before they go to a court of law. What did they do? In the winter session, on the very first day, if I remember aright on 11th November, they go, rush and hurry to the court to make it subjudice. You know that I cannot quote things because members of the perusal team are not supposed to quote. I am not quoting. But the term of the reference was given to the CBI to establish the signature of the M.P. referred to, item 27 was to establish that the signature of the M.P.'s in the licence application were forged. That was the job given to the CBI and they had done it very well. Of course I can so many things but it is not very nice. But it has come to such a height today that it is a challenge to the very existence of man in this country. They talk of democracy; they are talking about electoral reforms. I do not want to live in a fool's paradise; all these meetings, I call them Coca-Cola party. On the one hand Anti-defection Bill; on the other engineering defections. Take Nagaland. What have they done? According to the Constitution what is the position of the Governor? On the one hand there is anti-defection Bill and on the other hand they are engineering defection and so the Government failed because they do not want to listen.

As a Congress President, I have heard her. The present Prime Minister did not hesitate—she was not a Minister then, she was the Congress President-to write to Himachal Pradesh Lt. Governor that the Congress candidates' election should be looked after by him using the official position. I want to ask one simple question. What business the Lt. Governor, an official, had to write a letter to the Congress President. a political party leader? While you knew things could go wrong, everything went on well. Even the minimum recommendations made by my friend Mr. Jagannatha Rao threeand-half years ago who headed the Parliamentary Committee, which were cheered by you, had been thrown into the waste paper basket. The minimum they wanted were: Multi-Member Commission, equal time in the Radio for all political parties and an Expert Committee to examine the proportional representation and the List System. Correct me, if I am wrong,

My next point is with regard to the delaying of by-elections and holding the elections and it is a great tricky business. You know in Trivandrum by-election was to be held on 4th January to fill up the seat caused by the demise of Mr. Krishna Memon. At that time she was going to Laccadives. Before that when she arrived at Trivandrum my friend Shri Vayalar Ravi and his party had said "if you

[Shri Jyotirmoy Bosu]

go for polis now, you will be defeated". So an order was immediately issued stating that there would be no election then. What has happened to the seat of late Kamal Nath Tewari?

(Inerruptions)

SHRI C. M. STEPHEN: You instigated the NGOs to go on strike. That was recalled.

(Inerruptions)

SHRI JYOTIRMOY BOSU: Sir, we have seen what they are capable of doing in Barpeta. In West Bengal it is something different. But in West Bengal, reform or no reform, as long as leign of terror is there, no election is possible. It is a good thing that Mr. Morarji wrested it out in Gujarat. This is what the position is today.

Sir, they are talking about Emergency. In regard to Emergency, in the original Procamation of December, 1971, what was the grave emergency which existed whereby the security of India was threatened by external aggression? I want this this question to be replied to categorically that whether today the grave emergency exists whereby the security of India is threatened by external aggression. They are talking about this and allowing American Army Research Team to make research on biological chemical warfare for the last seven years and they have got all the details required from this country. If you read the Report of the P.A.C. you will find this-the chemical and biological warfare charge is ready not only for us but for our neighbours like Russia and China. They have drawn up the whole scheme but it is too late for you. They have been functioning for the fast 7 or 8 years. What the Defence and the Health Ministrics are doing? What right have these two Ministers got to sit here! They should have resigned if they have any sense of honour and sense of job.

Mrs. Gandhi talks about grave emergence. Tiru Karunanidhi has rightly pointed out, if the danger is from the sea, as long as the Indian Ocean will remain, emergency will. remain and you cannot touch it. There is danger from Pakistan. All right, Here is a recent paper clipping of April, 30 which says: "Prospects of trade between India and Pakistan have improved following the 10-day visit of a Pakistani trade delegation which ends tomorrow morning". Here is the photograph of Prof. Chattopadhyaya with the members of the Pakistani delegation. On the one hand, you talk about aggression. On the other hand, you are having a trade delegation. Madam Prime Minister the other day said-I am reading from this paper clipping-"PM rules out souring ties with US on issue of arms sale to Pindi". So, Pakistan is out; America is out. Who is there? You bring a MISA Amendment to prove that there is threat in Mizoram and Nagaland from China and to keep the emergency alive A very convenient thing We understand it because we have been to Nagaland more than once I do not know which tune you sing. You sing one tune this morning and another in the evening.

SHRI C. M. STEPHEN: Who wrote down that speach for you? Which company?

SHRI JYOTIRMOY BOSU: C. M. Stephen Cashew Exporters Limited! They want to keep the emergency to have a controlled democracy. It is more stringent than what it was when the Britishers ruled the country and is as bad as it was in the Nizam's time.

I come to erosion of civil rights. You read the judgment given by the Andhra High Court to know what type of democracy is functioning in the country today. Six months have passed and Government have not decided on the judgment. They are still considering it because it is inconvenient for the semi-fascist mental attitude they have got. Permissions are withheld for opposition meetings or are disrupted. You say, that stadium cannot be given to J. P. and that stadium is booked for PM's meeting. The treatment given to J.P. in Calcutta makes us hang our heads in shame. They did not heartate to throw bricks at him. They did not hesitate to put a girl on the roof of his car! What shameful things! We do not agree with all the things he says, but that does not mean that we shall put a girl on the roof of his car. There are detentions without trial. There is torture and killing in jail so frequently. Read the reports of Amnesty Internationale. There is repression of minorities and Harijans and Tribes. In spite of promises, MLAs are arrested. Communal incidents are increasing. The number of communal incidents was 198 in 1967, 242 in 1973 and 248 in 1974. The performance is superb! In Gujarat, it was 1 in 1867, 17 in 1973 and 25 in 1974. In Maharashtra, the number was 16 in 1967, 23 in 1973 and 36 in 1974. In U.P. it was 18 in 1967. and 42 in 1974. In West Bengal it was 14 in 1967 and 26 in 1974. That is the wonderful performance you have been having.

They talk about right reaction. But fascits are their friends. Mr. Sudhr Joshi of the Shiva Sena was supported by the Congress on the understanding that the Shiva Sena will support Mr. Ramrao Adik, Congress, in the last bye-election to the Lok Sabha. I want to know whether this ig true or not. Mr. V. P. Naik, who

was a patron of Shiva Sems, used his police to help Shiva Sems to fight Dalit Panther near Delhvi Building. They were caught red handed. The congress candidate Late Bharve thanked Shiva Sens, according to Marmuk dated 19th March, 1967, which is a Shiva Sens paper.

MR. CHAIRMAN: Kindly cooperate and conclude now.

SHRI JYOTIRMOY BOSU: Yes, Sir They talk about right reaction. I have got a piece of document which shows that money was liberally given to Ananda Marg, 25-A, Southern Park, Calcutta-28. The amount given was Rs. 12.85 lakhs. The amount for which they have given no account comes to Rs. 2,82,855. This is the Government. We understand these things. We understand also the story of Padmebhushan.

19.60 hrs.

The Congress is running with the hare and hunting with the hound. By trickery they cannot go for long. It is better that they may go.

MR. CHAIRMAN: Motion moved:

"That this House expresses its want of confidence in the Council of Ministers."

SHRI PRIYA RANJAN DAS MUNSI (Calcutta—South): I have heard the speech of the mover of the Motion to-day—Shri Jyotirmoy Bosu—a Member from the Opposition, who is now not only the liability of the CPIM but liability of the entire House and for the Parliamentary Democracy.

The mover of the Motion, in his usual fashion, whenever he comes on the first day of the House and when he goes on the last day of the House tries to do something for his own saturation. The members of the House, therefore, never take him seriously

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[Shri Priya Ranjan Das Munsi] Whatever he speaks, he contradicts himself also.

A member, group or the entire opposition, whenever they like to move any No Confidence Motion, they do so not with the intention to establish anything against Parliamentary democracy or the Government or to overthrow the present Government. Directly or indirectly, this No Confidence Motion is nothing but a ritual and this is performed by this or that group. But, unfortunately, this unpalatable task is always given to Shri Jyotirmoy Bosu because the Opposition consider him a liability of this House.

The mover of the Motion—Shri Jyotirmoy Bosu—has categorically made certain points and charges against our Government Of course, our Government will reply in this regard, I would only like to highlight the points that Mr. Bosu has expressed.

I express my deep regret for the inefficiency and immaturity of Mr. Bosu who out of ignorance, not fully knowing what he speaks, does so in this House on No Confidence Motion or any other subject. He has certain favourite words like alcohol, ether etc which are used by him in all his speeches, may be on the Railway Budget or on No Confidence Motion. I do not know whether there is any psychological link of those things with him. I always find that he gets temptation to use these words in all his speeches

In his speech Mr. Bosu has cleverly omitted two great names from the list of corruption—one is the famous Maharani of Jaipur and the other is the Management of Indian Express. He has also spared Shri Jayaprakash Narayan.

He has not said much about the polls in Gujarat because this in not of much gain to him.

He has said 28 years rule of coterie. I know Shri Shyamnandan Mishra will not agree. He will say so from 1969 and not from 1949. Some other friends may say so from the period of say five or ten years. The period will be quoted as it suits to their But I would like to say convenience We rule the country or we get an opportunity to serve the country as per the wish of the people. We are at the mercy of the people and not the Marxists It is the people who sent us here and will do so to-morrow or in future.

You could have smelled the motive of the mover of the motion today. After the 'Jubbalpore bye-election results there was spirit of exhibitation and jubliquon among the opposition parties all over the country. But, after the Madhya Pradesh elections, the opposition is not so happy today. They are moving the motion just as a ritual

What we have done during 28 years, of Congless rule cannot be questioned or doubted by anybody If not Shri Jyptirmoy Bosu himself, at least his party knows, that during the 28 years of Congress rule, the Government did something, especially for the preservation of democracy. The strength of Shri Jyptirmoy Bosu's party rose from 2 to 15, 15 to 20 and 20 to 25 in this House, which itself is a proof of the existence of democracy in this country, of course with the cooperation of the geople.

Shri Jyotirmoy Bosu said that after 1967 political parties which were opposed to the Congress came to power in some of the States and though they tried to do something they could not perform it. Whose fault was it? History will keep a record of who was responsible and who was not. It is better to be clear on this point. From C. B. Gupta to Charan Singh and from Charan Singh to Jyoti Bosu, for whose fault were they overthrown? It is not my duty to deal with that,

Shri Jyotirmoy Bosu has chosen to accuse our Prime Minister of addressing the Federation of Indian Chamber of Commerce and Industry, which was presided over by Shri K. K. Birla. As we all know, the Prime Minister, apart from being the leader of the Congress Party, is also the head of the Government and, in that capacity, has to perform certain functions and discharge certain responsibilities in the course of running the Government. Though Shri Jyotirmoy Bosu has kindly chosen to mention the name of Shri K. K. Birla in this context at the present juncture, he should not forget the past. I would like to remind Shri Jyotirmoy Bosu, if at all he is not psychologically at the moment liked up with alcohol or ether bottles etc.... (Interruptions). Shri K. K. Birla is the enemy of not only Shri Jyotirmoy Bosu, or of Shrimati Indira Gandhi but, as the leader of a monopoly house, is the enemy of all socialist forces. But I would like to remind him, through you, Sir, that Shri K. K. Birla attended the meeting of the Indian Federation of Chambers of Commerce and Industry in public, in the presence of the people, and the Prime Minister addressed the meeting in public, not in camera, and whatever she has said appeared in the press. In 1969, Shri Jyotirmoy Bosu will perhaps remember that the very same Shri K. K. Birla had a secret meeting in the private chamber of the then Advocate-General of Bengal with Jyoti Basu, when Shri Jyoti Bosu was ruling in West Bengal. At that time the press people wanted to know ... (Interruptions). When the press reporters

went to Shri Jyoti Bosu and wanted to know what was the conversation between him and Shri Birla, Shri Bosu, who was then Home Minister, not only abused the press people but tried to threaten them through his goondas and the press people had to leave the place. It is on record.

After discussions between Shri Jyoti Bosu and Shri K. K. Birla. what happened? The Hindustan Motors, which is a monopoly house of Birlas, paid the employees some 4 per cent bonus only, after entering into an agreement with the CITU, thus depriving the other trade unions in Bengal the right to fight and to get more for the workers. This is exactly what has happened in West Bengal.

Then he has charged the Central Government that during the Congress regime the monopoly has increased. We do not deny that fact. Our administration has not been efficiently or sufficiently geared to take over everything in the public sector. Yet, we are taking over more units from the monopoly houses. We have made a beginning with coal mines, banks general insurance and the Indian Iron and Steel Company. Slowly and slowly, we are taking steps to take over more and more units in the public sector. Of course, we do not claim that we have completely succeeded, but we have made beginning. But, is it not a fact that when the party to which Shri Jyctirmoy Bosu belongs was in power in Kerala in 1958 and 1959, Shri Namboodiripad invited Shri G. D. Birla to establish a paper industry in his State and gave him concession after concession in bamboo and other things? I do not say he has done For solving the unemployment problem he had to do certain things. He is talking of monopolists. Who is against monopoly and who is in favour of monopoly does not come

(Shri Priva Ranjan Das Munsi) out from what a person is doing maide the House, but from what he is doing outside the House. In Texmaco, Hind Motors and Kesoram Mills, which are the biggest units, the performance of his party is ridiculous. The working class there got only 4 to 6 per cent bonus while others are getting 20 per cent. I say with all confidence that a Member of this House, his party, not only collaborates, with monopolists but also surrenders, Lala Charat Ram's Jay Engineering Unit was looked after by his party for eight years and they made an . resment surrendering the right of the working class to launch any movement and to get any benefit for five years, which I have broken last year. (Interruptions).

You go no shouting, you betrayers. I make this charge. You bring action against me. This is your nature.

Coming next to Aminchand Pyarelal, another famous personality in the world of monopoly houses, and also a very close friend of C.P.I.(M), is it not a fact that Jyoti Bosu and your party leader Promod Dasgupta favoured APJ by giving a licence to him in Park Hotel for five years. They have committed bank decoities in public. This is their only picture. I understand their irritation and the reason behind it. I am sorry for it. I repeat I am not disclosing the entire truth, only half of it. If I disclose the entire truth, people may see them with different eyes.

I now come to other issues, the charges which they have made against us. Jyotirmoy Bosu has efficiently elaborated about the Kilachand group case with regard to alcohol. I do not know why he has avoided mentioning the Shaw Wallace group, possibly because it happens that person or a great personality of this country is involved. He has entered the socialist or democratic movement. with the background of having served British monopoly. A person who has served British monopoly may sometimes pose to be a revolutionary indirectly to protect some American or British monopoly. I do not know why he has chosen to avoid it. Before abusing Mrs. Gandhi and her Government, you must know yourself.

Lastly, Mr. Jyotirmov Bosu has also explained something as to what is going on in the Prime Minister's Secretarias and this Secretariat and that Secretariat. I really praise him for his tremendous talent for collecting information. In the last month we have seen in some foreign journals that the United States require some Information Officers having a big political background. I do not know by taking whom they will fill up their vacancies. Seeing that he is collecting so much information. I really praise the wisdom of Jyotirmoy Bosu and I recommend his name for this purpose.

In this modern age people are specialising in various subjects. Bertrand Russel specialised in philosophy, somebody else in nuclear science or literature, but Jyotirmoy Bosu has chosen to specialise in scandals and nothing more. This scandal specialist of this House, I think of the entire sub-continent. comes to the House always with a scandal. He has talked about Maruti. Tul Mohan Ram, the rag scandal and all these things. Everybody knows that when running an administration, something may be in favour of the Government and something against the Government.

But, Sir, today, I again quote. You might be remembering the great patriot of our nation, Tagore; he was not only a patriot but also a nost Tagore always said that we should judge the history of a country by its 465

achievements and aspirations and not always by its black spots. In his article on history, he says that should Indians consider how Moghuls and Pathans came, how they fought and came to be killed by each other? But the manner in which our history should be written-how Gange's flows and how stream of people come to build up our country.

Sir, one Tulmohan Ram or one rag scandal cannot frustrate the whole progress, performance and the desire of this Government which began in 1969 and which is continuing since then. The Opposition is not taking the achievements of the Government into account. A responsible Opposition should cite the case of Tulmohan along with that of the Jaipur palace; it should cite the rag scandal and the Hind Motors scandal together; it should cite this scandal and the scandal of the Shalimar together

We have held the price line. Can Mr. Jyotiřmoy Bosu quote any price index outside India? Let him quote the price index of Ceylon, Pakistan, Burma or of Japan. We can prove that it is only India, among the developing nations of the world which has held the price line in spite of so many troubles and mischievous efforts made by this Opposition and the rightist conspillators here. Is it not praiseworthy? For schieving your political purposes in Gujarat, you abuse us. I understand for your political purposes, you condemn our Prime Minister and all of us. But to raise the fiffage of the nation in the eyes of the world, is it proper for the Opposition everytime to deprecate either inside the Parliament or in the political parties? Japan and Bangla Desh have changed their entire administrative and constitutional arrangement. Ceylone is still facing a crisis. It is only India and India alone, which has been able not only to hold the price line, but has been able to unite thir country, in spite of the conspiracy launched by Opposition groups whether it is in Bihar or in Gujarat. Is it not to the credit of the people? Is it not to the credit of the Congress Party?

Motion of

No-Confidence

We being a responsible Government did desire and wish to have the co-operation of the people. It is the people who gave us their co-operation. We are grateful to them and not to Mr. Jyotirmoy Bosu and his allies,

We have started operations against the hoarders and the smugglers. We have amended laws, in that direction; we have promulgated MISA in that respect. What campaign did they conduct?

(Interruptions)

SHRI PRIYA RANJAN DAS MUNSI: I agree with you. If the country is living below the poverty line, it is not only you and I who have to fight for it, but the entire nation should fight for it. But do not forget the contribution made by your leader in our economy, that is, Mararii Dessi. History should remember it. Sir, we have fought for it. Galloping infiletion has been resisted, if not, wholly, at least to some extent

Sir, as far as the employees in the factories are concerned, private or public, may be that that they are suffering at the moment, to some extent, by industrial recession, but their emoluments, their wages have largely increased Let us take the case of jute industry. I am only citing one industry where they have been paid Rs 150. I agree with their demands that they should get more; they have crossed the limit of Rs 300. I am not saying that they are satisfied. I only say that the Government is keen to see that the people prosper and all the sectors make progress and [Shri Priya Ranjan Das Munsi] march towards it. But it requires all the parliamentary co-operation, cooperation of the political forces.

When wheat trade was taken over by the Government in the country two year's back, did Mr. Jyotirmoy Bosu and his party go to the villages and ask the middle peasants to talk about it? No. He was saying, "let it be a failure; then we will bring a No Confidence Motion in this House." A constant saboteur, a constant informer, a constant, what I should say, scandal expert, cannot build up a democracy or a temple of that democracy in that fashion of the people's dosires and demands.

What I want to submit is—this is his habit and quality—on every occasion, every time, they do it and manage it. He has now brought the No-Confidence Motion against our Government I am sorry to say, the mover has chosen to bring it—against the mover the people have no-confidence trom 1967 and against whose marty the people have no-confidence. Unfortunately, he has chosen to bring the No-Confidence. Motion against the Government on hehalf of the Opposition, the irresponsible Opposition behaving irresponsibility outside the Parliament.

Mr. Jyotirmoy Bosu has also chosen to speak something about election reforms and our dictatorial pattern of rule in every State, as to what sort of dictatorship we have established in our country. We have neither deprived anybody from going to any part of the country nor we have deprived anybody from addressing publie meetings, from organising rallies, etc. The only thing in our country is that there is consciousness of the people. It is not made by law. If anybody wants to create a mischief, the people do not tolerate it. Whenever suscitedy wants to pitch something against the interests of the people, it is the people who try to resist it. The task of the Government is to maintain law and order. The task of the Government is not to suppress the will of the people, the consciousness of the people, the sentiments of the people. If that happens, the democracy goes note-matically.

They have been addressing public meetings in every part of the country. Mr. Jyotirmoy Bosu has been able to go to Nagaland. He frequently goes there. Nobody prevents him from going there. But he has been going on arguing to establish own mania. In 1968, you remember, the engineers went on strike in Kerala. It is Mr. Namboodrinad Who invoked the Emergency to arrest engineers. Is it not correct Mr. Bosu? Am I wrong? Sometimes, to maintain law and order, the Government has to do it. I say. Mr. Namboodripad was correct in doing that. The Government has to take a particular stand. It is not dictateratio. When Mr. Morarji Desai was the Chief Minister of Bombay, hundreds of people were shot down. I do not justify TE This is wrong. "(Interruptions). I am not justifying it. We have not killed anybody by our own private guns. You have allowed the police to be neutral and you have taken the guns of the police in your own hands. (Interriptione). It is the Navnirmen Samiti who compelled us to resign. We did not heed anyone But unfortunately, they are divided now. Are they with you? No. (Interfliptions).

Coming to our industrial development, you take up coal production it is going up. You take our export performance specially in sugar. It is not only a remarkable thing. It is a great thing that we have achieved in the last one or two years I agree we have to do acceptable.

I entirely agree that this achievement is not an achievement which the people will appreciate. But we must understand the difficulties. From 1971 to 1975, in spite of all the odds prevailing in the country, the best achievement of this Government today is that India is united and, from Kashmir to Cape Comorin, democracy is evrywhere. That is the best achievement and the symbol of that is that they are sitting opposite peaceful without any injury without any trouble. Whatever they are doing outside in the name of parliamentary democracy, if that goes against the parliamentary democracy and democratic practices. it is the task of the people to oppose it and it is the task of the people to resist it.

No-Confidence

Mr. Jyotirmoy Bosu is a staunch Marxist. He has chosen to be with J.P. This is another wisdom, not only his but, his entire party's. He referred to the Calcutta incident. I have spoken in this House about it. I do not want to repeat it. I want to say to him and through you. Sir, to the friends of J.P. that next time, whenever JP. goes to Calcutta, please take a signed agreement from them. Otherwise, their habit is to please J.P., come and organise everything but they will betray J.P. Next time, I hope they will send the people and join hands with J.P. This time, it was not our fault. It was their fault that they did not send the people. Nebody was there to listen to his speeches. So, there should be a signed agreement between J.P. & CPI(M).

I now come to the main issues raised by him. It is a fact, I think, that after independence it is the first time that in the last two years-or if not two, at least one year—this Government is determined to root out corruption at all levels. Shri Jyothmoy Bosu and his group and a

few of his followers in this don't try to see corruption from the social point but from the point to villify the political parties and the characters of some great leaders.

No-Confidence

About Maruti, our Industries Miniser and the Defence Minister have, for the last two years been ruplying to-all questions and queries in the all questions and queries in the House; but even then, they like to build it up as a myth and campaign in all the villages and streets of the country.

I would like to say that to be the son of a great lady or a great man, to be the son of a Prime Minister or a Chief Minister is not a sin. If somebody is capable of establishing himself by his own wisdom and talents, if you say that merely because somebody is related to somebody it should be a ber to his career, I do not know what the future of this democracy is going to be. Of course, if there is a fault it is the task of the Government of find out od to

It may help you to malign the Prime Minister; it may help you to malign a particular political party, but I tell you that history will not corroborate it. You will suffer yourself.

USBS ART PRIN ₆54.535 Because the names of the sons and children of the leaders are known to Jyotirmoy Bosu he can call them names. But we Members on this side don't know even who is Chakravarty, who is Chatterjee, Who is Mohammed and who is Ram Singh. I don't want to bring up those cases because they are insignificant; nor have I developed that taste scandals which Jyotirmoy Bosu has. I would like to say that this is his practice on every occasion. But this is a practice which will only draw the attention of the people and make

[Shri Priya Ranjan Das Munsi] them see how naked, how narrow and how insincers to the practice of democracy this Opposition is It shows only that and nothing more.

As Chairman of the PAC how much loyalty and how much Parliamentary dignity he maintained is known to the House. I would like to say that such kresponsibility and insincerity is the pity of our Democracy. Today, our democracy's pity is not that the Congress is ruling the country; the democracy's tragedy is that insincere and irresponsible people make irresponsible utterances and claim to be pioneers of democracy. The country's tragedy is nothing else; that is the only tragedy.

(Interruptions).

MR. CHAIRMAN: Please sit down (Interruptions).

SHRI PRIYA RANJAN DAS MUNSI: I would like to get the company of this young friend....
(Interruptions).

BHRI PRIYA RANJAN DAS MUNSI: Incidentally, Sir, he is not from Rajasthan or Madhya Pradeah and he is a young man, a noble-heated revolutionary Untersuptions). I appeal to this young man that he should help me....(Interruptions).

MR. CHAIRMAN: Please sit down.

SHRI PRIYA RANJAN DAS MUNSI: He is a friend of mine. I am not angry with him. I only want to correct him He has said that we are all electric poles. I agree that we are electric poles But the young friend should know that the electric pole carries current and he will get the shock if he tries to touch us

I appeal to this young friend from Jabalpur, being a revoluntionary in Shri Jayaprakash Narayan's company, being a patron and a pioneer in fighting corruption on behalf of the youth, I make this appeal to him. Let the Government take the responsibility to find out the hidden treasures is Japur Palace, but let him take the responsibility to find out the hidden treasure in Gwalior. Nothing more. He belongs to Madhya Pradesh. That is why I say this. Nothing more, I hope he will accept my offer. I will accompany him.

The no-confidence motion which has been piloted today and moved by the hon. Member of the Opposition, Shri Jyotirmoy Bosu is not only a ritual but I consider it as his usual vomitting or his indigestion. We can prescribe a medicine for this indigestion, not in medical science, but in Parliamentary democracy, and that is, the Party and the entitre House should take some responsibility to cure him immediately. Otherwise, this great talent of this sountry will country will be lost, and if that is lost, the whole Parliamentary democracy will suffer in future!

भी भोग स्त्र झाः (जयनगर)ः सभापति, जी, यह बहस ऐसे समय मेही रही है जब कि समस्त एशिया के लिये भीर एक' म ने में भपने देश के लिये एक ध्रध्याय का भन्त हो कर दूसरे ब्रध्याय का प्रारम्भ हो रहा है। बहल वर्षों के बाद धमरीकी साम्ग्राज्य की सब से बढी ग्राक्रमणकारी शक्ति हिन्द चीन मे पराजय खा कर विदा हो गई है और हमारे देश मे जो सडको पर विधायको को पकड कर, उन की सभाग्रो पर हमला करना, व्यक्तियो पर हमला करने की पिछले एक साल मे जो शक्ति उभरी थी, बह पीछे हट गई है, श्रव उस का फैसला राज्यों के चनावों में होगा, उस रास्ते पर बे लोग चल पड़े है। मैं समझताह कि

इस सायने में कि धमरीकी धाक्रमणकारी सिंदित की हिन्द चीन में पराजय और हमारे देश में पिछले एक साल में विचटन-कारी, जनतन्त्र विरोधी समितयों में जो उमार मालूम पड़ता था, उन का पीछे हटना और उन के पराजय के बाद की रिचति पर यह बहस धाज हो रही है ?

इस बहस के दौरान यह आशा की · जाती है कि सरकार की मृत्य नीतियों के बारे में वाता सरकारी पक्ष उस का समर्थन करे या हम उस के बारे मे देखें कि नया यह देश के हित में है या नहीं है--इस मंदी राये नहीं होनी चाहिये। जहां तक हमारी विदेश नीति का सम्बन्ध है--हमारे विदेश मत्री श्री चव्हाण ने कहा था---हिन्द चीन के बारे में, नगरे देशो पर आक्रमण के बारे से. कि जो हम न ग्राणाये जाहिर की थी. जो ब्राशकाये प्रकट की थी, वे मही सावित हई है। उन्होंने सारे देशों के गौरव और प्रभिमान की जाहिर किया था, भाने ही देश नहीं, एशिया के गौरव को जाहिर किया था--इस सदम मे इस बात से कोई भी इन्कार नहीं करेगा. यदि कोई करना भी चाहेगा तो उस मे इतनी हिम्मत नहीं होगी । उस के बाद रि किनम के जोग्याल का मामला हजा, काश्मीर मे समझीते जरिये 7.17 4.75-बरण पैदा हया. ग्रहणायन के बारे मे जी अभी जनगनित्रक पदम उठाया है---से ऐसी प्रवित्तया है जो हमारे देण को अनतन्त्र की शक्तियों को मनबन करने की गरफ अपने कदम बढाती है। मैं समझता हु कि ये ऐसे मुद्दे हैं कि जिन मुद्दी पर देग के अन्दर आर इस सदन में भी दो राय हो। की गुपाइम नही होनी चाहिए।

मनर, समापति जी, प्रधान जी मंत्री सगातार कहती था रही थी कि सारे संसार में महास्थिति है और इस सदन में जब मैंने टोका बा--व्या समाजवादी मुल्कों में भी एसा है, तब उन्होंने कहा या-समाजवदी मल्कों को छोड कर सारे संसार में है। तब वे ऐसी बीमारी के रूप में उस का जिक कर रही थी ,जिस का इलाज ही नही है। लेकिन श्रव सरकार दवा कर रही है कि हम ने मद्रास्थिति पर कुछ लगाम लगाई है. रोक लगाई है। धगर उस बात को सब भान लिया जाये. तो यह बात सही साबित हो जाती है कि मद्र,स्फिति कोई दैवी-दोष मही है, जिस का निराकरण न वर सके । पिछले चार-पाच महीनों मे यह देखा गया है कि स्थितिय क खिलाफ बोदा अभियान हमा । मनाफाखोरी के लिए ग्रभी तर सरकार ने पहिल्क मनी बन्द नहीं किया है, सिर्फ इतना कि । है कि सद की दर 1, प्रतिशत तक्षवढा दी है और जिसनी रनम बागरका या माल वे बैको में जमा करते है उस का 60 प्रतिशत व जे देने था तथ कि । है। मध्ने शह है इस पर भी बदर्हने ग्रम र नहीं हो रहा है। मझे तो यह खबर मिनी है जिनना जमा बरने हैं, उस की पूरी रक्स ने बराबर जी ने नेने हैं, नेविन इस ने वात-जद भी तो थोड़ से एदम उठाये है उन के नती ने गामने आ रह है। महमाई की बद्धि में रोक लग राई, भावों में गिरावट गही हुई. है लेक्सिन उन्न क बढन पर रोब लग्यई है। श्चगर थाला परने ने रोश लग गई है तो उन्हा बरने से क्या गाव, को बग नहीं किया 'जा सकता ह । ध्रमर सरकार में यह हिम्भत नहीं है तो शोज रूपकार को ग्रापने हाथ में के क्यों नत्री लें गल्ती है ? थोक व्यापारी का व्यन्ता है ? एन खदर दुरानदार फिर भी ५७ मेहशत बंगता है, तराज पकता है गज पनाड कर क्पड़, नाय कर फाइता है। लेकिन थोक व्यापारी या वरता है? बैको से वर्जले ले कर सरते दामों का ग ता. चीती, गएका और दसरी ब्रावश्यक बराये खरीए कर बैकों मे

बन्द कर देता है और बाजारों में कतिम महगाई पैदा करता है, सप्ताई और डिमान्ड का कानून लाग करता है और उस के बाद हयोडे भीर दुगने दाम पर बेच कर जनता को लूटना है, सारे मुल्क के चल्हों पर अपना नियन्त्रण रखेहए है। तो फिर क्यों महीं इस वर्ग को खत्म किया जाता है ? उन में जा योग्य लोग है ग्रीर जिन को काम दिया जा सकता है, नौकरी दी जा सकती है, उन को दतरे कामों में जगाया जाय । लेकिन जो निरर्वक पैसा है, जिस में लगे हुए लोग देश की बर्तक मनी को बढ़ाने के जिम्मेदार हैं, उस को समाप्त क्यों नहीं किया जाता । इस लिए आवश्यक यह है कि थोक व्यापार को, कम से कम ग्रावस्थक वस्तुयों के थोक ब्यापारको सरकार अपने हाथों में ले। लेकिन पुंजीपतियों का इतना पढ़ा प्रातंक श्रीर दबादवा इस सरकार पर है कि इस में **यह** हिमम्त नहीं है, साहस नहीं है कि वह उन के खिलाफ को कदम उठाये खास वर श्राज जो स्थिति चल रही है उसमें तो इस सरकार के लिए ऐसा करना सन्भव नहीं दिखाई देता है, अब तक कि को देवडा झटका कोई जन-आस्दोधन उसे पजवूर न धर दे। दवि ग्राप के लिए यह सम्भव नहीं है तो करा यह भी सम्भव नहीं है कि कम स कम बैक्स में जो सरातरी कोष का काका है, आभ जनता का रूपया है, यह थीक व्यापनिस्यों को न दें। जिन को थोक व्यापार करना हो, वें श्रपने रूपये से पारें। अगर ने ऐसा वारेंगे तो जी काला धन उन्होंने छिप। कर रखा हथा है. वह बाहर हा जाध्या, उस से भी देश का फायदा होगा । नहीं करना चाहेगा तो उन की भरजी है। कम से कम इस सदत को तो जरूर उठाना चाहिए ऋष ने सुद की रकम बढ़ाई है, उस से पोडी रोक उत को रूपया 青. ग्रगर देनाबन्द कर दें तो यह कोई मुश्किल बात नहीं है। उन को अपने रुपए से **क्यापार ३ रने की आजादी दीजिए । अगर**

उन को यह आजादी दे दी जाय, तो अभी भी भाव और ज्यादा नीचे था संकते हैं और इस से समाम भजदूरों को, चाहे फावड़ा बजावे बाला मजदूर हो, हथियारों का मजदूर हो, या बोला डोने वाला मजदूर हो, सब को सही दामों पर चीजें मिलने लगेंगी और वे शांति से अपनी जिन्दगी बसर कर सकेंगे।

बैकों का राष्ट्रीयकरण धाप नै किस लिए किया था ? शोक व्यापारियों को रुपया देने के लिए बैकों का राष्ट्रीयकरण नहीं हुन्ना था । सरकार थोक व्यापारियों को पब्लिक का रुपया देकर देण के हित के खिलाफ काम कर रही है ग्रीर इस का बुरा ग्रमर सब को भुगतना पड़ रहा है ग्रीर ग्रामे भी भुगतना पड़ेगा । सरकार को इस तरफ फौरन प्रमान देना नाहिए ।

सभापति महोदय, इमी तरह मे इजारे-दारों का मामला है। कई बार ममितियां बनीं, सरकारी नीतियों का निर्णय हमा । पं० जवाहर जाल नेहर के समय से ब्रव तक जितने प्रवान मंत्री हुए सब ने देश का प्राचा-हन किया कि वे इजारेदारों के खिलाफ हैं--लेकिन नतीजा क्या हजा--इजारे-भ्रगनों की संख्या में हुई है प्रकीरम ति में बाउ हुई। रिजावे का सम्मति में वृद्धि हुई है तथा खुले साम यह वृद्धि हुई है। यह बात स बित करती है कि यह सरकार नपुसंक सरकार है, इजारेदारों के खिलाफ मोनोपोलिस्ट के खिलाफ बोलने की इस सरकार में ताकत नहीं है या यह साफ साफ बोले कि इस ने उस राष्ट्रीय नीति के खिलाफ जाने का फैसला कर लिया है, उन नीतियों के मृताबिक इजारेदारों को नियन्त्रित करने की इस में शिलत नहीं है। या तो सरकार अपनी बदली हुई नीति या नीयत का ऐलान करे, नहीं तो अपनी नपुंसकता का ऐला । करे कि उसमें ताकत नहीं हैं।

बहराष्ट्रीय अमरीकी कम्पनियां हमारे देश में फिर बढ़ रही हैं। उन की कारगु-जारी हम ने चिली में देखी है। खुद प्रधान मंत्री ने चेतावनी दी है, मगर फिर भी बम्बई के पास तेल वाले मामले में, जब सारी कामयाबी हम ने हासिल कर ली है, तो सौदे-बाजी चल रही है उन को शामिल करने के लिए। इस से हमारी ग्राजादी को खतरा पैदा हो सकता है। प्रधान मंत्री स्वयं इस बात को जानती हैं। पाई साहब ने कहा था कि पब्लिक सैक्टर में इस साल शेयर खरीदने के लिए छूट दी जायेगी। लेकिन पब्लिक सेक्टर ऐसी चीज नहीं है कि कोई मिनिस्टर स्रावे स्रौर किसी करोड़पति के हवाले कर दे। देश इस को वर्दाश्त नहीं करेंगा । संसद भी इसकी स्वीकृति नहीं दे सकती कि पूरानी नीति का उलंघन किया जाय। अगर पाई साहब को बहुत मुहब्बत है तो टी० ग्राई० एस० को० को जौइंट सैक्टर में चला दें, टाटा का भी हिस्सा रहे ग्रौर पब्लिक को भी शेयर दे दें। हिन्दूसान मोटर्स को जौइंट सैक्टर में दे दें। 21 साल से देश के लोग छोटी कार का इंतजार कर रहे हैं लेकिन भारत सरकार कुछ नहीं कर सकी। मारुते। पर बड़ा हंगामा हुन्ना कि वह बड़ी कार हो गई, सस्ती नहीं रही। देश के बड़े लोग मारुती के नाम पर चोट करते हैं ग्रौर दूसरी तरफ उस को हड़पने के लिए कोशिश कर रहे हैं, श्रौर वह करीब करीब कामयाब भी हो गए हैं। क्या स्नाज ऐसी स्थिति नहीं स्रा गई कि ऐम्बेसेंडर, फियट, स्टैण्डर्ड ग्रीर मारुती का राष्ट्रीयकरण कर लिया जाय। देश में जैसा संदेह का वातावरण पैदा हो रहा है इस में यह बात ठीक है कि नहीं ।

बिड़ला के ऊपर बहु। से मुकदमों की जांच चल रही थी। बहुत से ग्रफसर बिड़ला के साथ नरमी करना चाहते हैं। बदामी

ग्रादि ग्रफसर जो थे, उन का तबादला कर दिया गया । सेन्ट्रल वैंक के चैयरमैन श्री तनेजा का तवादला कर दिया क्यों कि उन्होंने कुछ कायदे के अनुसार करोड़पतियों को कर्जा नहीं देने दिया और इसलिए उ.को हटा दिया गयः, पंजाब नेशनल वैंक का मामला, ऐक्सप्रे प्रप की वात आई थी, सी० बी० ग्राई० ने सिफारिश की थी कि गोयन्का को कर्जा न दिया जाय, लेकिन फिर भी वित्त मंत्रालय के ग्रादेश से उनको कर्जा दिया जा रहा है। जिस पर तीन, तीन मुकदमें चल रहे हैं, 406, 409, 430 के ऐसे लोगों को कर्जा दिया जा रहा है। यह क्या प्रकट करता है कि इजारेदारों का कितना ग्रसर है। माननीय ज्योतिर्मय बस् बहुत सी बानें कर रहे थे, मैं सोच रहा था कि वह गोयन्का का नाम लेंगे। विकिन उन्होंने नहीं लिया ।

श्री स्थाम तन्दन मिश्र : ग्रीर ग्राप ने उनके नाम लिये जिन्हें उन्होंने बताया ?

श्री भोगेन्द्र झा: मैंने माहत का नाम लिया और पूरे राष्ट्रीयकरण की मांग की है। जब तक देश में इजारेदारी रहेगी तब तक भ्रष्टाचार रहेगा ही । यह किसी के लिये ग्राविष्कार की वस्तु हो सकतो है, लेकिन हमारे लिये नहीं है। कोई भी करोड़ों की सम्पत्ति विना बेईमानी के नहीं पैदा कर सकता है। यह हमारे लिये ध्रुव सत्य है। जो कहते हैं कि इजारेदारी, प्ंजीवाद को कायम रखें वह चाहे या ग्रनचाड़े भ्रष्टाचर को चलाने की बात करते हैं। हमने इसीलिये योक ब्यापार ग्रौर इजारेदारी को खत्म करने के लिये कहा था, ग्रौर इसलिये कहा था कि वगैर इसके भ्रष्टाचार नहीं मिट सकता है। जो हाल स्रभी पैदा हो रही है उसमें सरकार मुख्य प्रक्तों पर झुक रही है। जन-विरावा तत्वा

कं सामने सरकार झुक रही है जैसे इजारेकारी, मुनाकाखोरी मीर बढ़े बढ़े जमींवारों के सामने सरकार चुटने टेक रही है। सभी हाल में स्रापने पुन: डिविडेंड पर छूट दी है।

1973 में भूमि सुघार सम्बन्धी कानून लागुकरने की बात कही गयी। लेकिन धनो तक सरकार उन दिशा में कुछ भी कार-गर जनाय नहीं कर सकी है। क्या आप बड़े भू-स्वामियों के बल पर बुथों पर कब्जा करके जनतंत्र को समाप्त करना बाहते हैं? इस प्रकार म्राप इनतंत्र पर कुठाराघात करेंगे। क्या आप उनके साथ रहना चाहते हैं? या उनकी फालतू जमीन लेकर गरीबों में बांटना चाहते हैं ? ग्राज ग्राप हरिजनों भ्रीर गरीबों को बेदखल कर रहे हैं भीर जहां वे खड़े हो रहे हैं कानून को लागू कराने के लिये बहां उनका दमन किया जाता है। मेरे मध्रवनी जिले में 10,500 कि तन और मजदूर हैं, उन पर मुकहमें चल रहे हैं, इसलिये कि हम भूमि सुधार कानुन लाना चाहते है। उत्तर प्रदेश सरकार ने एक कदम उठाया है जिसके तहत एक एकड़ तक जमीन वालों को कर्जमक्त कर दिया तो बड़े बड़े जमींदारों का तत्रका वहां के मुख्य मंत्री को हटाने की कोशिश कर रहा है। इस पड़यंत्र के पीछे किसका हाथ है इसका पता सरकार को लगाना चाहिये । उत्तर प्रदेश सरकार ने भूमि मुधार के लिये गुळ बड़े बड़े लोगों को नोटिस दिया है जिनमें कुछ मंत्री और वड़े श्रधिकारी लोग शामिल हैं, इसीलिये माननीय बहुगुणा को हटाने की बात हो रही है। क्या ग्रापने हाबी के दो तरह के दांत रखें हवे हैं कि खाने के और दिखाने के और । इसलिये मेरा प्रायत है कि जो स्थिति पैदा हो गई है देश में उसमें देश के मेहनतकण लोग चुप नहीं रहेंगे। महंगाई के खिलाफ और भवण्यक बस्तुंग्रों के समुचित वितरण के लिये देश-क्यापी अभियान ए० माई० टी० यू० सी० और दूसरे संगठन शुरू करने जा रहे हैं। या तो

सरकार मुनाफाबोरों के बिलाफ कदम उठाये, भौर नहीं तो मुनाफाबोरी भौर चोर बातारियों के समर्थन में खुल कर न बाये, और चुप ही कर बैठ जाये तथा पुलिस राइकल का सहारा मुनाफाखोरों को न सेने दे। शिखल भार-तीय किसान सभा और भारतीय खेत मजदूर यूनियन के नेतृत्व में 25 जून से खेत मजदूर भीर गरीब किसान अमीनों पर कब्जा करने जा रहे हैं, हदबन्दी कानून हम लानू करने जा रहे हैं। भीर चाहे वह किसी पार्टी के हों, हम उनके समर्थन में कब्जा करेंगे। हम चाहते हैं कि सरकार किसानों का साथ दे। और भ्रगर नहीं देती तो जुप बैठे और राइफल लेकर जमीन चोरों की सहायता में न जाये। ग्राप हम री भूमि सुञ्चार कानुन लाग् करने में सहायता दें।

थि। मार्गेन सा

एक साल पहले दन विहीन जनतंत्र का नारा देकर जा दलों को खत्म करने का ग्रभियान शुरू किया गया था उसका श्राद्ध संस्कार गुजरात में शुरू हो गया । मे ा ख्याल है कि माननीय बाजपेयी जी इसमे खुश होंगे क्योंकि अन्यथा उनका भी दीया गुल होने जा रहा था। जो फासिस्ट मनोबृति बढ़ रही थी दलों को खत्म करो. तो गुजरात में उसका दाह संस्कार हो रहा है । मैं चाहुंगा कि अमरीक साम्प्राज्यवाद और देसी इजारे-दारों की जो शक्तियां हमारे खिलाफ काम कर रही हैं उनके खिलाफ हम एक साथ होकर श्रागे बढ़ें ताकि देश को तेजी से खशहाली की तरफ ले जा सकें और जनतंत्र को मजबूत कर सकें। इसलिये दल और पार्टी के घेरे से निकल कर हम सबको ग्रागे बढ़ना चाहिये। और इस पृष्ठभूषि में मैं समझता है कि जो फासिज्म पर विजय का 30वां वर्ष है भीर तीसवीं वर्षगांठ हम मनाने जा रहे हैं, यह संसद के लिये एक गौरव का दिन हैं और मैं चाहुंगा कि संसद् के सभी लोग मेरे इस विचार से सहमत होंगे कि 30 वर्ष पहले जो फासिज्म पर विजय प्राप्त क गई थी, भारतीय संसद

इस बात का प्रण के कि दुनियां में फासिएम है की पनपने नहीं देंने और न बढ़ने देंने चीरी जनतंत्र को विजयी बना कर रहेगे।

इन शब्दों के साथ में अपनी बात समाप्त करता है।

SHRI C. M. STEPHEN: Mr. Chairman, Sir, I rise to oppose this Motion. It is a matter of tragedy that the budget session of this House has to end in this pathetic and melodramatic note-anti-climax as far as the Opposition is concerned, abortive of message as far as the nation is concerned and completely devoid of any message for the people of the country as far as Parliament is concerned.

So, Sir, the one hour speech that was delivered by Shri Jyotirmoy Bosu was-I need not state it-an exercise of futility-a scurrilous exercise of imaginative tales playing out of unaginative tapes. I for one, have got a particular reaction to various Leaders of the Opposition. When Shri Atal Bihari Vajpayce rises. I listen to him with respect; when Shri H. N. Mukerjee rises, I listen to him with respect and when Shri Samar Mukherjee rises, I listen to him with great respect, that a genuine and sincere revolutionary deserves. But, may I submit that when Mr. Bosu rises, my reaction is one of absolute contempt for a hogus dramatic performance?

Now, Sir, his speech can be divided into two sections-one was the tales from foreign firms that are given here. That part of the speech was read out by him. It is not that he is incapable of making extempore or offhand speeches without any reference to his note. He is capable of doing it. But the sort of stuff he gave to Parliament was obviously something which he owed in contract to somebody to write up before he delivered

that to Parliament. The text was handed over to him. And obediently and faithfully he read out the text before the House. The second part of the speech was his own. Therefore, he did not have the necessity to resort to any notes. He spoke out without even referring to notes. The first part referred to charges. He spelt out names of the companies and made allegations against the companies. I would like to know the brief of which company he was holding. (Interruptions). Well, Sir, you may be thinking about that. I have got before me the autobiographic aspect of this gentleman. I have with me Who is Who of Members of Parliament. In this Who is Who we find wreckers of patriots giving narration of the great tales of woe they underwent during the period of Independence Struggle. That is why, when I read Shri A. K. Gopalan's autobiography or Shri Subrata Mukherjee's biography and quite a number of gentlemen's biographies belonging to the CPI(M). I read them with respect. But here we know we gave a statement about which we all feel hurt. Here is the statement which Mr. Bosu has given.

Sir, his record is magnificent. This gentleman today is fifty-five years. He was born in 1920. Therefore, at the time of Independence he was not a school-boy. He was an adult. He was a youngman who could contribute to the Independence struggle of India. Where was this gentleman then! I will read out. He was granted a Commission during the World War II. (Interruptions).

I am reading his own statement. Later as a Battery Captain with the 853 Heavy Anti-Aircraft Regiment and 353 Field Regiment, Royal Artillery, London, 1952-54 worked as Tea Taster, Assessor and Value (trained in U.K.); was senior grade Covenant.

[Shri C. M. Stephen]

tad Officer in British Firms in Europe and India (left in 1959). Kindly remember here that he left in 1959. Upto 1959 and during the pre-Independence he was an ideal representative of foreign firms in U.K., Europe and India.

Then, it is stated, came in contact with the Communist Party of Great Britain in 1952 and with the Communist Party of India in 1955. I seek your permission to stop for a while here. In 1952 he comes in contact with the Communist Party of Great Britain and then he was an artitlery officer and all sorts of captain etc. In 1955 he came in contact with the Communist Party of India and then worked as Tea Taster, Assessor and Valuer and was a representative of British firms in Europe and India.

Sir, we have heard of conspiracy cases during the Independence struggle . We discovered that the British people had their agents in the inner circles of the revolutionary movement of this country. Against this background I make an allegation that this gentleman is an agent of foreign firms in the Communist movement of this country and those foreign firms have handed over to him a speech to be made here on the Floor of this Parliament. This he has been doing all along. He pretends to he a revolutionary. In 1955 when he was 40 years old the spirit of revolution dawned on him. Upto the fourtleth year he lives in service. He writes in bold letters.

'Officer in British firms'. 'Covenated Officer'. Not a small officer 'but, a covenated officer in British firms in Europe and in India Well, Sir, the question is, whose interests was he sarving? Was he serving the interests of the foreign firms or was he serving the interest of the Communist Party? Was he a communist man serving the inner circle of foreign

firms or was he is foreign agent serving in the cells of the Communist Party? I am putting the question to him,

20.00 hrs.

Now, Sir, I recently read an article about this gentleman. He has got a family house in Calcutta, I was told. That family house is now being used as a hotel, much more than a hotel. The hotel develops into something after ten O'Clock in the night. The charges are high because the service is not ordinary. The service is something which will attune to the nocturnal character of the hotel. This gentleman develops into a revoluntionary.

MR CHAIRMAN: Mr. Stephen, let us come to....

SHRI C. M. STEPHEN: In the whole of his speech, there was no point to reply to Only the obnoxious personality of this gentleman projected out of his speech. Nothing else came out of it. That is how, he has developed. Let us understand this gentleman He speaks about corruption. I leave this untouchable gentleman aside and I proceed to the Marxist Party. I hope, Sir. the CPI(M), with all the differences of opinion we have got with them, has now degenerated to the extent of owning a spokesman like this, a bundles of farcical performance. Let him be left alone.

But, they speak about corruption. Forget not the fact that there was a period when you were in the administration in Kerala. Mr. E. M. S. Namboodripad was the Chief Minister of Kerala. May I just mention, what happened? Certain differences of opinion developed between them in the United Front. They kicked

out the Community Party of India. What did they do? They have done in the same manner in which he is doing. They cooked up certain sharges against Shri T. Thomas and Shri M. N. Govindan Nair and on the bases of the charges, on a sudden morning referred the matter to a judge, a judge of their own choice. Subsequently, charges were levelled against Miniters belonging to the Marxist Communist Party, Mr. Embichi Bava, Mr. Willingdon of KTP and Mr. Krishnan who is still a Member of this House and the Assembly passed a Resolution to institute an enquiry against them. Protesting against the resolution of the House that an enquiry be instituted, Mr. E. M. S. Namboodripad resigned and got away. What happened subsequently? The judges who were appointed by them conducted an enquiry. They acquitted, the enquiry commission acquitted, Mr. M. N. Govindan Nair and Mr. T. V. Thomas belonging to the CPI and with respect to the other three gentlemen, an unqualified finding was given that they had committed acts of corruption, misappropriation, nepotism and misuse of official position undeserving of the position > they were occupying.

Here, I find, the CPI(M) coming in as votaries against corruption. They know what it is, Sir. We know where to find the worm. If you want to find the worm, go to the pool of dirt, if you want to find a nasty thing, go to the body of the corpse, if you want to find Jyotirmoy Bosu, go and seek a tale of fancied and fabricated corrupton charges because he is the votary of it. He knows how to indulge in it. He has been trained not only fer tea testing, but, for manipulating corruption and for profiting in corruption. He is the master of it. Now, Sir, this is the background of the CPI(M). This is the background. May I remind him of one thing more? Mr. 2. M. S. Namboodripad had a son. When he was the Chief Minister, that son was apointed in a high position in the transport corporation of Karala without conforming to the rules. The appointment was challenged in the Courts saying that the appointment was absolutely corrupt. The appointment was struck down and that man had to be removed. This is on record.

SHRI NOORUL HUDA (Cathar): On a point of order.

It is the general rule of this House that when a member of the House levels charges against any person who is not a members of this House, he usually gives prior notice to the Chair, to the Speaker.

SHRI BHAGWAT JHA AZAD: Judgment of the court has been quoted.

SHRI NOORUL HUDA: He should take the permission of the Speaker, and then only he can make charges against a member who is not present in the House. He is making a charge against Shri Namboodripad.

SHRI BHAGAT JHA AZAD: His son.

SHRI NOORUL HUDA: I want a ruling on the point.

MR. CHAIRMAN: This point was raised when Shri Bosu made his opening speech and the Speaker made an observation. Kindly refer to it.

SHRI C. M. STEPHEN: I accept full responsibility. I will produce the judgment of the court and the report of the Inquiry Commission.

PROP. MADHU DANDAVATE (Rajapur): I support Shri Mahajan's point of order with retrospective effect.

SHRI C. M. STEPHEN: That is all I have got to say wth respect to that.

. Coming to another thing, I am at a lost to understand the purposes of this no-confidence motion. Let us remember we are in the budget session. We had the opportunity of surveying the activities of Government in a most unrestricted manner in the Motion of Thanks to the President for his Address. Then all these matters were discussed. We had the oportunity during the general budget debate for the same sort of discussion. Then item by item the Demands were taken up and we had the opportunity to put all these cases When the Budget is passed, it is elementary parliamentary procedure and principle that it is a vote of confidence in the Government; when the Motion of thanks to the President is passed, it is parliamentary convention that it is tantamount to an expression of confidence in Government. Finally, when we are about to rise here comes a no-confidence motion. I thought something would emerge out of it. But it is the same thing. In 1952, when the Prime Minister was President of the Indian National Congress, something happencel; therefore, in 1975, the Prime Minister must resign.

SHRI NOORUL HUDA: Correct your record.

SHRI C. M. STEPHEN: In something happened; therefore, in 1975, the Prime Minister must resign. In 1962 something happened; therefore in 1975, the Prime Minister must resign. A very fertile brain indeed! Where are you going, Mr.

Bosu? He will run away. That is the character of the man. (Interruptiona).

I submit nothing new has emerged out of this. I make an allegation here. This ne-confidence motion is not without a purpose. The purpose Untouchability is to stall the (Offences) Bill. Now I make this allegation. Let us see how they have been behaving. I do not charge every member of the Opposition with this nefarious motive. But there are persons who had this nefamous motive. For three days now, the Bill was before the House. Home Minister has been here attending to move the Bill. On the first day, it was stalled by resorting to procedural questions on irrelevant matters. Then the MISA question came, procedural points were raised and another day was lost. Now finally on the last day here comes out of the blooming hat of the embodiment of corruption in this House, the agent of foreign firms, Shri Jyotirmoy Bosu, a motion of no-confidence. He is under brief, under arrangement with the vested interests of the country, to see that the Untouchability (Offences) Bill is not passed.

He says we are dealing with Mr. K K Birla, Mr. K. K Birla is, of course, a human being He may or may not be good. But with whom are you dealing, my dear friend? Look around your new-found friends and elements. You have got on your right the Jan Sangh. Of course, I have the highest respect for their leader. Shri Vajpayee, and many of the friends who are there.

About his party, we have got our assessment; they agree with our assessment; you may disagree. With that also. But your right hand is in their left hand. CPM has got it; the

ian Sangh is touching the tail of the CPM. We find a magnificient revolutionary going by the name of RSS behind your tail; you have got the RSS and in Kerala you have got the Cong.(O), a new found ally leading the revolutonary movement of the country, which are the interests they are representing? They asked us about our association. They have now become what? hallowed red flag which inspite of difference of opinion I must admit, has stood witness to the revolutionary struggles of the workers and toiling masses, that flag is now being lent by the CPM cover the sing of reactionary and rightist forces of this Country.

Now having done that, they want to stall the Untouchability Bill, whose interest was it to stall that Bill? It is the interest of the Jan Sangh. (Interruptions) Only for that purpose at the fag end of the session, they have brought this no-confidence motion which is absolutely abortive.

We have got many serious problems in this country. In the Parliament of India it is the policies of the Government which must be attacked. Mr. Jha made a speech and made certain remarks with which I differ but certainly I must acknowledge that he made relevant remarks, relevant to the no-confidence motion because he made a reference to the policies, what he considers to be aberrations in the policies of the Government. I have got a reply to what he said but I would rather take some other opportunity.

I would try to draw a distinction between the type of speech that was made by Mr. Bhogendra Jha and on the one hand and by Mr. Jyotirmoy Bosu, on the other. (An Hon. Member: He is your ally). The question is whether with respect to the national challenges and dangers which the nation is facing on the economic, political, international and demestic

frons, the Government are or are not trying to grapple with the problems. Any responsible element even in the uld acknowledge that Opposition the Government is trying as best as it can; may be they failed, may be they faltered, may be they did not succeed to the whole extent; their endeavour to tackle those problems had brought the situation under control. Acknowledge that and criticise. Criticism will be listened to with respect. Even in criticising policies, if you make it a daily or yearly practice to indulge in irresponsible talk, it becomes absolutely nothing and nobody is going to listen to that. People of this country are watching on the one hand how the Government is behaving and on the other hand how certain elements in the Opposition are behaving. They will form their judgement. I have absolutely no doubt that the rejection of this no-confidence motion by this House is a rejection not only by this House but is symbolic of the rejection by the entire country also. have brought the Budget session to anti-clamaxic end, melodramatic performance, a sort of pathetic end. It should have been a source of inspiretion, source of message to the nation to go ahead end face the challenges of this country. Mr. Bosu has done the biggest disservice to the country by moving this illtimed resolution. I am not sorry because nothing better could be expected from that person with the antecedents of Mr. Bosu. I oppose this Resolution.

भी घटल जिहारी जाजायेथी (ग्ला-लियर): सभापति महोदय, घडी की मूर्ट पुरी चूम गई है। देश शाज फिर से प्रपने भविष्य के तिराहे पर धाकर खडा हो गया है। प्रशन यह नहीं है कि देश में पूंजीवाद चले, या सत्ता-कड़ वल की कल्पना का समाजवाद घाये। प्रश्न यह है कि देश में शान्तिपूर्ण ढंग से चुनियादी परिवर्तन हों, या देश पूरी तरह से घराजकता की तरफ जाये?

जहां तक राष्ट्रीयकृत बैंकों का सवाल है, सरकार सदन में यह स्वीकार तर चुकी है कि राष्ट्रीयकृत वैकों का सबसे ग्रधिक ऋण बड़े-बड़े घरानों को मिला है। 5 बड़े बैंक बाटे में हैं। यूनाइटेड कमशियल बैंक के हिसाब-किताब में---मैं उसका एक नुष्या बस्तावेज प्राप्त करने में सफल हो गया **इं---31--12--1973 को जो बैड-डैट्स** ब्रह्मणे गये हैं, उनकी राशि 1 करोड़ 69 साबा 51 हजार 674 रुपये 32 पैसे है। इस बैक के पास जो स्टिकी एकाउन्ट्स हैं, बनके बदके में उसे 63 लाख 96 हजार 657 क्के 29 पैसे का ब्याज मिलना चाहिये था, जिस्का बाटा हो गया है। फिर भी यूनाइटेड कर्बाह्यस बैंक के चेयरपैत, जिनका कार्यकाल सम्बद्धाः ही गया था; 3 वर्षं के लिये एक्स-टैंशन पा गये। किस केन्द्रीय मंत्री का उनकी एक्सटेंशन के पीछे हाथ है ? किस कार-गुजारी के लिये उनको पुरस्कृत किया गया है ? राष्ट्रीयकृत बैंकों को जागीर बसा विया गया है। जनता की नाढ़ी कमाई का पैसा दोनों हाकों से उलीका का रहा है।

सेंद्रल बैंक बाल इण्डिया में स्थित और भी खराब है। लाखों क्यमें का गोलमाल है, बोखाबड़ी है। मैं दो उदाहरण देना चाहता हं। कर्नूल बाखा ने कृषि के लिये 20 लाख क्यमें एडबान्स किये, जिनमें से 10 लाख क्यमें

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ऐसे हैं, जिनकी बसूली सम्मव नहीं है। वैक का खजान्यी कर्जदारों की प्राप्ति दिस्ति बढ़ा बढ़ा कर पेश करने का दोजी बा, मूगर उसे सजा देगा तो शलग रहा, उसे तरक्की दे दी गई है। वजह मह है कि उसे अप्यु-मिस्ट पार्टी के नियंत्रण में चसने वासी एम्प्लाईज एसीसिएशन का विश्व स प्राप्त है।

बारंगल शाखा से 25 लाख रूपये के कर्जे दिये गये, जिनमें से 10 लाख रूपये दूव गये। बैंक के ऐजेंट तथा एपिकल्बरल फिनांस प्राफ्तिर के विरुद्ध जांच हुई थी, लेकिन एम्प्लाईख एसोसिएशन के दबाब पर कोई कार्यवाही नहीं करने दी गई।

घव सेंट्रल बैंक माफ इण्डिया में हालतः यह है कि कर्मचारियों की नियुक्ति मैनेजमेंट नहीं करता है, एम्प्लाईज एसोसिएमन करती है। हैदराबाद में जगहें खाली हुई, प्रार्थना-पन्न मंगाये गये। वे प्रार्थना-पन्न हैदराबाद से मद्रास भेजे गये, मद्रास में निर्णय हुमा, वे फिर हैदराबाद लाये गये और 250 की जगह 300 नये कर्मचारी नियुक्त किये गये हैं, जो किसी-न-किसी रूप में कम्यु-निस्ट पार्टी से या ते सम्बन्धित हैं, या उसके द्वारा मनुगृहीत है। भगर सरकार जांच करे, तो मैं सारे सबूत पेश करने के लिये तैयार हं।

"गरीबी हटामों" का नारा लगा कर लोक सभा में दो तिहाई बहुमत प्राप्त कर लिया गया। बंगला देश की मुक्ति ने प्रदेशों में सरकारें प्रदान कर दीं, लेकिन माज स्थिति क्या है? देश में गरीबी बढ़ी है। प्रदेशों में राजनीतिक अस्थिरता ब्याप्त है। उत्तर प्रदेश के मुख्य मंत्री को कौन हटाना चाहता है?

भी वपासनस्थत विश्वनः गफूरको किसने हटाया ?

थी प्रदेश बिहारी वाजपेयी: गणुर की भी इस समय गढ करनी होगी । मेंकिन बहुपूणा के समर्थन में जो स्वर उठा है, वह सत्तारूढ़ वल के किसी सदस्य का नहीं है, श्री फोवेन्द्र झा का है। यह सयोग नहीं है, अन्तर्विरोधों से बरा हुआ दल, सत्ता लो-लुपता से बस्त, येन-केन प्रकारण हकूमत हाथ में रखने के लिये आव अपने बोझा से दब रहा है। विरोधों दलों को दोष देने से काम नहीं चलेगा। जय प्रकाश नारायण के आन्दोलन को बलि का बकरा बनाना अब विफलताओं पर पर्दा डालने में कामयाब नहीं होगा।

सदन का अवमूल्यन कर दिया गया है, ससद अपनी उपयोगिता और गरिमा खो चुकी है। लोकतन्त्र रा एक स्नम्भ, जनता का सबसे बडा प्रतिनिधि सगठन आज शोर-शराबे के केन्द्र में बदल कर रह गया है।

प्रधान मती मदन की नेती है, मगर वह सदन की कार्यवाही में रुचि नहीं लेती । वह यदा-कदा दर्शन देती है, मगर अधिकाश समय कमरे में बैठ कर मत्ता की कले घुमाती रहती है ।

क्या यह लोक ति है, जिसमे विरोधियों को लाइसेसकाड पर बहस कसने के लिये अध्यक्ष महोदय की कुर्सी घेरनी पड़ी ? क्या यह लोकतल है, जिसमे लाइमेम काड के बारे में सी० बी० आई० की जाच के कागजों को देखने के लिये मत्याग्रह की धमकी देनी पड़ी ? क्या यह लोकतल है, जिममे गु।रात में बरमात से पहले चुनाव कराने के लिये श्री मोरारजी देसाई को जान की बाजी लगानी पड़ी ?

प्रभी दो दिन पहले केन्द्रीय सरकार मीला में सबोधन करना चाहती थी। क्या इसके लिये दो दिन हगामा कराना और बाद में झुकना जरूरी था? धगर देश के किसी भाग में नेश्ननल इमेरजेंसी है, व्यापक पैमाने यर उपद्रव हैं, तो क्या विरोधी दलों को विकास में लेने की प्रक्रिया का ध्रवलम्बन नहीं किया जा सकता है ? सिकिन्म के बारे में प्रपने निर्णय पर मृहर सगवाने के लिये विरोधी वल प्रधान सजी द्वारा प्रामंत्रि किये जा सकते हैं, मगर व्यक्तिगर स्थाधीन नापर प्रकृष सगाने का जब सवाल प्राता है, तो विरोधी दलों को विष्यास में लेनेकी जरूरत नहीं समझी जाती है।

सचाई यह है कि प्रधान मत्री ने विरोधी दलो के साथ वार्ता के सारे पूल तोड दिये हैं। धाज सरकार और प्रतिपक्षा के बीच मे कोई सेत् नहीं है ? इसका कारण यह है कि सरकार विरोधी पक्ष का समादर करना तो ग्रलग रहा. उसे सहन करने के लिये भी तैयार नही है। मतभेद को शवता मानते हैं। लोकतव में मतभेद रहेगे। मत-भिन्नता को शवता मानकर उसे समाप्त करने की कोशिश की जाती है। देश के किसी भी कोने में कीई भी काड हो जाये, चाहे वह समस्तीपुर का बम काड हो, या इलाहाबाद के हाई कोर्ट में पिस्तौल-धारी नौजवान का सहसा प्रकट हो जाना, या दिल्ली में सुप्रीम कोर्ट के चीफ जस्टिस की गाड़ी में हचगों नो फेका जाना, सबके लिये विरोधी दल जिम्मे-दार हैं।

क्या कारण है कि घमी तक स्वर्गीय लिलतनारायण मिश्र के हत्यारो का पता नहीं लगा है? घगर तथा कथित फाशिस्ट झक्तियों का उसमें हाथ है, जय प्रकाश नारायण के धान्त्रोलन से सम्बन्धित दल उसमें जुड़े हुये हैं, तो सरकार उनमें से किसी को पकड़ कर कटघरे में खड़ा करें।

मैं कल पटना मे था । मुझे विहार के एक ऊर्वे भविकारी ने बताया—मैं यहां पर उनके नाम का उद्घाटन नहीं हा सी० बी० भाई० विहार " हाल रही है " भी सदस चिहारी बाजवें को सानन्यसार्थ दोवी है, तो उन लोगों को गिरफ्तार किया जाये ? किसने बम विस्कोट किया है, सभी तक पता नहीं लगा है। वह बाबा कहां गये, जो श्री लिलत-मारावण निश्च के साथ ये सीर जो बार बार डिड्यें में साकर हाइ-फूंक किया करते थे, सौर तब से सन्तर्धांत कर गये हैं ? उन्हें किसी ने पकडा नहीं है ।

उस दिन के उद्बाटन समारोह के 44, 45 फोटो लिये गये थे। मगर उनमें जो धादमी दिखाई देते हैं, धभी तक उन से भी पूछताछ नहीं की गई है। उस दिन के सारे कांड में प्रत्यक्षवर्शी पत्रकार ये। पत्रकार मंच के पास थे, मगर सी० बी० धाई० ने किसी पत्रकार से नहीं पूछा। क्यों नहीं पूछा? इसका धर्ष यह है कि सी० बी० धाई० सवाई का पता लगाना नहीं चाहता, या वह सवाई जानता है धौर उस पर पदी डालने का प्रयत्न कर रहा है।

श्री गोविन्द मिश्र एक समाचार-पव निकालते है। उसे केन्द्र और प्रदेशों के विकापन मिलते हैं। वह पत्र कभी-कभी प्रकट होता है, नगर जब प्रकट होता है, तो बड़े बड़े विज्ञापनों सहित बाजार में धाता है। उस दिन मेरे मित्र श्री श्यामनन्दन मिश्र ने उच्चित सवाल पूछा था कि श्री गोविन्द मिश्र इस स्वान तक कैसे पहुंचे, जहां मैटल डिटेक्टर के द्वारा पदा लगा कि उनके बैग मे पिस्तील है ? वहां तो सुरक्षाका कड़ा प्रबन्ध था। वहां बिना पास के कोई जा नहीं सकता था, कई रोकें थीं। सारी बाधाओं को पार करके श्री बहुगुणा के चुनाव भें काम करने वाला नीजबान, जो कहता है कि न कांग्रेसी हं. मेरे पूज्य पिता जी कांग्रेसी थे, उस कमरे तक कैसे पहुंचा, जहां प्रधान मंत्री की गक्तही का के बी ? क्या कोई जवाब है ?

भी स्थानन इन निभा: एक देवी जी उनको ले जा रही थी।

भी प्रटल विहारी वाजपेवी: यह सही है। वह उत्तर प्रदेश के सूचना विभाग की प्रधिकारी वीं।

तीसरी घटना नई दिल्ली की है। सुप्रीम कोर्ट के चीफ अस्टिस दिन दहाड़े हबगोलों के निशाने बनाए गए । किसने हबगोले फैंके ? हबगोले फेंकने वाला कहां है। रिसर्च एड एनैलिसिस विंग पर यह सरकार 100 करोड रुपये खर्च करती है. इन्टेलिजेस द्मलग है। इतने रुपये खर्च करने वाली सरकार भ्रपराधीकापतानहीलगा सकी। सब से ज्यादा ताज्जुब धाप को यह सुन कर होगा कि दिल्ली की पूलिस के कुछ लोग गए उस चौराह के पास रहने वाले एक भूतपूर्व संसद सदस्य के घर पर भीर उनके नौकरों से कहा कि तम बयान दो कि भूमने उम आदमी को यहां से भागते देखा । वह संसद सदस्य प्रकस्भात लौट कर घर पर चले आए और बयान नही हमा। नहीं तो दिल्ली की पुलिस नौकरों से यह बयान लें जाती कि हमने देखा था । हत्या करने वाले चप्पल पहन कर ग्राया करते है ? हवाई चप्पल पहन कर झाए थे और चले गए। दस हजार का इनाम घोषित किया गया है। सरकार ग्रब तक पता नहीं लगा सकी। किस तरह से बदनाम करने की कोशिश की जाती है यह इस बात से पता लगता है कि यह कहा गया कि हथगोले जिस शखबार के कागज मे लिपटे हुए थे वह बंगला प्रखबार था। . . . (श्रावधान)

देश में एक हवा पैदा करने की कोशिश की जा रही है कि बिरोधी दलों के द्वारा लोकतंत्र खतरे में है। इसलिए प्रधान मंत्री ने जो धसीमित प्रधिकार प्रपने हाथ में कैन्द्रित कर लिया है यह उचित है। किसी भी लोकतन्त्रवादी देश में वहां के प्रधान मंत्री को

इतने अधिकार कभी नहीं सिले । प्रधान मंत्री सबसर्वा है। यह मन्नी है बह्यानन्द रेड्डी। मगर गृह मजासय का जो जासूसी विभाग है वह प्रधान सबी के ग्रन्सर्गत है। सुरक्षा मली हैं सरदार स्वर्ण सिह। मगर उनके अन्तर्गत जितसा इटेलिजस है उसका सवालन प्रधान मली करती है। फाइनेस मिनिस्टर है सुब्रह्मय्यम भीर रेवेन्यू इटेलिजेंस प्रधान मती के पास है। एक्सटर्नल अफेयर्स का भी यही हाल है। प्रधान मत्नी का सचिवालय एक पैरलख गवनमेट बन गया है भौर उसके बाद भी प्रधान नवी अपने को असुरक्षित अनुसब करती हैं कि लोग मुझे हटाना चाहते है। तो कौन सा ग्नाह करना चाहते है ? क्या लोकतन्त्र वादी देश मे प्रधान मत्री को हटान। पाप है, भ्रपराध है, एक साजिश है ? मैं यह समझने मे ग्रसमर्थ हु कि ससद मे इतना प्रचण्ड बहुमत, ग्रसाधारण ग्रधिकार सकट काल ने उत्पन्न भसीम शक्ति, इस मब के बावजूद प्रधान मही भीर उनके नेतत्व मे चलने वाला दल तथा उम दल की बनी हुई सरकार देश के जीवन मे ब्नियादी परिवर्तन क्यो नही ला पा रही हैं ? कोई उत्तर है ?

एक माननीय सदस्य भ्राप होने दे तब न[?]

भी प्रदल बिहारी वाजपेबी हम होने हैं? फिर बलि का बकरा बूद लिया। प्रधान मली कहती हैं कि भ्रपोजीयन कहा है? उसके पीछे जनता कहा है ?

एक भागनीय मदस्य सचमुच बात है यह ।

भी भरत बिहारी बाजपेवी: सन बात है तो हम रोक थाम नहीं कर रहे है धाप का । किर कहीं धाप का पाप बाप के पान में बंजीर बन कर जरूड रहा है। दोनों बातें एक साथ नहीं चल मकती ।

बाज सकट काल को बनाए रख ने का क्या भौचित्य है [?] विसम्बर, 1971 मे पाकिस्तान का हमना हुआ। शाति हो गई। जीती हुई जैमीन हमने बापस दे दी । झपने से ग्रपना भूभाग भी दे दिया। हम बडे उदार है, भूवानी है। युद्ध बन्दी छोड दिए। शिमला से समझौना कर लिया। पत्नाचार प्रारम्भ हो गया है, ब्यापार प्रारम्भ होने जा रहा है। **भव** सकट काल कहाते [?] तो कहा जारहा है कि ग्राविक सकट है। ग्राविक सकट सरकार की देन है। यह कई साल रहने बाला है। तो अब प्रधान मत्री ने सूर बदला है। कहती है कि खतरा मौजूद है। भारत के चारो तरफ जगी तैयारिया हो रही है। समुद्र में भी हमलाहो सकता 🗗 । क्यौन करेगा स**4 द्र से** हमला [?] रूस तो कर नही सकता। वहतो हमारा मिल्न है और हुम उसकी मित्रताकी कद्र करने हैं। वह संकट के समय हमारे काम घाया है। हम उसके माभारी है। यह बात मलग है कि हम उसे ग्रपने घरेलू मामले में दखल नही देने देगे बौर मुर्वे ब्रापित है कि फासिज्य से लडने के नाम पर दिल्ली मे जो सभा हुई जिसमे मितयो ने भाग लिया, काग्रेस पार्टी के बडे बडे नेता गए, उस मे 32-33 साल पहले •जो फासिज्य की लडाई हुई थी उसका ही उल्लेख नहीं किया गया, रूसी प्रतिनिधि की उपस्थिति मे यह कहा गया कि हिन्दुस्तान के भीतर भी फासिज्म मिर उठा रहा है। हम लडेगे । सरे, लहना है तो सपने बल पर लडिए । रूस को प्रपने बीच मे बसीटने की क्या जरूरत है ? यह भारत भीर रूस की सम्रिके खिलाफ है। हन रूस को भ्रपने घरेल् मामलो मे दखल देने की इजाजत नहीं दे सकते !

लेकिन मैं भापसे कह रहा था कि इस्स तो हमला कर नहीं सकता। वह हमारा मिल है। चीन में इतनी मन्ति नहीं है नौसेनाकी। फिर चीन से अमीन लखी हुई हैं।

न्नः प्रदल बिहाएं: बाजपेती

उसके बाद बच गया अमेरिका। क्या अमेरिका से आपको डर है? जो अमेरिका वियतनाम से, कम्बोडिया से बिस्तर बोरिया बांध कर बे झाबक होकर वापस जाने के लिए विवस हो गया वह इतने बड़े देश को चुनौती दे सकता है ?

फि : झगर कोई वास्तविक संकट मा जाय तो एमरजेंसी का एलान हो सकता है। मगर क्या कारण है (ध्यवधाः) यह कहा जा रहा है कि हम स्मगलसं के खिलाफ कायवाही चाहते हैं इसलिए ग्रसाधारण श्रिष्ठिकार चाहिए। 8 मई को एक सवाल के जवाद में यह बताया गया कि 323 लोग जिन पर तस्करी का ब्रारोप है फरार हैं, सभी तक पंकडे नहीं गए । साध प्रदेश में 2, बिहार में 8, चंडीगढ़ में 1, दिल्ली मे 3, गोबा, दमन तथा दीव में 8, गुजरात में 22, जम्म काश्मीर में 1, कर्नाटक मे 7, केरल मे 1, महाराष्ट्र में 130, पंजाब में 2, तमिलनाडु मे 31, उत्तर प्रदेश में 5, पश्चिम बंगाल मे 19। राज्य सरकारें इन व्यक्तियों को गिरश्तार करने में विफल रही हैं। इतना ही नही उनकी जायदाद भी जब्त नहीं कर सकी है। धाप तस्करों से सण्वाई में लढ़ना नहीं चाहते। ब्रसाधारण ब्रधिकार लेने की ब्रावस्यकता नहीं है। इन का परित्याग कर दीजिए।

पहले भी कांग्रेस पार्टी चुनाव लड़ने के लिए चन्दा इकट्ठा करती थी । कम्पनीय को चन्दा देने की इजाजत थी । अब वह इजाजत रोक दी गई है । अब करोड़ो रुपये इकट्ठा किए जा रहे हैं । सगर किस ढंग से किए जा रहे हैं ? मेरे पास एक नया मामला आया है । मैससे जयराम प्राइवेट लिमिटेड, इराके मालिक हैं संत प्रकाश मगवान दास, ये रेलवे को काटन वैस्ट सप्लाई करते हैं । इसमें सप्लाई बिभाग भी शामिल है और डाइरेक्टोरैट अनरल श्रीफ डिस्पोजल भी शामिल है ।

1971 में 28 लाख 65 हजार 704 रूप^म का काटन बेस्ट गवर्नमेंट की दिया। 1972 में 16 लाख का ! 1973 में बढ़ कर यह एकम 3 करोड 69 लाख हो गई झौर 1974 में 1 करोड़ 78 लाख हो गई। ग्रभी तक इस कम्पनी से 5 करोड़ 93 लाख 77 हजार 442 रुपये का काटन बेस्ट खरीदा जा चका है। पहले नियम या कि तीन तीन चार चार महीने मे टेंडर मगाया जायगा । छोटी छोटी कम्पनियां को मौका दिया जायगा। बाद मे यह नियम ताक पर रख दिया गया भौर एक कम्पनी को मोनोपली देदी गई। यहवहीबदनाम कम्पनी है जिस ने प्रफगानिस्तान में फारेन एवसचेज दिखा कर पोलिस्टर फाइबर भौर सिन्धेटिक फाइबर का लाइसेंस प्राप्त किया था। यह क्या हो रहा है देश ì î

दूसरा मामला है लखनक की पैरामाउंट इंजीनियरिग वर्स का । 69-70 में 2 लाख के इम्पोर्ट लाइसेस इसको दिए गए और 70-71 में 65 लाख के । वह कम्पनी बीगस साबित हुई । श्री चट्टोपाध्याय का पत्न मेरे पास है जिसमें उन्होंने लिख्खा है कि हम जांच कर रहे हैं। लेकिन मुझे सन्देह है कि जांच पूरी होगी क्योंकि हर जांच किसी न किसी उच्च पदासीन व्यक्ति को जोड़ती हैं और जब जांच किसी बड़े व्यक्ति को जोड़ती है तो फिर जांच स्थित हो जाती है।

देश में छाटे उद्योग चलते हैं। उनका एक सेन्सस किया गया। 2 लाख 32 हजार 794 छोटे उद्योग हैं मगर उन में से नाट-ट्रेसेबल हैं 24109 उद्योग मीर कुछ ऐसे हैं कि ट्रेसेबल हैं लेकिन परमानेटली बलांध्य हैं। उनकी तादाद हैं 53148। ये छोटे उद्योग ऐसे हैं कि जो लाइसेंस पर प्रायात करते हैं, कञ्चा माल लेते हैं और ये उद्योग कावज पर रहते हैं। ये किस की क्षा पर चलते हैं?

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केवल स्रीवकारियों के स्वर्ष स गठबंधन से नहीं, कही न कही राजनीतिक नेता इन उक्कोकों से जुड़े हुए हैं, इस निये ये चसते हैं सीर देश की जनता पर बीझ बने हए हैं।

संवापित महोदय, मैं घव समाप्त करना बाहता हूं—प्रधान मंत्री जी ने नवस्वर 27, 1972 को एक पत्न लिखा था—यह पत्न एक संतद संदस्य को लिखा था—

"As you know, there is by now a very well settled procedure to examine such memoranda against a Chief Minister."

प्रोसीजर क्या है ?

"He should furnish his comments to me in confidence in order to enable me to determine whether or not there is a need for a commission of enquiry."

क्या प्रधान मन्नी इसका निर्णय करेगी ? एक माननीय सदस्य . ती क्या भाष करेगे?

श्री ग्रटल बिहारी वाजपेयी : मिश्र जी, हम करने लायक होते तो आप यह सवाल नहीं पुछते । न्याय करना काफी नहीं है, न्याय किया जा रहा है, यह दिखाई भी देना बाहिये। ग्रगर उसी दल के मुख्य मन्नी के विरुद्ध आरोप है जिस दल की प्रधान मनी हैं, तो प्रधान मती कैसे जाच कर सकती है ? में मिश्र जी को पं० तारिका प्रसाद मिश्र का स्सरण नहीं दिलाना चाहता हु। कोई प्रक्रिया होनी चाहिये, ऐसी प्रक्रिया जिस पर कोई अंगुलीन उठा सके, जी आरोप हो उनकी अगच हो। मैं चाहता ह कि आरोप और प्रस्थारीय के लगाने का सिलसिला बन्द होना चाहिये । मगर इसका एक ही उपाय है कि झारोपो पर पर्दा न डाला आय । इस सामने से मैं केरल की सरकार की तारीफ़ करना चाहूगा । उन्होंने कहा कि जी धारीप लगायेगा, वह 500 राया जमा करायेगा, उस पर कमीशन बनेगा धीर जाथ होती । यहां जिन पर धारोप लग रहे हैं, उन को प्रशंसा पत प्रदोन किये जा रहे हैं राजनीतिकों के बारे मे धांविष्वास वह रहा है ।

सभापित महोदय, सारी व्यवस्था टूट रही है, एक शीराजा विख्य रहा है यह सत्ताच्छ वल पर प्रतिपक्ष का हमला नहीं है, लोकताविक ढाजा चरमरा रहा है। लोकतन्त्र एक नैतिक व्यवस्था है, धगर इसमे धपवित्रता रहेगी तो सत्य कितना भी महान हो, वह देशें में सही परम्परा कायम नही कर सकता है शौर न देश की जनता को मनुप्राणित कर सकता है। इस सरकारकी सब से बड़ी विफलता यह है कि इन्होंने देश मे अविश्वास का सकट पैवा कर दिया है और इसी लिये हम अविश्वास का प्रस्ताव लेकर आए हैं।

SHRI H. K. L. BHAGAT (East Delhi): Mr. Chairman, Sir, Mr. Vaipayee....

SHRI JYOTIRMOY BOSU: This is a great discourtesy to him because some Congress Members are going out.

PROF. MADHU DANDAVATE:
Mr. Chairman, let us have a break for
five minutes because some Congress
Members are going out.

SHRI H. K. L. BHAGAT: You be there Mr Chairman, Sir, Mr Vajpayee has a powerful expression like a very powerful juggler. He can very strongly support with his powerful voice and expression a weak and a bad case He can certainly create some kind of an atmosphere when he speaks. But then the atmosphere evaporates and the truth comes out. I entirely agree when he said. "that the clock has taken a full round" and he posed a question. He ratses a

[Shri H. K. L. Bhaget]

fundamental question. He says, "why is it not being answered?" And the fundamental question, according him, is the transformation of the society, what he and some others have been calling it "a total revolution." I entirely agree that the clock has taken a full round and the clock is ticking. The great Messiah of the total revolution, Mr. Jayaprakash Narayan himself says "that the total revolution for Jan Sangh only means that Mr. Advani should become the Prime Minister." The total revolution by other parties which have brought today this Motion of Confidence means that their leaders should become the Prime Minister. Mr. Atal Bihari Vajpayee said, "today, there is a crisis of confidence." I want to tell him one thing with great humility and respect. He is a good gentleman; he is a powerful parliamentarian. Personally speaking, would like him to continue in Parliament. I believe, this Parliament will become poorer by his going out. I want to tell him that J. P., Messiah, the harbinger of their new revolution, has expressed total lack of confidence in his party and in all the parties which have today supported this No-Confidence Motion. Could there be a greater proof of the pudding than this?

It is these parties which are responsible for creating a crisis of confidence. If you could not convince I.P., excuse me to say so, you are living in a fools' paradise if you think you could convince anybody else. Who is, therefore, responsible for creating this crisis of confidence in the country?

AN HON. MEMBER: Shrimati Indira Gandhi.

SHRI H. K L. BHAGAT: You will continue to suffer from the phobia against Mrs. Indira Gandhi. She will continue to suffer from the phobia with the support of millions of people of india.

Who is responsible for this atmosphere? My respected friend Shri Atal Bihari Vajpayee, was saying that there is political instability and that there are internal contradictions in the Congress party. Well, there are internal contradictions in the Congress party. There have been contradictions in the Congress party. It is a great party; it suffers from internal problems and contradictions. in power in most of the States and at the Centre. Some internal problems and contradictions are natural. I want to ask him, "You had a little power in a small Corporation. What happened to your party? How is it that the leader of your party had to commit suicide from the top floor of your own Jana Sangh building?"

I have great respect for him: listened to him with rapt attention. Is it not because of internal contradictions? How is it that your Dal cracked under the weight of its own corruption in the Corporation? You are going to teach us about this It is you who have been trying to create political instability. It is these parties which are trying to create this atmosphere which have brought forward this No-Confidence Motion. absolutely an exercise, a tactical exercise, on the last day of the session, of a retreating army. If I may say so, it is like an exercise of a retreating army. I cannot call you an army because most of your generals without soldiers. It is like firing your last shells. But still I ask you, "Did anyone of you are any new shell?" No. You talked of Sant Prakash Bhagwandas; you talked of some other people. Your colleague said the same thing in the Rajya Sabha. You have said nothing new today on Motion. No-Confidence hought you were going to say somehing new. We thought you might save some new material. But it is

the same repest performance of what you have been saying or your colleagues have been saying here and there.

I can understand your frustration. The fact of the matter is that you have brought the No-Confidence Motion precisely for this reason that in this asssion also you have been a failure. Secondly, you know that your movement to demolish democracy by use of extra-parliamentary means, extra-constitutional means, has been repulsed by the people of India. You know that you have been defeated in this game. You want to hide your failures. I will not say about Mr. Vajpayee. But I will say about some other people who have spoken and, certainly, about Mr. Jyotirmoy Bosu who is an expert in using invectives, adjectives and vituperative abuses. He wants to make up everything by the use of these expressions. Mr. Vajpayee said that the Prime Minister controls the intelligence services in the country should you control? What is wrong with that? The Prime Minister is the leader of the nation. Mr. Vajpayee, I believe you are a very reasonable person-but sometimes you also indulge in politics; I do not blame you because we are all in politics-you tell me. There is a persistent campaign by a section of the Opposition to denigrate the Prime Minister on this or that excuse. We heard our friend. Mr. Jyotirmov Bosu. Like a mini, fictitious James Bond he was talkinga deal took place in the Prime Minister's office at 11.00 am; Mr. Tandon was there: Rs. 2 crores were settled. Like the proverbial juggler, he turned himself into a pigeon and sat on the dust-bin lying behind the table of Mr. Tandon. What a fantastic, ridiculous and non-sensical thing for an hon. Member of this House to stand up and talk in this way! We have, certainly, the freedom of speech in this House. But our own rules say that we must attack with a basis. During his long, vituperative speech of one hour, there was not even an ounce of evidence in support of his allegations.

Motion of

No-Conscience

Now he has chosen Mr. Tandon as the butt of his attack. Mr. Jyotirmoy Bosu, you have attacked him twice. You did once the other day and you have done it again today. I am really very sorry. I know Mr. Tandon longer than you. Before he came to the Prime Minister's secretariat, he was the District Magistrate of Delhi, and I can say that he is one of the most honest, conscientious and capable officers, and it is very unfair of the hon. Member to attack him in this way...

SHRI JYOTIRMOY BOSU: On a point of order. If you listen to the tape and go through the record, you will find that I have never accused Mr. Tandon of dishonesty or corruption. I have only said that Kalachand's import licence for ethyl alcohol was finalised in his room—if I remember the date—on the 14th August at 1100 a.m. I take the responsibility to establish that. The meeting took place. I have never said that he took the money.

SHRI H. K. L. BHAGAT: The explanation makes it worse. Now he accuses him saying that he was present, in his presence the doal took place. Yesterday, he tried to raise a question of privilege. I do not want to comment on that. A letter was written by Mr. Tandon, but he said that the letter was fabricated.

Mr. Jyotirmoy Bosu is a good friend of mine. But all that he does in the House is, I feel, something horribly bad. After listening to him, it appears to me that he has become desperate; I think, he feels that he is not going to be in Parliament next time. That is what I suspect. He has developed that feeling and he is suffering from

[Shri H. K. L. Bhagat]

nervousness. That is the reason why he talks like this. Mr. Vajpayee, about you, if you try, you may come, though we will not let you come easily; but if you try, you might come. But it looks to me that, Mr. Jyotirmoy Bosu has lost all confidence.

As I was saying, they try to denigrate the image of the Prime Minister. The image of the Prime Minister in is way, has to be considered dispassionately. Mr. Vajpayee, I am making this appeal to you. The image of the Prime Minister is not only an asset of the Congress Party but an asset of the whole country. A big country like India, with all kinds of diversities, cannot be governed by a mere Prime Minister; it can be governed only by a leader of the nation. The Prime Minister canot become leader of the nation by your calling her so or not calling here so. She has become the leader of the nation by carrying the country through a period of trials and tribulations, in which some of you have also participated. Therefore, to make an attempt in season and out of season to blame the Prime Minister for everything is not correct. Mr. Bosu is making all kinds of senseless, wild, mad and baseless charges, and I am surprised how a responsible Member of this House can make these charges on the floor of this House without an ounce of evidence in support thereof Therefore Sir, what I am respectfully trying to submit is that this Motion of No-Confidence is only a futile exercise. understand Shri Vajpayee's frustration. He knows that the socalled total revolution has failed. Mr. Jayaparkash Narayan knows it. He also knows that they do not expect to win the elections.

My dear friend, Shri Vajpayee, was saying, what is this democracy m this country? In order to get elections in Gujarat, Mr. Morarii Desai had to go on fast. I tell you, this is the

indian democracy. the beauty of Indian democracy. the democratic approach of the Government that because of fast of one man against their judgment, against their better sense of thinking, against the conditions in Gujarat, it was agreed. Now all of them realise that Morarii Desai has landed them in a soup. It was the democratic sense of this Government which conceded the elections because of Shri Morarji Desai's fast. This is not an undemocratic approach, but a democratic approach. You were totally wrong, when you say that there is no democracy in this country. You said, that in order to get CBI reports, you had to do so much. I would like to ask Mr. Vajpayee, are you entitled to see the CBI reports? You know. you are not, yet the reports were shown to you. This again shows that there is democracy in this country.

My dear friend, Shri Vajpayee, was saying, where is the danger to this country. He says, America is beaten, Russia is not going to attack us, and Pakistan is, more or less gone and Mr. Vajpayee, what is the danger? you have been in this House and your party through your newspaper has been off and on saying that there is very big danger to this country. If there is no danger, why are you asking for a nuclear bomb? You have been asking for this. I think, if there is any jingoist party in this countryand you have been charging us with jingoism-it is nothing like Jan Sangh. You have been propagating like this that there is great danger. You all go on talking of emergency, as if emergency is some kind of a surge with which you can swim through. What is happening in this country? You have the liberty of the press. Don't you have? See your paper, Motherland. You disowned it, because you found that it was printing rubbish and violence You said, that there is no liberty of the press, but how is it that you are holding meetings everyday

and talking anything sensible, sometimes without sense also? Where is the question of democracy not being there? Where is the question of emergeacy not being there? All these charges are being made fantastically.

Shri Jyotirmov Bosn quoted the report of the Public Accounts Committee. I do not know, what were the findings of the Public Accounts Committee, but if the Public Accounts Committee has made some findings, is Mr. Jyotirmov Bosu responsible for it? Who is respoisible for it? They are the collective findings of the Public Accounts Committee, of which the Congress Members form the majority. He standsup and says something as if he has discovered something. And in certain matters, members of the Public Accounts Committee challenge him. The report will come before the House. Action would be taken and for him to stand and make it the subject matter of No Confidence Motion against the Government is fantastic in the extreme. Shri Jyotirmov Bosu went on quoting. Nobody can stop you, you can go on. God knows, what is correct? Of course, you do not believe in God, you have no fear of God. Therefore, you go on talking fantastic nonsense in this House-excuse me to say-and go on making absolute wild allegations against everybody. Allegations have been sent against Mr. Urs? Then, what allegations are made against anybody and everybody? I do not believe. Some allegations are made against Mr. Bosu. I do not believe in them. I do not take them seriously, personally speaking. For exemple, allegations have been made against Mr. Bosu. Therefore, it is wrong. Allegations have been made against this Government. Therefore, it trying to deniis correct. You are grate democracy. In fact, I honestly believe that the Communist Marxists do not believe in parliamentary democracy. Therefore, you have been doing it as a matter of design.

21.00 hrs.

You are talking of civil liberties, democracy and progress. Mr. Bosu talks of monopoly houses. I ask him: has any one of you—if you have a conscience, answer it. You have put so many questions, you have made so many speeches. I want to ask you. You are all responsible people. Has any one of you raised the question relating to the income-tax raid on the Jaipur palace? Why not Mr. Vajpavee?...

SHRI PRIYA RANJAN DAS MUNSI: They cannot do that.

SHRI H. K. L. BHAGAT: Not by Mr. Bosu. He is a friend of vested interests. How can you? Your difficulty, I can understand, because, if you ask about Jaipur palace, the question of Gwalior will arise. That is your problem.

Therefore, I ask my friend, Mr. Jyotirmoy Bosu—I am not saying anything about Gwalior—how many questions you have raised about how many monopoly houses? How many of them have you explored? Nothing....

Mr. Huda is my friend. Please sit down.

Now, Mr. Bosu gets up in this House every time about Maruti. He is suffering from a Maruti-phobia. Absolutely Maruti-phobia. I want to ask him. Is it a small thing that one of our youngmen who happens to be the son of the Prime Minister is manufacturing an indigenous car? If he does not suffer, he should stop it now. He can go and see that the car is already ready and he can have a good ride if he likes. I myself have gone and seen it.

SHRI NOORUL HUDA: Price—Rs. 30,000.

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SHRI H. K. L. BHAGAT: The difficulty with him is that he is not prepared to see the truth. Therefore, with respect, I wish to say, that we have not forgotten what they did in Bengal, killed hundreds and thousands of people. The memory is still fresh, I went to Calcutta that the time of the AICC session. I heard all the tales of what you have done there and the horrible atrocities you have indulged in.

The most important thing is that it is a tragedy for this country-Mr. Vajpayee raised a million dollar question- that this revolution is not coming. I am raising a ten-million dollar question-how is it that during these 27 years of the alleged Congress mis-rule. nepotism, corruption and with all your rallies, demonstrations and papers, that an alternate to the Congress is not developing? That is the ten-million dollar question. I tell you that it is not developing because you are not behaving like responsible parties trying to grapple with the problems that face us. During this period, what is your performance? The performance is abuses, tactical exercises, this thing or that thing, trying to hold up proceedings and other things. During the past six months the Government has some creditable achievements to its credit The price rise has somewhat been halted. Inflation has been somewhat controlled. Sikkim has been brought closer to India. We have our Indian satellite in space. We are making progress in oil exploration. Power and energy position has eased. The position regarding availability of essential commodities has somewhat eased. These are the problems of the people. The long queues have disappeared. I know you wanted them to lengthen because that suits you. These are very solid and no mean achievents of this Government. I am sorry, as against this, you see your credit entry. Do you have any credit entry?....

SHRI DARBARA SINGH (Hoghiarpur): No, no.

SHRI H. K. L. BHAGAT: Have you anything? Abuses, demonstrations, rallies, dharnas, intimidation, bombs, hartals, strikes in this crucial time. That is what you are doing. That is the reason why people are not prepared to accept you as an alternative inspite of being disappointed with the Congress because they do not have faith in you. In the words of Prime Minister 'you forget thinking about Congress, think about yourself'. With these words, I conclude.

*SHRI A, DURAIRASU (Peramballur): Mr. Chairman, Sır, On behalf of the Dravida Munnetra Kazhagam, supporting the No-Confidence Motion under discussion, I wish to express my views.

If the Opposition parties which are in minority in this House want to focus the attention of the people of the country on the faults and failures of the majority ruling party and its Government, the sharpest democratic weapon available to them is this No-Confidence Motion. I need not say that the Opposition parties are as essential to democracy as the ruling party. Yet, Shri Raghuramaiah, the Minister of Parliamentary Affairs, wanted to scuttle this debate. He was determined to finish this discussion in half-an-hour. When the Opposition leaders raised the question whether this is the manner in which the ruling Congress Party wants to foster democracy in the country, the wisdom dawned upon Shri Raghuramaiah and he grudgingly gave his consent for a six hour debate I wonder how Shri Raghuramaiah thought that discussion, deliberation and decision—the three pillars of democracy-could be held in just 30 minutes.

We in the Opposition know the fate of this No-Confidence Motion

^{*}The original speech was delivered in Tamil.

This Motion will ultimately be defeated by the brute mjority of the ruling Congress Party. Yet we wanted to discharge our duty enjoined upon his by the Constitution. The exhibition of hesitation on the part of the ruling party today in regard to allotment of time has confirmed our suspicion that the ruling Congress Party has no deep. rooted faith in democrarcy. Yet, we appreciate the belated realisation on the part of Shri Raghuramaiah that this Motion must be discussed in sufficient details. I would like to say that this kind of hesitation on the part of the ruling party in allowing such a discussion should not become a precedent.

During the past 27 years, the Congress Government at the Centre have not implemented the assurances given to the people of the country. The Five Year Plans which are the basis of all economic development have not met with success. The Central Government have belied the hopes and aspirations of the people of the country. The Central Government have also miserably failed in discharging their duty towards the people. It is not that I from the Opposition say all these. The former Minister of Central Government. Shri Mohan Dharia, stated all these things on the floor of this wonder if the House. There is no Opposition Parties express their lack this Government of confidence in through this Motion

Sir, India is acclaimed as the biggest democracy in the world. Shrimati Indira Gandhi's progressive policies are being halled in many parts of the world. But the real situation inside the country is that the Constitution has become the manifesto of the ruling Congress Party. The constitutional provisions are being utilised for the perpetuation of the ruling Congress Partys hold on the people of the country. On December 3, 1871, the National Emergency was proclaimed

on the ground that Pakistan had comaggression. The mitted war with Pakistan continued only for fortnight. After that Simia Pact was signed with Pakistan. Normalcy returned to the country immediately after establishing friendly communications with Pakistan. Now even trade relations have been established with Pakistan. Even after 40 months of normalcy within the couptry and of no immediate threat from outside, the National Emergency is being continued. The fundamental rights of the people have been abrogated. A man who is arrested has no right to justice. The Emergency seems to have become a permanent law of the country, while the common laws seem to have become temporary phenomena. I am afraid that the National Emergency is being persisted with in the interest of the ruling Congress Party. It has become a useful tool for stifling dissent. The members of the Opposition are put behind hars so that the Congress Party can stage a walkover victory in the coming elections. I would like to know when this constitutional impropriety will end.

Sir, it has to be regretfully mentioned that during the past 27 years of continuous Congress rule the poverty, instead of being eradicated, has become endamic. Not even 25 per cent of the villages in the country have got electricity. In 80 per cent of the villages in the country there is no facility for pure drinking water. The Gulati Commission gave its recommendations many years ago in regard to the drinking water supply to Madras City. The neighbouring States also agreed to the implementation of drinking water supply scheme in Madras City. Now, when the entire Madras City is getting parched, when there is acute scarcity of drinking water in the city, the hon. Finance Minister at the Centre says that drinking water will not come even if adequate money

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is given for implementing the scheme. He wants to get a footbold for the Congress in the City by giving an impression to the people that the Central Government had given money, but the State Government under D.M.K. had not utilised it properly. Our Chief Minister, Dr. Kalaignar Karunanidhi, has refuted this sinister allegation by giving facts and figures as to when the Viranam drinking water was sanctioned, when the Central Government released the foreign exchange required for this project, etc. The negligence on the part of the Central Government in implementing the Gulati Commission recommendations and the unconscionable delay in sanctioning financial assistance for Viranam Project have led to the present drinking water crisis in Madras city.

The D.M.K. Government in Tamil Nadu with its pragmatic approach to the problems did achieve many significant result in seven years, which the Congress Government in Tamil Nadu could not do in seventeen years. Tamil Nadu had Green Revolution, Tamil Nadu was always self-sufficient in foodgrams, but under D.M.K. Government it become surplus in foodgrains. When Dr. Kalaignar Karunanidhi wanted to rush food grains to droughtafflicted areas in the country, the Central Government become a stumbling block and prevented Tamil Nadu from sending foodgrains to drought-hit areas. Now, the situation is reversed. The whole of Tamil Nadu is facing unprecedented drought on account of the failure of monsoon. The Tamil Nadu Government wanted the Centre to rush foodgrains so that the people of the State could be saved from starvation. If that was not possible for the Centre, the State Government stated that it could be permitted to purchase foodgrains from the surplus states The State Government also suggested that, if necessary, adequate quantities of foodgrains like rice must be imported and supplied to Tamil Nadu. Unfortunately all the urgent

pleas of the State Government have fallen on deaf ears of the Central Government. I have to condemn the attempt of the ruling Congress Party to discredit the D.M.K. State Government even for natural causes. Even with the sum of Rs. 7.50 crores sanctioned by the Centre for drought relief in Tamil Nadu, which itself is comparatively small when compared to the drought relief assistance given to other drought-hit States, the Central Government want to pose before the people of Tamil Nadu that the ruling Congress Party is their saviour and not the D.M.K. Government in the State. I am sorry that the misery of the people is also traded for political bene-

When the Central Government nationalised the major commercial banks in the private sector, when the Privy Purses were abolished, when General Insurance was nationalised, we from the D.M.K. extended our full support to the progressive measures of the Central Government. Yet the progressive policies of the D.M.K. Government have became an sore for the ruling Congress Party at the Centre. When such progressive measures of the Central Government have not yielded any benefit to the common people, when the common people are disillusioned with the ruling Congress Party, the target attack for the Congress Party is the Opposition Parties. This approach of the ruling Congress Party is not conducive for the healthy growth of democracy in the country.

Before I conclude, I would refer to the pitiable plight of 15 crores of our countrymen belonging to Scheduled Castes and Scheduled Tribes. Today we saw the sorry spectacle of the Untouchability Offences Bill being postponed by the Government. If untouchability is to be eradicated, the only way out for the Government is to alter the status of the Fundamental Right to Property which has now become the right to exploitation. Then

only the social and economic justice which we talk about in the Preamble of our Constitution can become a reality for these oppressed people. Sir, when the Sikh converts of S.C. and S.T. get all the facilities and concessions from the Government, the Christian converts of S.C. and S.T. are denied these concessions on the ground that they belong to an advanced community. Is this the symbol of our secularism? When the economic backwarness alone should be the criterion for awarding such concessions, why should the Government spear-head such communal feelings?

Sir, in Tamil Nadu, Periyar E. V. Arignar Ramaswami Naicker and Annadurai were the pioneer social reformers. Their dream was that Untouchability should be completely eradicted from the country. Arignar Anna implemented the constitutional provision in regard to Prohibition Today, Gujarat and Tamil Nadu are the two States having total prohibition The Central Government do not want to replenish the loss incurred by these two States on account of introduction of total prohibition. I refer to this to indicate how tenuous is the commitment of the ruling Congress Party to constitutional provisions.

In conclusion, I would appeal to the Central Government that adequate financial assistance must given to Tamil Nadu for tackling the unprecedented drought prevalent in Tamil Nadu and substantial quantities of foodgrains and essential commodities like rice must be rushed to Tamil Nadu if the people of Tamil Nadu this serious are to be saved from drought. In this human problem, political polemics should not substitute immediate executive action With these words, I conclude.

भी सभु लिससे मामापति महोदय, मेरा व्यवस्था का सवाल है, सेन्ट्रल हाल इस सदन की लाबी है। वहा उत्तर प्रदेश के एम 0 एस 0 ए0 प्रथमा गन्दा कपडा धोने का काम कर रहे हैं धोबी चाट खोल दिया है। प्रेक्ष काफ़ेन्स कर रहे हैं (क्यवधान)

श्री जनेक्वर मिश्च (इलाहबाद) सेन्द्रल हाल काग्रेस पार्टी का दफ्तर नहीं है। एम 0 एल 0 ए 0 उस का इस तरह इम्तेमाल करता है, तो मर्यादा का प्रस्ताव माना चाहिये। .. (व्यवधान)

भी शंकरवयाल सिंह (चतरा) गरे कपडे की बात दो ही ब्रावमी जानते हैं। . (अवन्यान)

श्री सब् लिसये : सभापति महोदय, मेरी बात सुन लीजिये । यू० पी० के एम० एल० ए० हमारे साथ बैठ कर काफो पिये, चाय पियें, बात करें । लेकिन घोबी बाट नहीं बनाना चाहिये ।

सभापति महोदय भैदपनर मे कहूगा कि इस के बारे मे पता लगाये।

भी हरि किसोर सिंह (पुपरी)
मभापित महोदय, मुझे माश्चर्य हुमा जब श्री
ज्योतिमेंय बसु ने यह विश्वास का प्रस्ताव हम सदन मे पेण किया । माश्चर्य इसलिये हुमा कि उन्हों ने इस सल के मितम दिन यह मित्र मित्र में स्ताव पेण कर जो एक नाटक खेलने का प्रयास किया है, नाटक मै नहीं कहना चाहता हू, लेकिन इस की मावश्यकता में मै बहुत कुछ महमत नहीं हु। यह हो सफता है कि चूकि यह सैशन बहुत ही शात रूप से, गभीरता पूर्वक चला है, इसलिये इस के मित्र दिन इन्होंने कुछ मातिश्वाजी दिखाने, कुछ कलाकारी करने की जरूर चेष्टा की है। इस से हम लोगों का कुछ मनोरजन भी हुमा है।

मुझे पता नहीं कि कब से इन्हों ने यह एक प्राईवेट जासूसी एजेन्सी खोल रखी है, या ये किसी कपनी के काफीडोंशिल मैकेटरी [बी हरि कियोर सिंह]
हैं, या इन्हों ने कोई चार्टड एकाउन्टेन्ट की
फर्म बोल रखी है, जिस से इस तरह के
लाउन ये सदन के पटल पर रखते जा रहे हैं।
खैर, उन की सूचना का कोई भी भाषार हो
सकता है। लेकिन इस तरह की सूचना,
जिस से न सदन की गरिया बढती हो, न
देश का ज्यादा कस्याण होने बाला है, उसे
यहा रखने से कोई फायदा भी नहीं होता है।

हमारी हाल ही में वो उपलब्धिया हुई हैं। एक तो हम ने जो सक्सेसफुली प्रतिश्व में धार्यभट्ट छोडा है धौर उस में हमें जो वैज्ञानिक सफलता मिली है, जायद उस से हमारे इन विरोधी पक्ष के लोगों को कुछ नाराजगी हो। दुनिया के प्रत्य देश, प्रत्य वैज्ञानिक और वहुत बड़े प्रसिद्ध वैज्ञानिक उस की प्रशसा कर रहे हैं। क्या उन्हें इस से कोई एतराज है? या अभी जो राष्ट्र-मडलीय प्रधान मिलयों का सम्मेलन भारत की प्रधान मत्नी ने जिस सफलता से इस देश का प्रतिनिधित्व किया है, उस से कोई एतराज हो गया है, जिस से वह धसंतुष्ट हो कर इस क्षेत्र में धीतम दिन में यह ध्रविश्वास का प्रस्ताव लाये हैं?

दूसरी चीज एमरजेंसी के सम्बन्ध में बार-बार कही जा रही है। घभी हमारे डी 0 एम० के० के भाई प्रपत्ता भाषण दे रहे थे। उस से लग रहा था कि वह सरकार को इसलिये नहीं रखना चाहते हैं कि इस ने एमरजेसी का प्राविजन लागू कर रखा है और इस प्राविजन के धन्तर्गत कोई घथीरिटेरियन रूल इस देका में लागू करना चाहती है। हमारे विरोधी पक्ष के बहुत से सक्सम और प्रसिद्ध सदस्य है। जिन देशों में घथीरेटेरियन रूल लागू है धयवा तानाशाही है, उन देशों में क्या होता है? बहा इस तरह की स्वतन्त्रता नहीं होती है।

हो सकता है कि सरकार में कुछ कमिया हों। उस नियम का दुव्ययोग की होता हो। इस देश में कुछ सरकारी कर्मवारी ऐसे लेख हैं, जो इस का कुरस्योव कर क्ला हैं। लेकिन उन छोटे छोटे हुक्वमान के बाझार पर सारी व्यवस्था को अधिनायक-बाद की बंबा देने का जो अधास किया जा रहा है, वह गलत हैं। मैं श्री वाजपेयी जी की इस बात से सहमत हूं कि माज इस देश में अर्थ व्यवस्था को संकट पैदा हो गया है। और एक सविश्वास की वृष्टि से हमारी सारी व्यवस्था देखी जा रही है।

हमारी ससदीय प्रणाली बहुत ही सफट-कालीन स्थिति से गुजर रही है, लेकिन उस सकटकालीन परिस्थिति में देश की राजनीतिक और संसदीय प्रणाली की मर्यादा को काई जिम्मेदारी नहीं होती है ? सरकार से गलती हो सकती हैं। जो मरकार दो दशको से सत्ताख्य हों, उस में कुछ कमजोरिया भी झा सकती हैं, यह मैं मानने के लिये तैयार हूं। लेकिन क्या विरोधी दल झपनी उस भूषिका को सदा करने में सक्षम हो पा रहे हैं, जिम की कि उन से इस देश की ऐसहासिक परम्परा के अनुकुल आना का जाती है।

माप की तो हमेशा यह वेण्टा रही है कि किसी न किसी तिकडम के वहाने किसी न किसी गुटबाजी का सहारा ने कर काग्रेस वार्टी को जराजित कर दे। हर चीज ने यह वेण्टा की जाती है कि कांग्रेस पार्टी की पराजित किया जाये। हर चीज का फायदा राजनीतिक वृष्टिकोण से लिया जायेगा, तो काग्रेस पार्टी के लोग भी कोई धमरिमा तो नहीं हैं जैसे बाप हैं, वैसे ही हम भी हैं। जब हम कोई राजनीतिक फायदा उठाते हैं सो ग्राम को ऐतराज क्यो होता है ?

इसलिये में श्री नाजपेयी जी की इंस बात से सहमत हू कि झाज इस ससवीय प्रणाली को प्रविश्वास की वृष्टि से देखा जा रहा है। यह बहुत माने में हमारी बुनियादी

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समस्याओं का समाधान हुंदने में घसफल रही है । लेकिन उस असफलता की दूर करने में जिलकी संरकार की िम्मेदारी है, उस से कंम विरोधी वर्षों कः भी विम्नेदारी नहीं है। उस विरोतियों की चुनिका में मैं बादरणीय श्री साजपेयी जी की श्रीयका श्रप्रगणी मानता हुं, क्योंकि आज हमारे श्री ज्योतिमेंब बसु का इस में विश्वास नहीं है , लेकिन धाप का इस में विश्वास है। भाप ने घोषणा की है आपका इसमें विश्वास है। जिस तरह से आपने घोषणा की है, मैं मानता हं कि आपका उस में विश्वास है और इस तरह से आप की जिम्मेदारी ज्यादा वह जाती है। उन की कोई ज्यादा जिम्मेदारी नहीं है। उस को तो वे कहेंने कि यह बुजुँका जनतंत्र है, इस की ती ट्टना है ही।

हमारे देश में एक मिश्रित अर्थव्यवस्था है। इस की सपनी सीमायें हैं। मैं इस को एक बहत अच्छी, एक बादर्श धर्य व्यवस्था नहीं मानता हं। अगर इस देश में जनतांतिक तरीके से एक ऐसा बातावरण बन जाये, जिस मे इस मिश्रित प्रर्थ व्यवस्था को खत्म किया जा सके, ती जितनी जल्दी इस को समाप्त कर दिया जाये, उतना मुझे खुशी होगी । लेकिन जब तक यह व्यवस्था है, तब तक उस में प्रजीपति भी रहेंगे ।

भी ज्योतिर्मय बस् ने बिड़ला बदर्स की कडी चर्चा की है। उन्हों ने यह भी आरोप लगाने की चेष्ठा की है कि बिड़ला बदर्स भीर कांग्रेस के लोगों की बढी सांठ गांठ है। उन्हों ने कें के के बिद्ध ला की कड़ी चर्चा की है। स्या में श्री ज्योतिमंग बस भीर उन की पार्टी से यह पूछ सकता हूं कि श्री नम्बूदरीपाद की प्रथम सरकार के भन्तर्गत केरल सरकार ने विकुता बदर्स की जो सुविधायें दी थी, क्या भारत सरकार ने, या किसी कांग्रेसी राज्य संरकार ने, विक्रमा बंदर्स की उस से श्राधक मुक्तिमार्मे थी हैं ? सगर भी नम्बूचरीयाद या केरल सरकार छन भी भीई द्विका दे तो वह सही हैं, लेकिन अगर केन्द्रीय तस्कार या ग्रन्थ अंतर्शे की कांग्रेसी सरकारें उस की उस से कम सुविधायें दें, ती बह बहुत गलत हो जाता है 4

हमारी धर्ष व्यवस्था की जी सीमार्थे हैं. को उस का स्वभाव है, जो उस की प्रकृति है. उस को हमें सफलना पढ़ेगा । मैं श्री भोगेन्द्र ज्ञा से सहमत हूं कि मिश्रित गर्भ व्ययस्था को तुरन्त समाप्त करका चाहिए, क्योंकि जब तक वह मिश्रित धर्ष-व्यवस्था इस देश में समाप्त नहीं होगी, तब सक भ्रष्टाचार समाप्त नहीं हो सकता है, भले ही, उस फ्रष्टाबार का ब्रारोप कांग्रेस पार्टी पर लगाया जाये या विरोधी दलों पर लगाया जाये।

इन शब्दों के साथ मैं समझता हूं कि जी अविश्वास प्रस्ताव इस सदन में भागा है, वह निर्धेक है, मनावस्थक है और उस को रह कर देना चाहिये।

SHRI SHYAMNANDAN MISHRA: Mr. Chairman, I can assure you that it is not without some amount of reluctance that we decided to take up this motion of no confidence against the Prime Minister while we have been in the midst of celebrations for the International Women's Year.

AN HON. MEMBER: Very chivairous of you!

SHRI SHYAMNANDAN MISHRA: When there is conflict chivalry and duty, a choice has to be made and that is the choice that we have made this morning.

that a perennial Minister would be the most uninteresting Prime Minister. It to said that Mr. Chou En-Lai is a perennial Prime Minister, and I think that Mr. Chou 7n-Lai has lost some of his charm, freshness and vitality. Perhaps the greatest tribute that one could pay to democraty or to the

[hri Shyamnandan · Misra]

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system is that one brings up a confidence motion. And the Prime Minister who takes offence at this is really no democrat. This is in fact what we have been witnessing in this country: the Prime Minister has been going round the country and telling people that 'they want to oust me from the present position.'... (Interruptions). It is the privilege of the Opposition to oust the Prime Minister. But for the Prime Minister to make a grievance of it is something unheard of in the history of parliamentary democracy. Nowhere a Prime Minister has been making that grievance.

I should like to tell the Prime Minister that it is also the high privilege of the Prime Minister to be the recipient of the brickbats and bouquets from the Opposition...(Interruptions).

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF SPACE, MINISTER OF PLANNING AND MINISTER OF SCIENCE AND TECHNOLOGY (SHRIMATI INDIRA GANDHI): Bouquets? Where are they?

SHRI SHYAMNANDAN MISHRA:
There was another kind of hesitation
too on our part. It is all like throwing water on a duck's back. If you
collect all the points that we had
made during the course of the noconfidence motions in the past and
the points which had remained unanswared, you will certainly express
surprise at our audacity to bring up
a no-confidence motion.

Most of the criticisms have gone incompletely answered or unanswer-

ed. This is the way they treat democracy and the criticisms of the Opposition and I am pretty sure that tonight also, the Prime Minister would be completely making a sweep many of the criticisms that we going to make here. But why lament for it, why lament that our criticisms are not being met? What has happened to the severe indictment of the bon. Member, Mr. Mohan Dharia? Could there be a more severe indictment than what Mr. Mohan Dharia made when he resigned from the office of the Minister? But have you the courage, I ask you, have you the courage to reply to any of the charges that Mr. Dharia made? Those charges are going completely unrebutted and I can tell you that none of our criticisms can be severer than the criticisms made by the hon. Member, Mr. Mohan Dharia. But the Prime Minister had become so weak that she could not pick up the challenge of Mr. Mohan Dharia. what I am going to say is what he had said mostly. Had he not said, Mr. Chairman, "we have not fulfilled the mandate, we have not fulfilled the election manifesto that we have given to people during the course of Elections in 1971-72?" Then, why for God's sake do you want to be where you are when you have not able to fulfil the mandate according to your own Member, when you have not been able to fulfil the promises that you have made to the peoplenone of the promises? And not only that, Mr. Chairman. The Hon'ble Member, Shri Dharia has also gone on record to say that it is only collectors of black money who happen to be the leaders of the party at various places. Now, is it S. N. Mishra who has been talking about this? It is your Member who goes round the country saying clearly all that but you don't have the courage to pick up the challenge from him. He has said, I repeat, that those who are the collectors of black money happen to be the bosses of the ruling party at various places.

To repeat what he has said this is the moral degradation that you have brought about in this country. Further I ask you, Madam Prime Minister, could there be a greater immorality than this that you are admitting defectors while the Anti-Defection Bill is on the anvil? The very fact that the Bill has been referred to the Select Committee means that you have agreed to the principle underlying it. But you have been freely admitting people from the other parties. This is the moral standard that you want to set up in this country!

What kind of contrast was offered this morning between the hon. Members on this side and the hon. Members on that side? The depth which they brought down the level of the debate is something of which one must feel ashamed. Now, here is an hon. Member who spoke in the most amazing fashion. I would like to tell the Prime Minister that such members don't serve her interests when they make an insinuation against any Member that he has been speaking under the influence of liquor. Let us not bring down the debate to this low levels. Such hon, Members here are the star speakers of the Prime Minister The other hon. Member, Mr. Stephen, was going into the biography of the hon. Member Mr. Bosu and three-fourths of his speech was full of that and nothing else But can I ever say, Mr. Chairman, that the hon. Member was speaking under the influence of liquor or they are under the influence of liquor? Now, the story goes the rounds that there is hardly any member, of the Cabinet who has not got this pleasant habit. But leave it aside, whether one has got this habit of liquor or not; but what happened to the promise made in 1968 in Goa-in the All India Congress committee-that prohibition would be completed in seven years' time? But the progress has been in the reverse direction. And yet you are now going to free elections in Gujarat.

You have been committed to Prohibition. But in suite of dismal record in this field, you have taken the courage to go to elections in Gujarat, a State which is firmly committed to the policy of prohibition. Would not people there ask the Madam Prime Minister; where is your policy of prohibition? Where is the resolution of the AICC which had been adopted in 1968?

If you look at the important aspects of the national scenario, you necessarily come to the conclusion that no enemy of the country would have done greater damage to this nation than this Government. Naturally, therefore, the credibility gap between the Prime Minister and the country has widened so much that the Prime Minister had to exclaim the other day that "If I die nsturally, people will say that I had killed myself"; This is the kind of credibility she has got now.

One wonders where has gone the fabled confidence and optimism of the Prime Minister? Where has gone the euphoria and the heady experience of the year 1971, 1972 or even 1973?

SHRIMATI INDIRA GANDHI: I invite you to accompany me in one of my tours.

SHRI SHYAMNANDAN MISHRA:
May I invite the Prime Minister to my
State of Bihar which witnessed one
of the worst floods sometime back?
Has she visited Bihar even once during the last 2-3 years? She went only
to the cremation ground to attend the
funeral of Shri L. N. Mishra. So she
has not visited Bihar for the last two
or three years—that is the position.

All the drum beat in the blood of the Prime Minister and her enthusiastic supporters seem to have completely disappeared and we do not know the reason for this sudden coolling down of their fervour. 527

[Shri Shyamnanden Mishra]

All the great ideals which nation nurtured and cherished now recking like faded violets at the hands of the Prime Minister.

What has happened to non-alignment? It has lost much of its manoeuvrability, if not independence There is hardly any person in the world whom you can convince that your dependence on a particular super-power has not passed the permissible limit. This is the least I can say about it.

What has happened to secularism? What did you find recently in Jama Masjid area? Even now the arches and gates of Jama Masjid bear the signs of the bullets fired by the local police. The Prime Minister wanted to play the Super Imam in the Jama Masrid. What business had this Government to interfere in the religious affairs of a minority?

SHRIMATI INDIRA GANDHI: Only Mr Kahwarlal Gupta has that right! (Interruptions)

SHRI SHYAMNANDAN MISHRA: You should be ashamed that the gates of Jama Masjid bear the bullet signs even now. We all know about the interference in the affairs of the Gurdwaras, Certain charges were made only recently in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS DEFARTMENT OF PEASONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI OM MEHTA): Only this morning I made a statement that we are not inter-Tering in the religious affairs of any community.

SHRI SHYAMNANDAN MISHRA: Sometime back they talked about the Bihar movement not having the support of the minority when Mr. Ghafoor impremed to be the Chief

Minister of Bihar. Now the people of Bihar ask you: who has got Mr. Ghafour, a member of the minority community out of the Government? Is it J.P. or Shyamnandan Mishra? Who has got him out? It is they not us who have seen him out. But it is you who have ousted him and the people of Bihar will oust you I am not against any individual.

Motion of

No-Confidence

(Interruptions).

SHRI SHYAMNANDAN MISHRA: I like the interruptions of the Prime Minister. I do not feel unhappy about it I am only reminding her

So, they have ousted him. We were not against Mr. Ghafoor personally. We are against the entire Cabinet We are against you. Are we gunning for you? We are not gunning for you, Madam Prime Minister. We are gunning for the entire lot that you command. Where have they slid into the shadows, the great figures of yesterday? Where are they sulking now, we do not know?

Similarly, they have discredited thoroughly, to their heart's content, the concept of socialism. No could believe this Government to have any socialist intentions when the process of immiseration of the poor has been so rapid. It has gone to an extent that it had never been in the past.

The disparity between the highest and the lowest is increasing @ 40% a year. This is the statistics which nobody can challenge The prices have been going up @ 30% a year. So, it means that the bottom had been sinking @ 30% a year.

My friend Raja Sahib reminded me of the price situation. Now, they are very gleeful about this. But may I ask each and every hon. member here, have they felt any relief in their own life in so far as prices are concerned?

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SHRI SHYAMMANIAN MISHRA: You are not taking the truth, none of you. But I will come to that a little later.

The price decline has already been haited and the process is reversed, and may I warn you that by the end of June.....

(Interruptions).

SHRI SHYAMNANDAN MISHRA:
Mr. Speaker, many a time when I
make interruption you feel a little
unhappy. Do you think that the
point I am making has not got some
supporting facts?

What I am trying to say is based on facts and yet these people are smarting under my attack.

Sir, nobody seems to be so excellently equipped to kill the great institutions as the hon. Prime Minister. What has happened to the institution called the Planning Commisston? I sak the Prime Minister: "Are you able to devote even five minutes of your time to the business of planming everyday as the Chairman of the Planning Commission?" Nothing remains of planning except the solid building of the Planning Commission, and, of course, its Deputy Chairman. The Prime Minister takes great pleasure in shuffling the pack of Planning Commission and nothing more than that. So, this is what is happening. The provision—the outlay-that has been made for this year, if you take into account the rise in prices even to the extent of 50 per cent of what it was during the last year, then it is going to be of the same order as the outlay last year. I am asking: are we then planning for stagnation, are we planning for decline and is it what you call economic development?

There has been a change in structure or composition of our nat. ional output, and our country's economy is now in the reverse gear. The share of manufacturing industries is declining and yet there would be some ton, gentlemen on the other side who would go on strutting about in the country and claiming that we are progressing. But, actually, there is development in the reverse. tertiary sector is claiming more than the manufacturing sector. Investment in equipment and machinery is less than in 1965-66 May I say that the hon Prime Minister has made country frozen, so far as its economy is concerned, at the level of 1965-66? I throw the challenge that in none of the respects, either in terms investment or in terms of increase in national income, they can show that the country has moved even a bit from the level it had attained in 1965-66. So, this has been a period of stagnation and even decline.

You have been talking of socialism somewhat stridently. But what has happened to the Monopolies Commission, which is more or less killed.

Even in this Parliament what is the performance of the Prime Minister? According to my calculation, she is not able to devote even a week's time to Parliament, though it has been sitting for nearly six months during the course of the year. Therefore, we have been forced to come forward with a motion that the Leader of the House is not performing her duties or functions.

After having got the massive mandate, the Prime Minister seems to tell the people and Members of Parliament, as Hiller did: "Now, gentlemen, you can go home". That is what, in effect, the Prime Minister says to us.

[Shri Shyampandan Mishra]

Therefore, the conclusion is irresistible, that the institutional decline is total and the personal rule is absolute. Even a dictator is sustained by a much larger hierarchy than the hierarchy here. Thus, you see the misfortune of the most friendless Prime Minister in the world. Has she got a single personal friend? Has she got a hierarchy which even a dictator has?

SHRI C. M. STEPHEN: Are you dreaming or speaking?

SHRI SHYAMNANDAN MISHRA:
He would not understand, because he
has now the heady experience of being the deputy leader of the party.
A few moments ago, he has been
elected to that post

What I am trying to suggest is that the Prime Minister does not treat Parliament properly. Even this morning when we were fighting for this no-confidence motion and for the non-official business, we thought that the Prime Minister would rise to the occasion, but she did not. Ultimately, what happened? Has it been to her advantage? Therefore, I say to the Prime Minister in all sincerity: you have become big, but you have to strive to be great; you can subdue the opposition only by greatness; you cannot do it by any other means.

There is a great similarity—I do not want to suggest to whom it is more flattering, but there is a great similarity—between Mr. Richard Nixon and Shrimati Indira Gandhi. If the balance sheets of the two are juxtaposed, it would be difficult to say who excels whom.

Something has been said about corruption. In fact, the whole country is seething with discontent on account of rampant corruption in the administration in this regime. It seems to be the wonderful principle

of this regime "corrupt and rule", as there was wonderful principle of the British "divide and rule". They have been even trying to corrupt the Sarvodaya movement, but with what pathetic results! The Prime Minister's Group in the Sarvodaya Movement has been reduced to a microscopic minority of three whereas J.P. has got an overwhelming majority of 21 on his side.

Then consider in what ridiculous way they treat charges of corruption! When there were charges of corruption against the Haryana Chief Minister, the hon. Prime Minister referred this matter to a Committee of her cabinet. Is that the way you should treat charges of corruption? You make even persons like Mr. Gokhale behave in a manner which does not behave a person of his stature. You make others also dishonest in this process. Nobody would believe the findings of that wonderful sub-Committee.

When a Deputy Minister of the Central Government was allegedly involved in the previous regime in an unsavoury deal, then the matter was referred to the Attorney General. I may not have faith in the present Attorney General. I do not know Mr. Niren De so much. However, the Attorney General is not a member of the Cabinet and the then incumbant went into the conduct of that Deputy Minister.

But this is what the present Prime Minister has been doing—she has been referring the charges of corruption to her cabinet colleagues.

Then there is this licence scandal. We have gone through the 1,200 or 1,400 pages and we owe it to the House to take it up here. We could not get that opportunity during this Session, but we are going to do it, we will take it up in the next, because

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the House had given us the assignment and we will have to share with the country and the House what we have been able to find during the course of our study of these 1200 or 1400 pages.

What have they revealed? They have revealed that the officers had said they had "consistently" and "correctly"-these are the words used by them-taken the position that would not be right to reopen those cases. And yet the Prime Minister has not thought it fit to appoint a Parliamentary Committee.

I had made a charge—and here I am obliged to you also Mr. Speaker as you had taken some interest in the matter and it is through your good offices that I have been able to atleast some information,-on floor of the House twice about the Saudi Arabian deal as to why and how the prices offered in this deal were higher than in the Iraq case. My charge remains unanswered. But now I want to tell the House that my suspicions are confirmed by the communication that I have received. It has been said that it is now going to be remitted to the care of the Vigilance Commission m some way. The House will later know more about this. What is involved here is political corruption, I suspect.

Today I have got some information in answer to a question which I had tabled about the fertiliser deal with some countries and I want to warn those people who have been associated with this that I have got more information about this.

What do they say?

"Since these are commercial contracts between the MMTC and the exporting enterprises in those countries, their details are not made public."

But they are known to me and I will tell you after sometime where the money had been deposited.

Finally, no Government, it is clear, had functioned at such a high level of incompetence or at such a level of superlative stupidity in economic matters. In no other field too can this Government claim that it had solved any problems. Therefore, it is our clear, firm and categorical view that if we want this country to prosper. this Government must go. So it is not in a light-hearted spirit that we have brought up these charges.

22.00 hrs.

SHRIMATI INDIRA GANDHI; You (Shri Shyamnandan Mishra) said just five minutes back, "you did not want to oust me."

SHRI SHYAMNANDAN MISHRA: We are not gunning for you personally, madam. What I would like to say is that it will create difficulties for us if you make it a personal issue. There is nothing personal. Everything relates to the policies. We want the vacation of your ruinous policies, and therefore, your ouster also.

कृषि और सिकाई मंत्री (भी जगजीवन राम): जनाब स्पीकर साहब, मैं सब से पहले माननीय ज्योतिर्मय बस को बघाई देना चाहता है। विपक्षी दलों का नेतृत्व आप को मिल गया इसके लिए अ,पकी बधाई है। और बधाई है विपन्नी दल को कि बहुत खोज के बाद उनको ज्यातिमय वसु जैसा नेता मिला । बाहर मे प्रयत्न किया जा रहा था विपक्षी दलों का एक सच या महा-संघ बनाने का । वह मफल होगा कि नहीं बह तो माननीय बाजपेयी जी बता सकते है. लेकिन धनौपचारिक तरीके से उस संब का निर्माण गांज कर दिया गया, उसके लिए विपक्षी दलों की बंधाई है।

[धी वयवीयव राम]

हो। एम । कें। क एक मानगीय संदह्य वे कहा कि लोकतंत्र में प्रविश्वास का प्रस्ताव लाला विवकी दल का एक प्रविकार हैं में उनके प्रविकार में काई खलल नहीं डालना चाहता लेकिन यह जरूर पूछना चाहता हूं कि इस प्रविकार के उपयोग करने की आवश्यकता क्या थी ? प्रभी को बजट सेशन चल रहा था, वजट पर बहुस हुई। सारे वजट घर साधारण बहुस, मौर मंत्रालयो पर विशेय बहुस।

श्री ज्योंतिनंय बसुः कुछ मंत्रालयों पर बहस हुई। बाकी सब गिलीटिन हो नया।

भी ज़मकीवन राम: ऐसा मालुम होता है कि आपके गणित में 6 घंटे का महत्व 6 हफ्ते के महत्व से श्रधिन है। अब इस गणित के लिए मैं क्या कर सकता हूं। को कजट पर यह सारी वातें हो सकती थीं, और नहीं की गई, यह भी कोई नहीं कह सकता । संतिम दिन इसलिए लाया गया है कि जैस, सभी अंतिम बक्ता माननीय श्याम बान् के भाषण से सिद्ध हुआ कि इस को कोई विशेष महत्व की बात नहीं समझ। गया। जिस तरह से श्याम बाबू बौल रहे में उसको सुनन से प्रस्थता भी होता है, मनोरंजन भी होता है। भीर जब भ्याम बाद को लगता है कि लागों का मनोरंजन ही रहा हैं तो श्याम बाबू का उल्लाह भी बढ़ता है 1

भी स्थामनस्वन निमाः ग्रीर प्राप का क्या होता है ? ग्राप ो हर लक्खा पर चूम-चूम कर देखते हैं कि क्या हमारे बारे में लोग सोच रहे हैं।

श्री सनासीयन राम : मैं तो यही सूछ रहा हूं कि श्याम बाबू क्या में सत्य मही कह रहा हूं ? भी हवाम मन्दन विका: शुपने कारे में देखिये त

नी जगबीयन राम : बात सही है पुनिया का बेहरा देखने को मिलता है ।

भी स्थाम नन्दन निमाः सपना नहीं विकाद देता ।

श्री कगवीवन राज : जी हां । वह सब पर लागू होता है । यग्रम बाबू ने पूछा बाप यहां मैसे हैं ? क्या यह स,बारण व त प्राप नहीं समझ सके ? हम यहां इनलिये हैं कि भारत की जनता च हती है ।

एक माननीय सबस्य : हम लोग क्यों महां ?

भी अगलीवन राम : आप की जनता जहां चाहती है वही पर हैं। अप को कुछ श्र.न्ति इसी में हो जाती है, कभी आप सोचने लगते हैं कि वहां भी आप पहुंच सकते हैं बढ़ां भारत की जनता आप को नही पहुंचाना चाहती है, और इसी में आन्ति आ जाती है।

श्री फूल अन्य वर्मा (उज्जैन) : झाप पट्टा लिखा कर लाये हैं ?

श्री जग जीवन काम : उस पट्टा क्रीर जम दारी का निर्णय में नही करता, बल्कि भास्त की जबतम करती है ।

वो में यहीं कह रहा था कि भारत की अनता की तकलीकों का बयान किया। वह तो हमें भी मालून है, उसे दूर करने को हम प्रयत्न करते हैं। लेकिन उन तकलीकों के बावजूद थी—इस बात को आप क्यों भूल जाते हैं— धारत की जनता कांग्रेस के पक्ष में ही राय देवी हैं। समय ने कहा कि केडि विलिटी स्थम हो गई।

No-Contidence
भी स्थानकावन जिल्ला: उन्होंने खुब कहा में मर बाउंगी तो सोग कहेंगे कि खुब-कुसी कर सी 1

Motion of

की बगबीवन रास : क्षाप स्वयं को जनता के साथ धाइडेंटिफाई कर देते हैं वहीं पर धान्ति घा जाती है । ग्राप कहते हैं कि केडिबिटी खत्म हो गई । तो इतना होने पर भी भारत की जनता का विश्वास इसी दल पर हैं जिस का प्रतिनिधित्व करने का सीभाग्य हमें प्राप्त है।

भी ज्योतिमंथ बसु: बैलट बक्त बदल दीजिये, गुडा लाइये, बारपेटा मे जैसा किया ।

श्री खगजीवन राम: भीर जहां तक माननीय ज्योतिमेंय बसु के भाषण का प्रका है वह शो हर दफा जब कभी भविक्वास का प्रस्ताव रखने का उन को भवसर मिस जाता है उन बातों को दोहराते है।

श्री श्योतिसंय बसु: रास्ते में जो मैन होल होता है प्रगर उस का बैट पाइप नहीं होता तो बदबू होती है । तो यह नो-काल्फीडेस मोझन आप के गंदे मैनहोल्स पर बैट पाइप्स की तरह होते हैं।

श्री अपनीयन राज : मुझे वास्य पूरा
नहीं करने दिया और आप को चुम गया ।
आप उन बातों को दोहराते रहते है, वे बातें
आप को प्रिय लग रही हैं । यह ठीक है कि
किसी को प्रकाश प्रिय होता है, और किसी को
मंत्रकार प्रिय होता है । वह तो अपने
बाहने की बात है । इसलिये मैं उन बातों
में नहीं जाना चाहता ।

माननीय वाजपेयी जी का भाषण भाकपैक होता है, भारावाहिक भीर लच्छेवार। लेकिन उसमें भसर कितना है यह वह भी जानते हैं भीर सुनने वाले भी जानते हैं। लेकिन भाज माननीय ज्योतिमय बसुका साया भाजपेयी जी पर भी पढ़ गया । मैं समझता का कि बाजपेयी जी कुछ उसर उठ करने बोलगे, नेकिन उन्होंने भी कुछ उस उपह की बात कहीं जिब के बादी माननीय बसु बन नये हैं। इस को मैं बाजपेसी जी से किये दुर्माय्य की बात मानता हूं, भीर सबन के किये भी। क्योंकि बाजपेयी जी के भाषण को मैं जिस कोटि का समझता था, भाज बह उस पर नहीं उतरे हैं।

जनता ज्यादा परेशान है और इस सरकार के द्वारा उन परेसानियों को दूर करने का यत्न किया गया है, इस को कोई भी समझ दा भावमी स्वीकार करेगा।

क्षेः एस०एम० वनर्जीः जनता सौरही है ग्राप भावण देरहे है।

श्री जगजीवन राय: कोई कह रहा या कि मैं जवाब नहीं दे रहा हूं। जवाब नहीं दे रहा हूं तब तो इतना लग रहा है झाप को। जिस वक्त जवाब देने लगूंगा, उस वक्त कितना नगेगा, इस का अन्दाजा किया है झाप ने ?

श्री क्याम नन्दन विश्व : चले जाएंगें तब ।

भी जगकीवन राख: सभी मत जाइए। सभी जाने के दिन नहीं आए हैं स्थाम बाबू: (क्यबंधान)..... आप लोगों ने 'जाने' का जो अर्थ लगाया, बहु मेरे सामने नहीं था। आप 'चले जाने' के माइने यहां तक रखें कि 'सदन से चले जाएंगे'। मैंने भी यहीं कहा कि सभी आप के सदन से बाहर जाने का वक्त नहीं आया। आप का भी बड़ा कन्द्रीन्यूधन हैं लेकिन इस बात को आप क्यों भूल जाते हैं कि इस सरकार की कुछ उपलब्धियों हैं, जिन उपलब्धियों के कारण किसी भी सरकार को गीरव ही संसता है।

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विपक्षी दस का एक कार्य होता है, एक रोल होता है और डेमोकेसी में उस का रोल सरकार की भालोचना करना होता है लेकिन मालोचना इसलिए करें जिससे कुछ सूचनात्मक तत्व निकल सकें । मालोचना इसलिए न की जाए कि सूजन का हनन हो । इस को तो धाप भी स्वीकार करेंगे और राष्ट्रीय तत्वों में विश्वास रखने वाले वाहे वे सत्तास्कृ दल के लोग हों या विपक्षी हों, सब का लध्य तो एक ही होता है और वह है देश की गरिमा को बढ़ाना, देश को समुद्धणाली करना और उस के लिए गणतालिक प्रणाली से—जिन को उस में विश्वास है—उस तरीके से देश को ले जाना, जिस में हम उस को समुद्धणाली बना सकें।

आप ने बारबार दोहराया कि प्रजातंत्र को हम कमजोर कर रहे हैं। लेकिन श्याम बाबू, क्या आप भूल गये? जिस उदाहरण को आप ने रखा क्या वह ठीक था? आप को भी सीमान्य प्राप्त था उस कांग्रेस में रहने का, जिस कांग्रेस में आप ने देखा था कि प्रजातत्र की प्रणाली कितनी सगक्त थी और आज भी है।

श्री क्यामनस्दन मिश्रः प्राज नही है।

श्री जनजीवन राम: ग्राज भी है, एक उदाहरण ग्राप ने दिया मेरे मित्र श्री मोहन ग्रारिया को ले कर के।

श्री क्यासनन्दन सिश्चः श्राप उन की भूनौती को कबूल ही नहीं कर रहे हैं?

श्री अपजीवन राम चुनौती को कबूल करने का सत्राल ही नहीं है । हमारी श्रान्तरिक प्रजातांत्रिक प्रणाली की सशकतता का यह प्रमाण है । भी स्थाननन्त्रन निश्व : प्रभाग सही है कि उस के डाइलीग के लिए एडवोकेट किया और निकाल दिया गया मिनिस्ट्री से ।

भी अपनीवन राज : प्राप वो चुनौती की बात कर रहे वे तो भाग समझ रहे ये कि उन के अर्थात श्री मोहनधारिया के खिलाफ कुछ और कदम उठाये जायगे ? इसीलए में श्राप को बता रहा हूं कि कांग्रेस की आन्तरिक प्रजातिकिक प्रणाली ने इस देश की और भी राजनीतिक संस्थाओं और राजनीति के बाहर की संस्थाओं को भी प्रजातांत्रिक प्रणाली मानने के लिए उत्साहति किया है ।

भी स्थाननन्दन मिश्रः ठीक ठीक बताइए कि झाप से हरेक बात के बारे में राय ली जाती है? ईमानदारी से दिल की बात बताइए।

श्री जगजीवनराम : ईमानदारी से क्या मैं उस चीज को बता दू घाप को जिस के बारे में मैंने यह शपथ ग्रहण की है कि मैं बाहर नहीं कहुंगा।

श्री स्थामनस्यनं भिश्वः यही जानना था हम लोगों को कि भाप बताएने नही ।

श्री जगजीवन राम: प्राप को कैबिनेट प्रथा के प्रारम्भिक तत्वों का भी जान न हो तो उस के लिए हम क्या कहे।

श्री स्थामनन्वन मिश्च . जवाब मिल गया पूरे का पूरा ।

श्री जगजीवन राम : श्याम बाबू, आप को सरकार में रहने का गौरव भी प्राप्त हो चुका है, तो आप को तो मालूम होनी चाहिए यह ज्ञात । इसलिए यह प्रश्न तो आप को करना ही नहीं चाहिए । मैं आज भी कह सकता हूं कि कांग्रेस जितना गणतां- विक प्रणाली को साज भी निका रही है, मायद ही कोई दूसरा राजनीतिक दल उतनी हद तक उस को निका रहा हो।

वाजपेयी जी ने एक प्रश्न किया गुजरात के चुनावों के बारे में भीर स्थाम बाबू ने भी कहा । भव तो चुनाव भाएगा भीर भाप लोग वहां जाऐंगे । तब भाप को मालूम होगा कि जून में चुनाब कराने का भर्ष क्या होता है जब भाप के पैर का पसीना भाप के मस्तक पर पहुंचेगा, तब भाप मोरारजी भाई को भारांबिद जरूर देंगे ।

भी ज्याम नन्दन मिन्न: हम तो उन्हीं परेणानियों में रहते हैं।

भी जगजीवन राम: हम ने क्यों वहां जून में जुनाव कराना कबूल कर लिया ? इसलिए कि हम स्वतन्त्रता के एक प्रमुख योधा की जान को खत्म नहीं होने देना चाहते थे। लेकिन मैं एक दूसरी बात कहंगा।

श्री श्यास नन्दन मिश्रा: किस को रोका या, स्राप जनवरी में कराते, तो मुख्याते नहीं।

श्री जगजीवन राम: जनवरी में कराते, नो झाप को मालूम होना चाहिए कि गुजरात की स्थिति क्या है। ...(व्यवधान)... लेकिन वाजपेयी जी को घबड़ाहट है श्री गायकवाड़ के हमारे साथ झा जाने से। वाजपेयी जी, यह तथ्य झाप को ग्रव प्रारंख हुआ क्या? श्री गायकवाड तो पहले ही कांग्रेस में झा चुके थे।

भी स्थासनंदन मिथा: ग्राप हमारे ही टिकट पर चुन कर ग्रीर ले लिया ग्राप ने ।

श्री क्षमजीवन राम: लेकिन वाजपेयी जी के साथ तो धाप का गठबन्धन ऐसा हुआ शा कि वे धाप के ऊपर तो लांछन लगा नहीं सकते थे, वे लांछन हमारे ऊपर लगाने लगे इस में लगता है कि वाजपेयी जी इस झाधुनिक इतिहास को भूल गये थे कि श्री गायकवाड़ बहु : पहले कांग्रेस में झा चुके थे झीर स्मरण दिला वूं कि स्थाम बाबू जब शामिल थे, तभी वे गुजरात के कांग्रेस मंत्रिमंडल में मंत्री भी बन चुके थे।

श्री क्यासनस्थन सिश्च: उसके लिए हम थोड़े ही कह रहे हैं। हम कह रहे हैं कि हमारे ही टिकट पर चुन कर धाए, तो फिर ऐसी धनैतिकता क्यों विखलाई ?

भी अगजीवन रास : ध्रव वह स्थान उन को पसन्द नहीं पड़ा, तो क्या करते । स्थाम बाबू को ऐसा बना, कर रखना चाहिए था कि उन की सीवत उन को पसन्द रहती और वे छोड़ कर न धाते।

इसलिए वाजपेयी जी, आप को तो अनुभव हो चुका है 1971 और 1972 का। साझे की चीज कोई सफल नहीं हुआ करती और हिन्दुस्तान की जनता इस बात को जानती है । 1971 से आप लोगों ने गठबन्धन किया था और उस गठबन्धन का क्या नतीजा निहला था, वह आप को मालूम है। अब इस मझासंघ का क्या नतीजा होगा, इस का अन्दाजा आप को लग गया । इसलिए श्री गायकवाइ के नाम पर खेलना चाहते हैं। वहां गुजरात की जनता समझती है और मुझ को इस में संदेह नहीं है कि जिस तरह से भारत की जनता जानती है कि किस पर विण्वास करने से देश आगे बढ़ सकता है, गुजरात की जनता का नी निर्णय वहीं होगा।

सभी डी० एम० के० के एक सदस्य महोदय कह रहे थे कि कांग्रेस ने लोकतंत्र को कमजोर किया। स्रगर वही सब कुछ कांग्रेस को करना रहता, तो उन को स्वयं स्रपने हृदय से पूछना चाहिए कि क्या महास में [को जगजोबन राम] डी० एम० कें० सत्ता में द्या सकती थी।

यह सही है कि मदास में झनावृष्टि हो जाने की वजह से भाज परेजानी है। लेकिन जहां तक हम से बन पढा है मदास की इस मामले में सहायता की गई है। उन्होंने कहा है कि इस तरह के मामलों में जो दूसरे सूखी को धन दिया गया है उससे कम तमिल-नाडू को दिया गया है। उनको मालूम है कि पिछली फाइनस कमिशन ने जो प्रणाली स्वापित का दी बी उस प्रणाली के हिसाब से काम किया जा रहा है। लेकिन उसके बावजूद जहा यह समझा गया कि भीर भ्रधिक धन की धावस्थकता है उसका प्रवन्ध किया गबा। यह उस राज्य के प्लान में उसे प्रग्रिम कर्जदेकर किया गया। राहत के काम को धक्का न पहुंचे इसका बराबर यत्न किया गया है।

जहां तक अन्य उपलब्ध करने का प्रक्रन है, यह मद्रास की सरकार ने कबूल किया है कि केन्द्र सरकार की तरफ से तेजी के साथ उनकी मदद की नई है। चावल तो हम उतना नहीं दे सकते हैं जितनी आवश्यकता है लेकिन कुछ चावल भी दिया है। रह गया यह प्रश्न कि और प्रान्तों में वह खरीद कर सके। पिछले साल जो छूट वी गई थी नई खाध नीति में उसकी मालोचना इसी सदन में की गई थी। इस वास्ते उसको हम ने इस साल बन्द कर कर दिया है और हम प्रयत्न करेगे कि तमिलन नाडू को भी जितने अन्य की प्रावस्थकता है उतना हम—चावल भले ही न दे सके—गेडूं और कुछ चावल दे कर उनकी आवश्यकता-कों सी पूर्ति अवस्थ की जाएगी।

कारते कें हमने यूनियम बनाने का जब निर्णय किया उस वक्त हमारे संविधान के निर्माताओं को भी यह क्ता वा कि केन्द्र में भीर राज्यों में हो सकता है कि अलग-अलग राजनीतिक वर्तों के लोग शासन में—सत्ता में— आएं और ऐसा होने पर भी जनके अन्वर समन्वय की शाबना विद्यमान रहनी चाहिए और उनके सम्बन्ध महुर रहने चाहिए। इस बीज को हमने व्यावहारिक कर में अच्छी तरह से निमाया है और मद्रास में चूकि ही एम के की सरकार है इस वास्ते उनको मदद पहुंचाने के इरादे में िसी प्रकार की कावट न पैदा हुई है और न होगी और इसका प्रत्यक्ष प्रमाण तिमलनादू सरकार को मिल चुका है।

मैं फिर कहूंगा प्रजातंत्र में सत्तास्क्ष्र और विपक्षी दल दोनों का लक्ष्य देश को उत्पर उठाना होना चाहिए, देश को संगठित और समृद्धिसाली बनाने का होना चाहिए और उसके लिए दोनों को प्रत्यन भी करने चाहिए । स्थाम बाबू ने कहा है कि हम कुर्सी खाली करें । हम खाली करें लेकिन कोई बैठने वाला नजर भी तो आए...

भी स्थान नम्बन निम्ब : इतनी प्रपने से ग्रापको मुहस्वत क्यों है !

भी जगजोबन राम: भारत की जनता मजबूर करती है कि हम यहां रहें। यह तो है मोकेसी है स्थाम बाबू। जिस दिन भारत की जनता चाहेगी कि झाप यहां आएं तो उस में हम खलल पैदा करने वाले कौन हो सकते हैं। इसलिए यह जो झविश्वास का प्रस्ताव आपने रखा है, मैं समझता हूं कि इसकी झावस्थकता नहीं था और आप भी दिल में यह समझते होने कि इसकी झावस्थकता नहीं थी.....

भी श्यामनन्दन मिंख : हमारे दिल की बात भाग की कैसे मालूम हो गई।

भा अडल विहारा वाजपयोः श्राप अन्तर्यांनी मालूम होते हैं।

जी जगजीवन राम शाप प्रगर उनके दिल की बान जा । सकते है तो कुछ में भी जान सकता हू । मुझे लगता है हि स्थाम वाबू के दिल में जो जा इस अविश्वास के प्रस्ताव के बारे में उमका प्रसर प्रापको ऊपर पह गया है । प्रष्ट हा कि प्रहा इसके वा सम ले लें ।

MR. SPEAKER: Prime Minister will reply at 11 p.m. and after her, Mr Bosu will reply for ten minutes.

SHRI JYOTIRBOY BOSU: No, Sir. I will take more time. I have to reply to the most vicious personal attack of Mr. Stephen.

MR. SPEAKER: In that case, I will call Prime Minister to speak a little earlier.

SHRI SHYAMNANDAN MISHRA: The Prime Minister can intervene at any stage but the question is that we have reached an agreement that we shall go upto 12 midnight. There is a precedent in this matter. We cannot reconcile to the position that the no-confidence motion can be discussed for anything less than 10-12 hours. It will go upto 12 O'clock.

SHRI JYOTIRMOY BOSU: I want more time. Mr Dasmunsi and Mr. Stephen have made false and baseless attack on me. I have to reply each and every word.

MR. SPEAKER: In that case I have to call the Prime Minister early. Mr. Frank Anthony.

SHRI FRANK ANTHONY (Nominated—Anglo-Indians): Mr. Speaker, Sr. I have no doubt that I could produce many reasons for dissatisfaction 749 L. S.—18.

with and even criticism of the Government. I expect that is natural with regard to any Government that is in power for any length of time. Perhaps, the greatest reason for this criticism would be based on run-away inflation. We were all victims of this inflation. If this continued for two or three years, no democracy could survive. But thank God, Government took steps to contain that run-away inflation and the rate has dropped from 32 to 6 per cent. I think, this is a very appreciable and indeed a creditable achievement.

No one can deny that corruption is very widespread-much too widespread for the health of the country and even for the survival of democracy. Somebody has said that corruption is endemic in Indian society. I would prefer not to go along with that but I also believe that no particular party has a monopoly of corruption. In my professional capacity, I continue to have lot of cases of people who are victims of corruption. I am aware that even in State Corporations run by non-Congress Governments, there have been cess-pools of corruption.

Mr. Speaker, Sir, as a practising lawyer I know about the extent of constraints on fundamental rights. I quite frankly admit that I have been rather distressed.

Ard I felt that with the continuance of emergency there has been this blanket suspension of the whole gamut of the most precious of the fundamental freedoms. I want to make an appeal to the Prime Minister. I saw a statement of her the other day that the fundamental rights have not, by end large, been suspended. This is not correct. As soon as an emergency is proclaimed, Art. 19 is automatically suspended. When Art. 19 is suspended, it means that the whole agamut of the most precious of the fundamental freedoms are suspended.

[Shri Frank Anthony]

-freedom of speech, freedom of expression, freedom of association, freedure to work all these, are suspended. They are the heart-beat, the life blood, of democracy. We cannot continue to have a blanket suspension of these basic fundamental freedoms. And that is why I have said it and I agree that in certain sensitive and vulnerable areas, emergency, probabl, has to continue. The Constitution provides for making the emergency applicable to certain areas and I would ask the Government to consider this seriously. Why not apply the emergency to vulnerable sensitive areas? Don't make it a blanket application. And I feel that that would be welcomed by the country.

Having said that, Mr. Speaker, I come to the crux of the problem That is, democracy requires a viable democrainc alternative to the ruling party. That is the minimum postulate of democracy. Unfortunately, there is no prospect of it-a viable democratic siternative to the Congress Party. A good friend and a young friend of mine who belonged to the Independent Group of which I continue to have the privilege to belong, Erasmo De Sequeira, told me a few weeks ago that such a democratic viable alternative was likely to emerge. I told him that I have been much longer in this game than you and you can take it from me that no viable democratic alternative is going to emerge either in this House or in the country because, I have seen for over thirty years unfortunately for the country, how the Opposition Groups continue to function in this country. No one is prepared to shed his identity-not only as a party, not only as a group but even as a political shaving. That has been the bane of Indian politicsultra-individualism. Sir, I do not want to say anything about my friend, Shri Jayaprakash Narayan. I bave the greatest respect for him. I have had occasion to work with him very closely. I was on his Indo-Pakistan Conciliation Committee. I have never questioned his motives. But, at the same time, I question with great respect his political judgment. I resigned from the Indo-Pakistan Conciliation Committee because I felt that no amount of appearement of Pakistan would bring about rapprochement with Pakistan. This was in 1964 and my opinion about Shri Jayaprakash Narayan was that Pakistan would sooner than later go to war but he disagreed with me. I resigned; within a few months, we were at war with Pakistan. Pakistan went to war. The movement of J.P. has highlighted the irredeemable fragmentation of Indian politics. I would have been the first to welcome J.P.'s coming out and saying 'yes, I am now entering the political lists' because, this is what I shall do and now I am going to lead a viable democratic alternative But, he has not done that. He still stands on the sidelines and tells this country I do not want to stand for election; I do not want to do this; I do not want to do that'. Where do you get your viable democratic alternative? As I see it, democracy postulates parties. This talk of partyless democracy, janta candidates, is not only a confession of failure but it is a confession of the utterest political ineptitude also

Democracy postulates parties Parties postulate allegiance to political parties with specific political ideologles and discipline by the political parties How are you going to have loose amarphous arrangement? I do not understand this. All this talk of this partyless democracy is really absurd. How do you accept groups that are not only ideologically irreconcilable but ideologically also utter'y hostile to come together and work together? You might get a temperary opportunistic alliance but that is not going to last. It is an invitation to instability. I would subscribe to this more than anything else. What this country needs above everything else is political stability and political stability postulates at any rate at the Centre a reasonably cohesive political party with a reasonably coherant political ideology. What has happened is this. This country has been able to falsify the prophets of doom, of disintegration. That is only because we have had at least one fairly cohesive political party. I am not a Congressman. I am never going to be a Congressman. I have made some of the strongest criticisms of the Congress Party in this House and I continue to do this. But I realise this. Fortunately for the country, and I say this to the Congressmen with your factionalism if you destroy the ruling party you will destroy the country. Whatever your weaknesses are-there are many-because you had a fairly cohesive stable party with fairly coherent political ideology, you have stood between the country and political instability and political chaos. (Interruptions).

When I stood here alone and opposed the formation of Andhra Pradesh I did it because I have always subscribed to the basic postulate that in a sub-continental country like this, the basic imperative is a strong Centre and today that is the most basic of all the imperatives that face our country. The day you have a weak Centre that day Indian history will repeat itself This may not appeal to some of the hon. Members but Indian history has been nothing but a history of tribalisms and a history of dis-integration and that is what we must avoid. We can only avoid it by having a strong Centre.

Now, I want to say a word about minorities because I have the privilege of speaking for a minority—although a small minority. When we are asked—somebody has asked me—
how do we vote for a 'Janata' candidats. I say: I do not know because the first thing I want to know from a Janata candidate is; What is your political complexion. What are you? I

am not talking about your umbrells. Do you belong to a Hindu revivalist party? If you belong to a Hindu revivalist party we dare not vote for you. Do you belong to a Godless ir-religious party? If you do then we cannot vote for you. So, it goes on. So, merely putting this label or a patchwork of a series of political complexions is not going to attract any votes. I do not understand. In a democracy people first want to know what party do you belong to. Do you belong to the CPI(M) or Jan Sangh and that is why in their private moments you see the reservation. Mr. Morarii Desai obviously has his reservations. He does not want to be too closely associated with the Janata party democracy. So, he has projected the Congo. I do not know much about Shri Charan Singh. I have learned a lot about him. He also has complained that the BLD has lost a great deal of ground because it substantially preoccupied itself with this Janata party ideology. So, I say this that I do not understand it at all. I would have understood and appreciated if J.P. had come out and given a lead to democratic alternative. This talk of a janata alternative is a confession of inaptitude. You may hope under this rickety umbrella all things to all voters but ultimately you may wind up with being nothing to anybody.

की जनेवबर मिश्र (इलाहाबाव) : अध्यक्ष महोदय, सब से पहले तो मुझे खशी है कि माननीय श्री फंक एन्थनी का भाषण सुनने को मिला, क्योंकि यह बहस रात के समय हो रही है। प्रगर इस समय भी सर्वोच्च न्यायालय खुला हो ग, तो बकील साहब हम लोगों को इसनी जानकारी देने के लिए यहां न धाते, धौर यह पुत्रर हाउस उन की बातों से बंजित रक्ष जाता।

में भी जगजीवन राम की बातों को बहुत ज्यान से सुन रहा था। मैं यह समझन की कीशिश कर रहा था कि वह संस्कार को कहां बचा रहे हैं। यह सही है कि उन्होंने हम लोगों को बहुत हंसाया है, भौर उस के लिए मैं उन का मुक्तिया मवा करता हूं। लेकिन राजनीति केवल मसखरेपन की चीज नहीं होती है। भगर राजनीति केवल हंसी मजाक का विषय बन कर रह गया, भौर वह मी श्री जगजीवन राम की शखसियत के भादमी के दारा, जिन का मैं बहुत ज्यादा सम्मा करता हूं, तो मेरे जैसे छोटे लोगों के मन में बहुत चोट लगगी।

मैं मुरू से ही बहुत ताज्जुब में था कि
अब श्री ज्योतिर्मय बसु ने यह प्रस्ताव रखा,
तो सत्त. रूड दल के लोगों में एक हलचल मच
गई। मैं ने देखा कि श्री रघरामैया भरत
नाट्यम की मुद्रा में भ्राप से भी उलझने की
कोशिश र रहे थे, भीर प्रधान मंत्री वहीं
बठ कर उन को इन्स्टीगेट कर रही थी।
मैं समझ नहीं पा रहा था कि जब इतना बढ़ा
बहुमत इन लोगों का है, तो इतनी घनराहट
क्यों हो गई है। लेकिन औस ही यह खविश्वासप्रस्ताव विचारार्थ स्वीकृत हुमा, भीर मैं सैट्रल
हाल में गया, तो मृझे पता चला कि सत्तारूढ़
दल का जो चनाव हुमा है, उस मे कई जयप्रकास ।। रायण समर्थक जीत गए है।
(क्यवंषान)

इन लोगों को चटान चटकती हुई नजर आई। जो लोग झब तक जयप्रकाश नारायण से बातचीत करने के लिए दबाव डाल रहे थे, और जिन के खिलाफ सत्तारुढ दल के लोग उंगली उठा कर कह रहे थे कि देखो, ये क्या काम कर रहे हैं, उन में से कोई इन लोगों का जे रल सेकेटरी हो गया है, कोई और पदाधिकारी हो गया है। मुझे लगा कि जिस चटान पर इस समय इन लोगों को चमड है, वह चटक सी रही है। मै चाहूंगा कि वह जीत झाज कोई नतीजा निकाले।

हम से अक्सर कहा जाता है कि तुम प्रधान मंत्री जी के बारे में ही क्यों वो रा करते हो। मैरे बगल में थी झरद यावन बैठे हैं। एक बिन बहु इन लोगों पर बुस्से में झाये थे। उन्होंने कहा कि बिजली के खम्बी, हल्ला न मचामों। मैंने बाद में उनसे पूछा कि उन्होंने ऐसा क्यों कहा। उन्होंने कहा कि ये जो बैठे हैं, में सब के सब बिजली के खम्भे हैं, झसली करेन्ट तो नम्बर एक की सीट से ही झाता है।

इस लिए इन लोगों के बारे में के क्या बोलूं, काहे के लिए इन पर झारोप ल ाऊं। झसल मे जहा से करेन्ट मुक्त होता है, हमला तो उसी पर करना चाहिए (श्वावधान)।

श्री जगजीवन राम को थोड़। देर के लिए छोड़ वीजिए। प्रधान मदी जी जब चाहे किसी मिनिस्टर को हटा देती हैं, किसी को होम मिनिस्ट्री से जहाजरानी मे, किसी को जहाजरानी से रेल मंत्रालय मे, चाहे किसी को प्रक मदालय से दूमरे मदालच में भेज देती है। क्या कोई ववेस्वन करने बाला है कि वह ऐसा क्यो कर रही है? ये लोग इतनी निरीह है कि कभी इस को क्वेस्वन नहीं करेंगे। इतना ही नहीं, प्रधान मंत्री किसी भी सुबे के मुख्य मंत्री को जब चाहे हटा सकती है, शीर जिस को चाहे वहां बिठा सकती है।

तो फिर बाक नोगों के बारे मे क्या चर्चा करे? प्रधान मली के हाथ मे प्रपार ताकत बा गई है? जब विरोध पक्ष के लोगों ने लगातार हल्ला मचाया कि वह तानाशाह बनती जा रही है, तब उन्होंने धीर उन के लोगों ने कहना गुरू कर विया कि हम तानाशाह कैसे हो गए, मोरारजी भाई की मांग के सामने हम सुक गये, हम उन की जान को बचाना चाहते थे। मैं इतना ही कहना चाहता हूं कि मोरारजी प्राई के प्राण को बचा कर इन्होंने धपनी सरकार के प्राण को बचा लिया वर्ता इन की सरकार का प्रा

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भी उड़ने बाला था। अगर मोरारजी भाई की जान चल वईहोती, तो इन की सरकार दो दिन के लिए भी टिकने वाली नहीं थी

Motion of No-Confidence

(व्यवचान)

क्या इ ग सरकार को एक क्षण भी रहने का अधिकार है? मैंने पिछले तोन चार दिनों में जो आरोप लगाया है, उस की में इस समय चर्चा नहीं करूंगा, क्योंकि वह मामला प्रिविलेज कमेटी को भेज दिया गया है।

यह श्री मधुलिमये का 22 अप्रैल का सवाल है। उस सवाल मं उन्होंने पूछा है कि क्या अहंग। र मे कोई व्हीकल डिपी है, जहा मोटर के इजिनों बगैंग्ह की टेस्टिंग होती है। इस सवाल के जवाब मे सरकार की झोर से वह दिया गया है।

"Test report of the VRD does not indicate any such enquiries".

मारूति कम्पन का प्राटो-टाइप इंजिन वहां जांच के लिए गया था। क्या इससे भी बड़ा कोई फ्रष्टाचार हो सकता है?

तस्करों के बारे में यह 25 ध्रत्रैन,1975 का सवाल न॰ 7627 है। मैं उस सवाल के (डी) और (ई) हिल्सों को पढ़ कर सुनाना चाहता हु।

"(d) Whether Shri Yashpal Kapur, M.P., also had many interviews with Coolie Mastan;

"(e) Whether the Prime Minister spoke in meeting called in support of the Daman MLA, who is brother-in-law of Sukar Naran Bakhia in the 1972 elections".

माननीय भी प्रणय कुमार मुखर्जी ने इस के जवाब में कहा है: "(e) During pre-election period in 1872, the Prime Minister had visited Daman as part of her schedule for election campaign and had addressed a public meeting at Daman".

तस्करों के रिक्तेदारों के साथ किस के रिक्ते है, मैं यह जानना चाहता हूं (व्यवचान)।

श्री फेक एन्थनी ने माइनारिटीज के बारे में कहा है। इस बारे में 7 म , 1975 को सवाल पूछा गया है। उस के जबाब से इस सरकार की तरफ से श्री झोम मेहता ने साफ साफ कहा है कि हमारे पान इस तरह के कोई आकड़े नहीं हैं कि माइनारिटीज के लोगों को नीकरियों में कितनी जगहें दी जाती हैं। ये लो मुसलमानो के अलमवरदार बना करते हैं। आज मुसलमान मारे जा रहे हैं?

हरिजनो के बारे में श्री जगजावन राम से इतना ही हूंगा कि जवाहरलाल नेहरू के जमाने में जब चीन से हमारी पल्टन हारी तो पल्टन के बजीर, श्री मैनन, बर्जास कर दिए गये थे, लेकिन जब बंगलावेश में हमारी, पल्टन जीत गर्, तो पल्टन के मंत्री यद्यपि श्री जगजीवन राम थे, लेकिन "मारत रत्न" का इनाम लिया बाम्हन की बिटिया ने, उन ची इनाम नहीं मिला। यह बात तय है कि जब तक जाति-व्यवस्था दिल्ली की गद्दी पर लगी रहेगी, त इ तक गाजीनुर का हरिजन जलाया जाता रहेगा छंची ज तियो के हारा धमर इस व्यवस्था को तोड़ना है, तो हिम्मत करके माईये, हम लोग झाप का स्वागत करेंगे। (व्यवचान)

सन। रूढ़ दल इस ममय ' न्त्रं का मजाक कर रहा है। हरियाणा में एक विधायक बिना किसी गलती के हमेशा के लिए हाउस से निकास दिया गया। इन के पास बहुमतः है। ये गोसी से भी उड़ा सकते हैं। क्त के बाद हुन्दें कोर्ड ने कहा कि का निधायक के इसाके में डाजी चुनाव न करावे जावें--क्स ने इस्का सा तमांचा मारा है। में चाहता हूं कि सरकार इस के बाद जन-सांक्रिक मुख्यों का सम्बान करना सीखे।

केरल का स्पीकर बहुमत के हावों इतना दव गया है कि वहा के। सारी का सार्य जन-तांतिक मसीनरी फ़ेंस कर गई है। नेकिन उस के बाब भी प्रधान मंत्री जी कहेंगें कि य जनलंज चला रही हूं। ग्राज जब श्री ज्योतिमँय बसु का प्रस्ताव था रहा था, तो श्री रचुरानैया जिस तरह का ड़ामा कर रहे थे, उस से मुझे बर सप रहा था कि कही पालियामेंट ने श्री केरल जैसी घटना न हो जाये।

झन्त में केवल एक मिनट मे सैं धपनी बात कह कर समाप्त कक्ष्मा। मेरे पास जयती शिपिण कम्पनी के डा॰ धमें तेजा की पत्नी की बिट्ठी भी है जिस में लिखा हुझा है कि नेशानल हेराल्ड शखबार के लिए के के शाह और उमाशंकर वीकित ये लीग प्रधान मंत्री की तरफ़ सैं गए थे 20 लाख रुपया मागने के लिए। मैं इस की यहा सुनाना नहीं चाहता हूं। केवल इतना ही कह देना चाहता हूं कि यह मग्नार कपट तिकड़म और राजनैतिक बदचलनी की बुनियादी पर खडी है। इस सदन के माननीय मदस्यो से मैं निवेदन कक्ष्मा कि इस अविश्वास प्रस्ताव को पास कर के इस म'रकार को दफना दें।

भी संकर बयाल सिंह (वपरा) : अध्यक्ष महोदय, में माननीय सदस्य श्री जनेश्वर मिश्र जी का भावण सुन रहा या तो रह रह कर मुझ अपने गाव की एक छोटी सी कहानी याद आ रही थी। एक बार हमारे गाव मे दुर्गादास नाटफ खेला गया और हीरो का पार्ट करने के लिए महादेव सिंह की कहा गया कि दुर्गादास का पाठ करो। जब वह रेममंच पर आए तो मुक्स सेनापित के उनके उत्पर हमला किया। प्रकाश राय की मुक्स सेनापित

का पार्ट कर रहे थें। अब समझार से मार कर जनकी मिराने लगे तो पीछ से इट में के माझ गया कि निर जाइए, तो महादेव जिंदू जी वे कहा कि मैं कभी नहीं जिंदना । कल के बाजार में हल्का ही जाएगा कि हमको क्षर कर गिरा दिया गया । अन्त में हम लोगों को परवा गिराना पड़ा, महादेव जिंदू नहीं गिरे।

कहने का अर्थ हमारा वह है कि कभी कभी ऐसा होता है कि जो बोग हीरो का पार्ट करने जाते है वह जोकर का पार्ट करने जगते है। श्री जनेश्वर मिश्र जो जब भाषण देने के जिए उठे तो उनके कद को देख कर ऐसा लगा कि जैसे वह कोई बड़ा भाषण देंगे। लेकिन उनके भाषण को सुन कर ऐसा लगा कि जैसे कोई जोकर का पार्ट ग्रदा कर रहे हों। इसलिए मैं न ही तो महत्व इनकी देता हूं और न ही इनके भाषण को महत्व देता हूं।

दरभक्तल बात यह है कि इसी कुछ दिनो पहले, शायद एक हफ्ता भी नही हुआ होगा कि 6 विधान सभा के उप-चनावों का रिजल्ट हमारे सामने घावा। उन 6 मे से 5 मे काग्रेस की जीत हुई । जहां से शरद यादव भूल से चून कर ब्रागए थे, जहां से पचास साल से सेठ गोविन्द दास जी चुन कर द्याया करते भे काम्रेस के टिकट पर, जहां से शरद यादव पचास हजार बोट से चनकर आ गये थे वही पर ध्रसेम्बली का जो चुनाव हुआ है उसमे सारे जितने भी उनके लोग थे उनकी जमानल जब्दा हो गई मौर गरद यादव की हिम्मत नहीं हुई कि जबलपुर जाते । इसी तरह से उनकी हिम्मत नही होगी कि जहा कहीं भी चुनाव हों वहां जा सकें। मधी हमारे सामने गुजरात का चुनाव मा रहा है । उसको सामने रख कर मह नाटक रचा गया है प्रविश्वास के प्रस्ताव का भीर इसिल्ए में कहरहा है, भाज के बाद फिर ती इस सदन की, लोक सभा की बैठक तो गुजरात

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के मुनाब के पहले नहीं होगी, इसकिए यह इस्मा एका गया कि वहां तक यह खबर पहुँच जायें । लेकिन में अपने साथियों से बढ़े सदब के साथ यह कहना चाहता हूं कि अभी अभी के उपनुनावों में जो हल हमा मध्य प्रदेश में, महाराष्ट्र में तथा कर्नाटक मे बही हल गुजरात में भी होगा और प्रापक उम्मीदवारों के लिए अपनी जमानत बचाना मुक्किल हो जायगा ।

सदन में इघर दो तीन दिनों से जो कुछ हो रहा है वह हमारे सामने है। घगर मुझे दुख प्रीर तकलीफ किसी बात से है तो दो बातों से है। एक तो सदन के सामने जो कार्यभूची थ्रा रही थी ग्राज तीन दिनों से उस कार्य सूची मे दो बड़े महत्वपूर्ण सवाल श्रांते रहे हैं। एक है ग्रस्वप्रणानिवारण के सम्बन्ध में जिस सम्बन्ध में भन्दे बिलिटी के बारे में बार बार बिरोधी दल के सदस्य कह रहे थे, उस के सम्बन्ध में जब हुआ विन पाम करने जा रहे थे तो उसको इन्हाले रोका (व्यवचान) ...

एक सामनीय सर्वस्य : श्रभी पास करो, हम तैवार हैं ।

भी शंकर वसाल सिंह : श्रीर दूसरा जो इसीस भी महत्वपूर्ण था नह हिन्दी भाषा सम्बन्धी समिति के सकन की बात यी जिस को आज तीन चार दिनों से कार्य सूची पर लाया जा रहा था। जब कभी भी हिन्दी का प्रश्न बाता है तो भी घटल बिहारी जो सब से खांगे सूच कर के हिन्दी का नाम लेते हैं। लेकिंक इन लोगों ने हिन्दी की इस समिति कर गठन नहीं होने दिया । इसके लिए हिन्दुस्तान की जनता आपको समा नहीं सरेगी।

एक माननीय सक्तय : इसके बाद हिन्दी का सवाल लाया जाये और उसको पास कर दिया जाये । हम रात भर बैठने के लिए तैयार है ।

भी शंकर बयाल सिंह े भेरे पास समय बहुत कम है, इसी में मैं केवल दो तीच बातें कहुना चाहता हूं।

जो लोग भाज श्रहिसा की इतनी बातें किया करते हैं उन का अगर आचरण देखा जाये तो हिमा को जिस तरह से ये बढावा दे रहे है वह हमारे सामने हैं। ग्राज भारत का शान्तिमय बातावरण जो लोग प्रशान्त बनारहे है जो लोग उसमे हिंसा का जर्म भर रहे है वहीं लोग यहां बड़ी बड़ी बाते किया करते है। मै आपके सामने उदाहरण वेश करना चाहता हूं। यह शंकर देव जी हमारे सामने उसके उदाहरण है। वधी में विनोबा जी के भाश्रम में, सर्वोदय के भाश्रम में इदिरा गाधी सम्बन्धी यह पुस्तिका जब ये वितरण करने के लिए गए तो उस सर्वोदय के आगन मे जो इन को बेडज्जत किया गया, धक्काम्किती की गई उस से एक हफ्ते तक ये बचारे इस सदम में भी नहीं आए। यह तो इनका ग्राचरण है। मैने इन को उदाहरण स्बरूप धापके सामने रख दिया है।

राजनीत ही सब कुछ नही हुआ करती ।
देश उससे बड़ा होता है । अभी अभी आप सभी जानते हैं कि मार्थभट्ट नाम से हमारा उपग्रह अन्तरिक्ष में चक्कर नग रहा होगा । मार्थभट्ट नाम क्यो पड़ा उसका ? विहार की भूमि पर भावभट्ट नाम का एक महान वैज्ञानिक माज से करीब 1500 साल पहले पैवा हुआ या और उसने यह विज्ञान को देन वी बी, यह अन्वेषण किया था, इसलिए उसके नाम पर मार्थभट्ट इसका वाम रखा गमा । और उसी विहार के स्थामनन्दन बाबू ने वो वहां दिखाया, एक भीर आर्यभट्ट के नाम से हमारा

[की संकर बंदाण सिंह]

मस्तक अंवा हुआ, दूसरी बोर इनके भाषण से हमारा मस्तक नीचा हो गया । श्रव धाप समझ नीजिए कि दुनिया में श्राज भारत का मस्तक छंवा हुआ धार्यभट्ट के नाम से

श्री स्थाम नन्दन मिश्र : मुझे इस बात की खुशी है कि बिहार का मस्तक इन्होंने स्थाने भाषण से साज ऊंचा कर दिया ।

श्री शंकर बयाल सिंह: श्यास बाबू का मैं बहुत आदर करता हूं। मैं तो केवल मिलान कर रहा था आर्यभट्ट से इन के बारे में। मुझे यह आशा है, उम्मीद है इन से कि उसी ऊंचाई को ये प्रात्त करेंगे।

बाबू जगजीवन राम जी ने अपने भाषण में कहा कि ये चले जायें। मैं नहीं कहूंगा। मैं नहीं चाहता कि उसी तरह से ये चले जाये। लेकिन एक आर्येषट्ट दुनिया में हमारा मस्तक ऊंचा कर रहा है और दूसरी और आप बिहार का मस्तक कहां ले जा रहे हैं यह मैं जानना चाहता हूं।

ब्रध्यक्ष महोदय, जो कुछ भी यहां पर कहा गया है सत्य को तिलांजलि देते हए बहुत सारी बातें हमारे विरोधी दल के प्रादिमयो ने कही है। बार बार उन्ही बातों को द्रोहराया जाता रहा है। मैं तो केवल यही कहंगा कि भाज भगर देश को भावश्यकता है किसी बात की तो विश्वास की जरूरत है. धविश्वास की जरूरत नहीं है भौर जो लोग वातावरण में प्रविश्वास फैला रहे है जनता भी उनको उसी तरह से अविश्वास की निगाह से **देखेगी भी**र कांग्रेस पर जनता ने सदा से विश्वास किया है, वह विश्वास हमें प्राप्त होगा । इन शब्दों के साथ जो प्रस्ताव ज्योतिर्मय बसु ने रखा है जिसकी कोई बुनियाद नहीं है उसका मैं विरोध करता हूं भीर उनसे अनुराध करता हं, भगवान एक बार उनको कम से कम सदब्दि वे कि वह इस प्रस्ताव को बापस ले लें।

22.00 hrs.

PROF. MADHU DANDAVATE (Rajapur): Is it your pleasure that all the party representatives should have spoken and only the Socialist Party representative should not speak?

MR. SPEAKER: Your party's time is 3 minutes. You can have your 3 minutes.

PROF. MADHU DANDAVATE: Sir. the present Congress administration is so corrupt that I do not want to waste the time of the House in unearthing a few more skeletons in the individual cupboards. Therefore, I shall straightway proceed to expose the failures of the policies of the Government on various fronts. I feel deeply perturbed and angered by the total collapse of democracy in the country and the total ruin of the economy. Whether it is the question of having a Sovereign Parliament, a free judiciary, a free and fearless press and mass media like TV and radio and last but not the least the assertion of fundamental rights in an unfettered manner-on all these fronts there is total collapse of democracy. When we found sometime back that there was an instance in which some man was supposed to be throwing a hand grenade at the car of the Chief Justice of India and at the other end, in the Allahabad High Court, someone was alleged to be plotting to murder the Prime Minister by carrying a pistol, I was reminded about the situation in Germany where Hitler told the entire country that "there is an effort to burn the Reichstag and this is a threat to democracy" and therefore, he dissolved the Parliament and parliamentary democracy in Germany was destroyed. When we look at the incidents in our country, we are afraid that probably some people are planning to destroy parliamentary democracy in this country. What a tra-

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gedy that we have in this country a sovereign Parliament in which very often the voice of the opposition is sought to be suppressed. It is a tragedy to our democratic institutions that unlike in times of the late Jawaharlal Nehru, the Leader of the House treats the entire Parliament with a feeling of contempt and she does not feel it necessary to remain in the House even when some of the most basic issues are discussed in Parliament. That is the fate of our democratic institutions.

What about a free judiciary? I do not want to spell out the details, but the process began with the supersession of the judges and the appointment of Mr. A. N. Ray as Chief Justice of India I do not want to touch on that question, but we find that after the new policy was adopted by the Congress Party and the Government to bring about supersession of judges, we find that the same chain reaction is continuing in the States. When Chief Justice Mahajan retired as Chief Justice of the Punjab and Haryana High Court, supersession took place. Justice Pandit who was the seniormost and most competent man was superseded because he was in conflict with Chief Minister, Mr. Bansilal. When this supersession took place, the entire legal fraternity of Punjab and Haryana went on one day's strike. That is how free judiciary is being destroyed.

The economy of the country is heing completely ruined as a result of the present economic policies of the Government. We find that there is no adequate production in the country. We find that the per capita income of the people is going down. We find that the rate of growth has not adequately risen. As a result of that we find that there is inflation in the country. This morning, while giving reply to one of the questions the Fin-

ance Minister said if there is inflation in the country, it is the world World phenomenon phenomenon means the phenomenon of the capitalist world. But what do we witness there? If we go through the various figures of rise in prices, we find in almost all these countries rise in prices ousted by the rise in wages. In our country while the Finance Minister admitted this morning that as compared to 1949 the entire value of the rupec has come down to Rs. 253 per cent. We find that when the value of rupee is dwindling commensurately the wages are not rising. No uniform policy of wage structure is being brought out There is contradiction in the policy of the Government. When we discussed public sector, they said the other day that in some of the public sector concerns the profitability is going up. They say that Shipping Corporation of India earned a profit of Rs. 26 crores as compared to Rs. 13 crores earlier. They say profitability is growing. In a number of sectors production has also increased. Inspite of increase in production and profitability, they are not prepared to increase the wages. No uniform wage policy is there. In this connection I would only like to give one instance. In our country we had a remarkable Railway strike which reflected not only the feelings and aspirations and demands of the Railway employees, but the demands of the working class as a whole. What was the attitude of the Government? Which were the forces that welcomes the policy of the Prime Minister? The first paper to congratulate the Prime Minister was The Times. The second one was The Eastern Economist who said that we must congratulate the Prime Minister for taking firm action against the workers. The President of FICCI was the first to congratulate the Prime Minister. These are the forces who congratulated the Prime Minister for pressing the militant and legitimate working class in this country.

[Prof. Madhu Dandavate]

We find that the production in the nationalised institutions is growing. Only the other day members had raised the issue for appointing Government investigating machinery to know who fradulently practised in Bank of Bikaner and Jaipur. But deliberately the Banking Department and other agencies tried to suppress that. One Mr. Ghia who was a responsible officer and who tried to help the investigating Committee charged that he was responsible for exploiting the people and he was suspended and not those who were responsible. When these things are happening, we find that democracy soes suffered and as a resuit of that there is stagnation in the country and as a result of that we have brought this No Confidence Moticn which does not merely want to expose any individual because of cmission and commission but we want to condemn the entire Government and demand that the Government must resign.

MR. SPEAKER: The hon. Prime Minister.

SHRI P. G MAVALANKAR: Sir, I may be given a few minutes

AN HON. MEMBER: Shri Frank Anthony has spoken.

SHRI P. G. MAVALANKAR: I could never think of Shri Frank Anthony as my leader.

श्री सञ्जुलिसये: जो काग्रेस को हर। कर साथा है उसको मौका मिलना चाहिये।

सम्बन्ध महोदय : शुरू में ही कहा था धाप दूसरो का टाइय दुगुना, तियुना ले रहे है, स्रीर फिर बाद में सिफारिश करते है कि उनको टाइम बीजिये। साथ दो, तीन मिनट में ही कहिये जो कहना है ।

SHRI P. G. MAVALANKAR: Mr. Speaker, the significance of this No Confidence Motion is very clear and obvious.

न्धी कथु किनचे : कोगोनेटड कादमी 10 मिनट से से भीर इतको मौका महीं चिले।

वी क्योतिकंश वसु . नाननीय क्रीका एन्यनी का नाम मही बा, कहा से का क्या पता ही नहीं ।

SHRI P. G. MAVALANKAR: Mr. Speaker, the significance of this No-Confidence Motion, which has been moved by my hon. friend, Shri Jyotirmoy Bosu, is obvious and very clear. The reality inside the House today of this vast majority which is there very eager to throw this motion out, that reality in the House is no longer in tune with the reality outside the country. The Prime Minister is smiling. The Prime Minister is in her office for well over 9 years. From 1966 to 1971 were the years of struggle But during the period 1971-75, I want to ask her pointedly, what has she done except consolidating her power and glory instead of doing well to the people of this country. For the last four years, with this tremendous power at her disposal, I want to ask, what specific, concrete achievements are there to the credit of this Government in respect of bringing welfare to the downtrodden millions of this country? Let the Prime Minister and her associates and the vast majority here remember that although they have a majority in this House today. the areas of frustration are increasingly threatening this country and the areas of darkness is widening

Our revered leader, Babu Jagjivan Ram talked about the Gujarat elections. I come from Gujarat and I am saying with a certain amount of confidence: let us wait and see what happens; the time is not far off, hardly a month from now. I know your confidence is the confidence based on the use of black money and governmental power. If you do not have black money in your hands, if you

really have free and fair elections. I mesure you that your party will not be even the largest minority party. Only last year they had 140 MLAs out of 162. Now they are asking whether they will get 90. So, from 140 they have come down to 90. They are not stre of a workable majority. That shows that their credibility has gone down terribly. Because of corruption and bifbery, inefficiency and neopotism and the deteriorating law and order mituation, youth in revolt and the poor in anger, the country is at a critical juncture.

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Generation and conversion of black money is one of the greatest achievements of this Government and that black money is corroding our very social and moral fibre. About this money power in elections many examples can be given, but I have no time to go into details, but the only point which the Congress Party has got is to somehow or anyhow win the elections, no matter what happens. They are themselves responsible for pringing democracy to a downfall.

This Government under the Prime Minister's leadership thought of inviting the leaders of the opposition and the Independents for a dialogue on the question of electoral reforms. On the very first day I asked the Prime Minister pointedly if she was serious, if she was earnest about bringing about real reforms. Of course, she replied yes, but what happened at the three meetings? Even for limited accommodation for the Guincat elections. Government were not prepared to give some of the basic assurances that there would be no official tours by Ministers, mstuding the Prime Minister, no use of Government machinery, no large use of black money etc. If these things are some in Guiarat, I am quite sure the ruling party cannot win. (Interruptions).

There were 16 Congress (O) MLAs in the Gujarat Assembly and the Congress Party, before the lists were out, have already taken over one man from the Congress (O), the man from Kaparganj. How? By sheer bribery. And this party is taking of an Anti-Defection Bill.

Motion of

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Therefore, I say that Gujart gives you an oportunity and a chellenge for preserving democracy. It is not given to the ruling party to remain in power for ever. Do you think you must always be in power, that every time you must win? It cannot happen like that. If you think so, then I have a very poor opinion of your idea of democracy is democracy is to survive, you must see to it that an alternative that can come up is not suppressed by black money and unscrupulous means.

THE PRIME MINISTER. MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF SPACE MINISTER OF PLANNING SCIENCE MINISTER OF TECHNOLOGY (SHRIMATI INDIRA GANDHI); Mr. Speaker, if I may start with the last speaker's remarks, it was rather astonishing and amazing-I do not know what word to use-to hear the words corruption and our taking people away from one party to another used in connection with Guiarat Perhaps the hon'ble member remembers that when the movement started in Gujarat, it started because one particular individual-I am not blaming him, nor am I judging bimbera, I am what was said ... only saying (Interruptions),

SHRI P. G. MAVALANKAR: You threw him out. He was the Minister

SHRIMATI INDIRA GANDHI: There was one individual who was blamed by the entire Opposition. He was blamed by the press, and various allegations were made against him. Now, we were prepared to look into

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these allegations provided we had full information. Various individuals came to $m_{\rm e}$ and said that they would give the information so that we could exquire into them. We asked this person to resign from Chief Ministership because of the allegations,

SHRI SHYAMNANDAN MISHRA. So, he was a lily-white!

SHRIMATI INDIRA GANDHI: I do not know, I am not judging him, I said, but when he resigned and formed another party, he seemed to sudden. ly become blameless and all people were making arangements with him and his party (Interruptoins). I am not giving him a certificate. (Interruptions), Because hon, Members are in the habit of miscuoting. They imagine that I do the same, I always give what I consider an honest assessment, (Interruptions). I should like to say that I had given an earlier assessment of the internal situation. I have heard similar remarks passed in this House before the previous elections also. I gave my assessment then, and I would like to know whose assessment came true? I have given my assessment about the international situation. I have been ridiculed and abused; I have been criticised. But I should like to know whose assessment has come true ultimately? Whatever we have said about any part of the world....

(Interruptions),

SHRIMATI INDIRA GANDHI. Whether it was West Asia, or whether it was Vietnam or...(Interruptions).

That is the reason why, no matter what hon. Members opposite may say, India's voice is heard with respect in every part of the globe, in every international gathering. Your saying that it is not true, does not change the truth. (Interruptions)

I am prepared to bear and I have borne all types of abuses, faise allegations and the sort of Janguage that one sometimes hears in this Heuse. Whenever we try to reply, even in a very small way the entire Opposition gets so upset that they cannot bear it; tasey could not bear even the mild speech of my colleague Shri Jagivan Ram.

(Interruptions)

SHRIMATI INDIRA GANDHI: I do not claim brilliance; I do claim sincerity. I do speak from the heart; I do say what I really think.

(Interruptions).

SHRIMATI INDIRA GANDHI:

I did not make a noise when any
Member from the opposite side speaking. I did interrupt a few times,
because Shyammandan Babu said, ae
was enjoying it (Interruptions) and
felt happy! This was the only reason
why I interrupted him a couple of
times. I did not interrupt
anybody
else.

These years have been exceedingly difficult not only for our country, but for the whole world, for every country It is not true to say that it is only the capitalist world which is free from these dificulties. We have had leaders from other countries as well. It is not as if they did not talk of these matters. All of them said that the inflation had hit their economies. That is why none of their newspapers nons of those countries, has exploited this crisis to malign the capitalist countries as one might have expected them to do. They appreciated the fact that any kind of instability in Europe, any kind of upsetting of the European economy was bound to affect their economies and their countries.

Today, the world is not divided and isolated into separate islands. It is one world. Some people may say that there is a second world, a third world or a fourth world. It is one world. Each, country has its own policies, difficulties, problems and view points, yet it is one world, and every country is affected by what happens in other countries. It is not true to say that our problems are the same as

those of other countries. It is perfectly true as hon. Members have said that when there was inflation in Eurposan countries, they were able to help the unemployed, they were able to give higher wages. But this does not mean that the basic situation is different or that the causes are entirely within our control. I am not saying that we are faultless. Nobody has said that. Nobody has claimed that there would be a miraculous change either in the poverty of India or the economic standards of India or in the lessening of disparities. These are the objectives towards which we are working. We are struggling. We do fall in the struggle, but we also get up again and again and keep going ahead.

Time and again, we have had aggresssion. There are few countries in the world which have faced so many difficult problems and challenges After Independence and more specially in the last few years, India has faced many problems and challenges. Some were due to our own mistakes; some because we did not foresee the difficulties and we could not make a Certainly, correct assessment. we are not faultless: We are human. But many difficulties arose because events which were beyond our control The hon. Member very grandly asked: What has been achieved in these last few years? Has he forgot. ten what has been achieved? Have the House forgotten it? Has the world forgotten it? Was it a small thing for us to face the Bangladesh crisis as we did? Was it a small thing to face tremenndous droughts as we did? (Interruptions) Certainly, we shall capitalise on any good achievement.

Let us not compare our country with countries which started at higher levels of development. Let us compare ourselves, as Shri Priya Ranjan Dag Munsi or somebody else here sait,

with countries which are around us. How much democracy do we see here? kInterruptions) I am not yielding. poverty is there. It is not a poverty that suddenly errupted. May be, our young people do not know what poverty was like in India before Independence. (Internuptions) have travelled in this country, in the villages and in the cities. I have no hessitation in saying that there is not the sort of poverty which we used to see 10 or 15 years ago. There is absolutely no doubt about it. Anvbody, whether he has come from outside or anybody in our own country who has taken the trouble to go round the country will agree. This does not mean that we do not have pockets of poverty and hardship. Of course, they exist. But the question is. Could we have changed this situation in a few years? We simply could not.

Do you think a few years is much in the life of a nation? This nation was under feudalism and it was under colonialism for so long. Immediately after we became free, we had all the troubles of Partition and immediately afterwards we had aggression. It was not an ordinary thing. I should like you to know that even in those countries where a certain amount of equality has been achieved, if you go to see the standard of the people in the interior pockets of those countries, you will see what people eat and how they live.

AN HON. MEMBER: What about Korea?

SHRIMATI INDIRA GANDHI: I do not think that the standard there is much higher for all the people. (Interruptions) You may like the system that China has. I think, most of us here would not tolerate that system. Specially those who dare to talk about democracy, would they like to have the kind of system that China

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has, where nobedy is allowed to speak? I do know something about China and of Victuam. In fact, I had the great privilege of considering Dr. Ho Chi Minh as a friend. (Interruption) Just shouting like this does not change the situation. I happen to be on my legs. If I have to be hard, I have to raise my voice. It does not mean that those who are sitting abould shout at the same time.

As it has been said, this No.Comfidence Motion has become a ritual

भी स्वास सन्दर्भ क्रिक्ष : ग्रन्छा ?

श्रीमती इंक्टिरानांकी . ग्रन्छा क्या ? इट दफा नहीं होता है यह ? किस दफा नहीं हुन्ना ?

श्री **दधामनन्दन मिश्र**ः पिछली बार नहीं हमा ।

श्रीमती इविरा गांधी : श्रच्छा, एक क्का नही हुआ ।

That was the exception; that proved the rule.

Every time they feel that they must have a no-confidence motion at the beginning, somehow every time there is a noise that it is going to take place in the beginning, but I do not know what happens, whether they cannut muster the number of people so quickly or what; this time also we were informed, at least I was informed, that it would be on the 6th, I reorganized my programme to enable me to be here that day; then sudddenly we were told that it was not on the 8th, it was the 9th...

AN HON, MEMBER: Who told you?

SHRIMATI INDRA GANDHI: The Minister told me. I was given in writing. (Interruptions). It is not a figment of imagination.

SHRI SHYAMNANDAN MISHRA: It is our sweet will, our privilege, our prevagative. We do not depend on anybody eise. Sir, let your effice not act in concert with the Prime Minister's office in may matters; we have many papers being passed on by your office to the Prime Minister's office.. (Interruptions)

SHRIMATI INDRA GANDHI: This is no consultation. Surely, if there is a motion of no-confidence, it has to be conveyed to the Prime Minister. It has nothing to do with one secretariaty or another. (Interruptions) I do not know why he is getting so excited. One of the charms of Shyamnandan habbused to be his sense of humour, but sometimes he seems to lose it, and this is one of those occasions.

भी स्थासमन्दन निचा: प्राप हमें बारह बजे तक मार रही है तो हम भी कसें छोडेंगे

श्रीमती इंदिरा गांधी : मैं कोशिश कर रही हूं जादी खत्म करूं लेकिन भ्राप करने नहीं दे रहे हैं।

श्री क्योतिमय बसू: कल रखते, क्या हुर्जथा? ज्योतिकी ने मना किया था?

श्रोमती इविरा गांधी. जी हा । जब निगय हो चुका था कि 9 तारीख को अधिवसन खत्म हो जाएमा, तब श्रापने हमें बताया ही नही था श्रीर श्रविश्वास प्रस्ताव श्राप श्राज ले श्राए।

भी क्यामनम्दन मिश्रः क्यो बताते ?

श्रीमती इंदिरा गांवी : उसोतिषी की बात कही है, इसलिए मैं कह रही हूं । निणय कैसे होते है इसको भ्राप देखें (श्रावणान)

I have said this many times, but I have to repeat it because the allegations are repeated. What are the norms

which we use in judging whether thus is democracy or anything else? heard one hon. Member there taunt. ing my colleague whether he know of this change of that change whether I changed anybody as I liked? Now, as it has happened. I do consult my colleagues. But if you see how democracy works in other countries including the U.K. which is supposed to be the mother of Parliaments or any other country, does the Prime Minister not reshuffle the cabinet or drop any member of it? Does he consult people to say who will be there? As a matter of fact, my friend here will bear me out. Once we were sitting with a Minister from another country, a democratic Euro. pean country who exclaimed that such and such Minister in his country had been there for a long time and that he had been changed; when asked after how long, he said that he was there for three years and that his portfolio was being changed. I don't think his opinion was taken for changing the portfolio. When we consider these things, we have to have some norms, how democracy works in other countries. . (Interruptions) I do not want to argue on this point, because it is self-evident. There is freedom of speech I think, Mr. Frank Anthony spoke of the Fundamental Rights. .

SHRI JYOTIRMOY BOSU: He was specially sent for over the telephone to make a speech.

SHRIMATI INDIRA GANDHI: Is it not an insult to an Hon'ble Member to accuse him in this manner? He is a senior Member of this House (Interruptions)

What greater proof is there of freedom of speech, than the meetings that are held and the speeches that are made and what appears in our newspapers and other publications? What greater evidence could one need of freedom of association than is there ... (Interruptions).

It is only in respect of those people who indulge in violence or some such thing that any action has been taken. If there is any wrong action, we shall certainly correct it. There is no doubt about it. The MISA etc., are not political instruments. country has gone through and is going through an extremely difficult period. We have not suppressed any agitation. . . (Interruptions)

Mation of

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Shri Mavalanka: spoke about electoral reforms in Gujarat. You have discussed the matter while I was away and I think, a great deal was decided. A meeting was supposed to be held after my return.

SHRI JYOTIRMOY BOSU: It was never held.

SHRIMATI INDIRA GANDHI: We are not responsible for that. I got a message from the Minister that he had received a letter asking that the meeting be postponed. That is why it was not held. We are not responsible for postponing it ... (Interruptions)

I am glad that a dialogue has begun and I do hope, we shall try to keep acrimony out of it. There are many areas in which there can be a dialogue and working together and we should always try for it (Interruptions)

The tasks for the Government are many, but the first and foremost task is to hold this land of great diversity together and to give it stability. This is what we are trying to do. I was not here, when the hon. Member opposite spoke. He tried to say that we were trying to create chaos. Nobody who watches the Indian scene can say that the Government is creating chaos. It is obviously these agitations which started nonviolently which have always created [Shrimati Indra Gandhi] violence around them. Certain institutions which are responsible for this,

SHRI SHYAMNANDAN MISHRA: It is your Party members, who have been interrogated for Misra's murder, not a single member from the opposition.

SHRIMATI INDIRA GANDHI: The people have given full support to our endeavour to check inflation in spite of tremendous difficulties. We are aware that these measures were unpopular measures. We are aware that they did impose hardship on the workers, the farmers, the salary earners the housewives and everybody. And, yet, I think people tried to see the bigger question that more inflation would create greater difficulty in future and that is why I think they bore these difficulties. We are not complacent. We know that inflationary pressures have not been fully contained, but, unfortunately, already the opposition ig bullying us to withdraw some of these measures. But we cannot afford to relax our efforts.

I have already spoken of how economic development has been slowed down because of these forces. Unemployment is there. We do not deny it. But our revised Plan will stimulate industry and overall, production and will lead to the generation of jobs, specially, for skilled hands. If the nation is to find more employment, the wage demands of those already employed will have to be held in check. The opposition encourages workers to demand higher emoluments and, at the same time, they pay lip service to the unemployed.

There is no question of any slackening of our efforts against smuggling and other economic crimes We have to pursue these matters, flometimes, in the beginning,

such news sounds more spectamilar and now it has become a little state, but the work is continuing. I wish the opposition would live not in an imaginary world of its own fabrication but try to see the reality of to-day.

We have been accused of serving the interests of foreign monopolists or the Indian monopolists. There are some advocates of Indian capital and monopolists in this very House and most of them are in the opposition ... (Interruptions) They always try to run down our public sector and praise the efficiency of the capitalist system. Our objective is clear and our record is straight. We want to run the economy in such a way that the interests of the masses are safeguarded and the power of monopoly is curtailed whenever it grows.

SHRI SHYAMNANDAN MISHRA: Therefore, you have killed the Monopoly Commission?

INDIRA GANDHI: SHRIMATI Many tales have been told and many charges have been repeated. I am not going to go into them because the concerned Ministers have replied to them in both Houses. The habit of naming officials is unfortunate. thought there was a rule that officials who cannot defend themselves here should not be named in the House. Something was said about an official in my Secretariat. If there are certain problems, meetings are held. But it is absolutely untrue to say that any deal was struck with businessmen or any industrialists were present at any meeting in his room or, so far as I am aware, at any other place in my Secretariat ...

SHRI JYOTIRMOY BOSU: So far as you know,

Swignsty; I am sure there are occations when, for instance, members of Chambers of Commerce or other seccritions come to me in groups everytime they get elected and various other organizations such as labour unions, also come and see me.

smuch has been said about the emergency. I think anybody who is following international trends and the news of the world can see that the whole world situation is in a flux and that means that it is a period when anything can happen. Arms have ascumulated in our region. There are new pressures in the seas around us and we should not weaken the government at such a time...

SHRI SHYAMNANDAN MISHRA: You can declare emergency in no time. It does not require a minute.

SHRIMATI INDIRA GANDHI:
Our independence of thinking and
action are accepted the world over.
There is no doubt about it, whatever
some people here may say and whatever some people abroad may like to
propagate.

A most peculiar point was made by someone saying that although there is the fear-we have never named any country and we just do not know from where a threat may come—it was said. Why are we baving tradetalks with Pakistan? This scems to be a most peculiar thinking....

SHRI SHYAMNANDAN MISHRA-Kisne Kaha?

"SHRIMATI INDIRA GANDEI: I think Shri Bosu said it or Shri Vajpayse—I do not know.

We always believe that we must try to be friends with every country and at the same time, we must be prepared for any threat of aggresston. . . .

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SHRI JYOTTRMOY BOSU: Nobody opposed it. Figure don't distort and twist things.

SHRIMATI INDIRA GANDET: Our policy is to continue to seek friendship with all.

SHRI JYOTIRMOY BOSU: Your policy is to twist things.

SHRIMATI INDIRA GANDHI: Our policy is to continue friendship with all. Infiltration and subversion still continue on our borders and we cannot take chances. The only purpose of the emergency is to guard the country's security. It is preposterous to suggest that we are gaining benefit from it or that legitimate political activity of the epposition is curbed. The House is aware of the desperate attempt made by a small section of misguided elements in Nagaland to seek foreign assistance and to bring foreign arms and foreign intervention in our internal affairs. No Government can disown its obligation and responsibility under the Constitution to uphold the integrity of the country and to provide security to law abiding citizens of Magaland to maintain peace. We know that the security forces in Nagaland as well as Mizoram are facing an extremely difficult task. They have secured the cooperation of large sections of people-patriotic citizens-in Nagaland and also in Mizoram.

There is a strange talk of semifascist terror in Bengal. I think, Shri Das Munsi has dealt with the question. But I can say that there is no terror in West Bengal today, either semi or quarter. But there was a reign of terror in Bengal when the CPM was in power. Women and youth brought down their rule.

There was also talk of the suppression of tribals and Harijans. No party [Shrimati Indira Gandhi]

or no Government has tried its utmost as ours to see that a better deal is given to these people. I know that what has been done is not adoquate. I am fully aware of the incidents involving loss of their property which we greatly deplore. Some of this is due to the increasing economic tension as well as social obscurantism and certain prejudices. We must all together fight to eliminate this evil from our society. There is greater need for official alertness but it is not true to say that there is unabated repression by the Government. Sometimes officials at lower levels neglect their duties or misuse their authority. But whenever this has come to our notice, we have come down strongly on them.

Sir, as I said I do not want to go into the various allegations because they have been replied to and contradicted time and again. A letter has been tried to be read out and we also have clearly spoken about it. Nothing improper has been done. But I can say that those who pretend to be asleep cannot be woken up. A person who makes false charges knowingly cannot be convinced.

Sir, I have done nothing to be afraid of, nothing to be ashamed of and nothing that has harmed the country. The people know it. They will not be misled by charges made by bitter individuals who are united only in anger and frustration.

Much that should have been done has not been achieved. We fully realise this and we feel humble that such great challenges are still to be overcome. They cannot be dealt with by Government or individuals but by a united move to eradicate all these evils, whether social or economic. Let us fight each other in elections; let us fight each other on matters on which we do not agree not by violence but by peacefully

talking together, by meeting together and not by trying to exploit the situation in Parliament and outside Parliament. Let us not use the occasions in such a way as to harm the country and delay the progress of the country.

MR SPEAKER: Mr. Bosu, will you be able to finish it in ten minutes?

SHRI JYOTIRMOY BOSU: No.

MR. SPEAKER: In that case, if the House agrees, I shall put the Motion at 12-10.

SHRI JYOTIRMOY BOSU: I would require half an hour.

MR. SPEAKER: In that case, I have to put the Motion. If the House agrees, I can give you that much time. It is only seven minutes less. I hope the House agrees that I put the Motion at 12-10,

SEVERAL HON, MEMBERS: Agreed,

SHRI JYOTIRMOY BOSU: At 12-30,

Mr Speaker, Sir, I was expecting That the Prime Minister would take. the trouble of replying to my very specific charges in which I had clearly and categorically stated that customs exemption of Rs. 344.08 crores was given to firms and out of which, Rs. 232 19 crores went to two firms. That was given for a consideration shown to the party. There was not a word on that. I take the full responsibility of proving that these two firms were specially favoured; in which customs exemption of this drastic amount was given. So, she cannot answer. Let us do some summing. She cannot answer the specific charges. Because the charges are levelled, I have taken full responsibility in narrating those.

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Then, Sir, she preached a lot of sermons. I want to ask the Mudam Prime Minister if she will kindly listen to us. She was talking about not having defections. The other day, in Patna eleven Jansangh M.L.As. were purchased. By whom and at what price? Did they not travel to the ruling Congress Party? Was it not the traffic outward from the Opposition because of money and position?

She talked about global phenomenon, about price rise and erosion of earnings. I do not really see that she understands the problems. But, I have quoted from the Reserve Bank Bulletins to disprove that what she has said is not right. Sir, it shows lack of study and sheer ignorance; she talked about Bangladesh. She should have told the House how much money she got and how much things in kind she got from abroad and how much of that was spent. Then, we should have been a little more knowledgeable about it. But, if they published all the details then they cannot claim the credit as they have been claiming for years. (Interruptions). You come and see all the documents. Don't worry. You cannot hide everything from me. She talked about poverty. She talked about that poverty was much more in Biitish times. But, she conveniently omits that the poverty that was prevalent in 1952, the poverty that was prevalent in 1958 or 1962 and 1965 and what it is to-day is much more for the weaker section of the society. The population living below poverty line is much more than what it was ten years ago or twenty years ago. She knows these things. But, she waived the charges to the class whom she represents. So, she may not look after the weaker sections of the society. She had been talking about the difficulties since Independence. There is a saying that a bad workman always quarrels with his tools.

China got Independence in 1949. To-day they are in a position which is a matter of envy for any nation. I can tell you that to-day you have to beg and fall at the feet of the Americans for importing the most inferior quality of mile, just cattle feed admixture with dhatura for a bare survival of the population. This cattle feed was given to the Indian people. China never imports. (Interruptions).

SHRI VIKRAM MAHAJAN (Kangra): China did more than what we did.

SHRI JYOTIRMOY BOSU: Not grade II mile with dhatura which is cattle feed.

The other day Prime Minister said in the Governors' conference that the enemies of the Government are the enemies of the country. That is the conception she has got about democracy in this country. Sir, she has not said a word about the specific charges made by me.

She talks about emergency threat. There is also a news item that things are improving between India and Pakistan. I am very happy but why talk about emergency and threat when you are having trade talks. So is the case with U.S. It is her own statement. Sir, emergency is a tool which she wants to use for political ends. Therefore, I do not want to say much about what she has said because I expected she will say something whereas her speech was nothing but hollow. It most disappointing. She said there was no terror in West Bengal. I can produce scores of documents to prove that a reign of terror is let loose in West Bengal. Thousands of people have been forced to leave their places. (Interruptions).

[Shri Jaotimoy Best]

Babuli has talked about gig ru uz walk I only want to say that there is lowest per capits income. I want only to say that in how many districts, even after 28 years of Congress rule, literacy is below 15 per cent. I want to ask Babuji in Eastern U.P. which is very adjoining to his State what is the per capita income. In some of the districts it is below Rs 20 per month. Babuji you must be knowing what is Gobraha. People pick up the undigested grains from the cowdung and boil them and eat. It is published in international press. Babuji you should talk like those who have sent you here and not like the people who surround you here.

Mr. Stephen is more loyal than the king. He has called me an agent of foreign firms. This is not the first time that such an allegation has been made against me. In the last Session Shri Ram Gopal Reddy said that I take R's, 4,590/- per question and he had to apologise. Then late Shri Lalit Narain Mishra said that I take Rs 10.000/- from husiness houses and I said-what I am saying today-if anybody can prove that as Member of Parliament I have misused my position for bettering any of my ends I shall resign my seat and go away. If you cannot prove it then you You**, Mr. Stephen, ... resign. (Interruptions.)

SHRI C. M. STEPHEN: Sir, he must withdraw that word.

MR. SPEAKER: This word will not stand part of the proceedings as it is unparliamentary.

SMRI JYOTIRMOY BOSU: He quoted from Indian Observer. Indian Observer was financed by late Mr. Lalit Narata and the Prime Minister They brought out some issues to maliga me. You knew, Sir, what Mr.

Durlabs Singh is. That is the paper which has been prosecuted fifty-eight times. That is the paper which has been talking about the private life of the Prime Minister some years ago. Today she has made up with that paper and wants to malign those whom she could not purchase. I sm one of those persons whom she has not been able to purchase. She has been sending emissary after emissary. (Interruptions).

SHRI JYOTÍŘMOY BOSU: I will tell you. You do not speak truth.

SHRIMATI INDIRA GANDHI: I have never in my life knowingly said an untruth.

SHRI JYOTIRMOY BOSU: You are financing Indian Observer.

SHRIMATI INDIRA GANDHI: I am not financing Indian Observer or any other paper for that matter.

SHRI JYOTIRMOY BOSU: I want to ask Mr. Stephen a few questions. Sir, I want to say, who in Kerala does not know his intimate relationship with the cashew merchants, tell me. What is his relationship with cashew magnates like Janardhan Pillar of Quilon and so many others. Sir, I want to say also he has done , a benevolent job in joining a mission for cashew purchase that visited Of course, there are several incentives for the same. I want to ask him, how much beating did he get in the hands of aluminium workers in Alwaye for his great friendship with their employers? Don't we know these things? Sir the socialist Stephen is a friend of Chogule because he is the Chairman of the National Shipping Board. Of course, that is also for un incentive. We want to know also, how many times you have given accounts for the numerous souvenirs that you have published? I went to

^{**}Not recorded.

sek yew also we will find out this time—what your exempounts congress had been saying regarding your more intimate relationship with businessmen and specially cashew factory owners?

Sin, you have held a commission during the War. Sardar Swaran Singh is proud of his great father who was an army officer. Mr. Kureel who was the President of the U. P. Congress served in the Second World War. Mr. Burupel, I am proud that he was a man who had been a soldier. What is there to hide? We know the cases of those in your Congress Party, Wa know those things. Don't tell us these things. We know what you are noted for.

The question is, that you are a man of mercenary character... (Interruptions).

SHRI C. M. STEPHEN: What is the big question of yours?

SHRI JYOTIRMOY BOSU; That you have no character at all.

SHRI C. M. STEPHEN): I.... (Interruptions).

Who does not know the dark den you are running in Bengal?

MR. SPEAKER: Why do you use such language?

SHRI JYOTIRMOY BOSU: What language has been used? I d_Q not know.

They talked about the Opposition leaders proximity to alchohol. I know how many bathroom drinkers are there right from one corner to the other, and also the State Express cigarette. I know all these things. But, we did not want to stoop down to this level in the debate, which they started, Shri Das Munsi and Shri Stephen, I will tell you, Sir, I

will give you the details. (Interrup-

SHRI C. M. STEPHEN: Mr. Bosu will get back all this with compound interest. He will get back.

SHRI NOORUL HUDA; We shall watch.

SHRI C. M. STEPHEN: Allegation for allegation. You will get back with compound interest hereafterwards.

SHRI JYOTIRMOY BOSU; Sir, I only said what Mr. K. K. Birla has said and what the Prime Minister gard to Mr. K. K. Birla. I do not say anything else. Mr. K. K. Birla opened his speech with a full-throated compliment to the Prime Minister for her imaginative leadership and Shrimati Indira Gandhi in return praised Mr. K. K. Birla. She welcomed the change in the attitude of businessmen towards social objectives of Government, economic policies and complimented Mr. Birla's speech by and large as constructive.

This is the brandname of socialism. There should be no anger in that

They attacked Mr. Jyoti Bosu and Mr. S. K. Acharya, who are neither Ministers nor present in the House.

I will only say that if they had one pair of people in the opposite camp who had the virtues of these two persons, things would have been much better in the party and in the country. I can say this much.

They talked about nationalization of general insurance. They provoke me. How many jeeps were given by B. K. Shah for the 1971 elections? Is it not 600 jeeps? 600 jeeps! Is it also not a fact that they were given a

[Shri Jyotirmoy Bosu]

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management commission of Rs, 32 lakhs for 15 months?

They talked about privy purses abolition. Is is not a fact that you are giving a transitional allowance of Rs. 10.75 crores? They are all very socialist actions!

They talked about US agents, some jobs going. How many CIA agents are in the Congress Party? I cannot perhaps count with my fingers.

SHRI VIKRAM MAHAJAN: How many Chinese agents are there?

SHRI JYOTIRMOY BOSU: What about Shaw Wallace & Co.? This young person from West Bengal forgets that I was the man who raised a debate on Shaw Wallace & Co. on the floor of the House. Who is Shaw Wallace? One of the major equity owners is a former Congress Finance Minister, Sachin Chaudhuri. He is a Congressman who controls the major portion of the equity.

MR. SPEAKER: Kindly conclude now.

SHRI JYOTRMAY BOSU: I will not say much. All that I want to say is that empty vessels sound much If they were worth their salt, they would have replied to my specific charges and allegations. Instead of doing so, they climbed down to maligning people, baselessly and maliciously, without any politics in It. I do not attack anybody in his private.

capacity; I always attack people in their official capacity, nowhere else.

Therefore, the conduct of mest of the people opposite, I am very sorry to say, is most reprehensible.

I press my motion.

SHRI S. M. BANERJEE; On a point of order....

SHRI K. S. CHAVDA (Patan): The Untouchability (Offences) Amendment Bill should be passed after this.

MR. SPEAKER: I shall put the motion to the vote of the House.

The question is:

"That this House expresses its want of confidence in the Council of Ministers."

The motion was negatived.

MR. SPEAKER: The motion is lost

Now, this grace extended time is a part of the previous day, the House will be considered as having adjourned sine die. And now, we adjourn sine die, it is the 9th....

(Interruptions)

MR SPEAKER: The House stands adjourned sine die, and according to the practice it is deemed to stand adjourned sine die on the 9th.

The Lok Sabha then adjourned sine die.